

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 162 OF 2025**

In the matter between:

Mr. Aniket Pravin NikaleApplicant

-Versus-

Ministry of Environment and Forest

and Climate ChangeRespondent

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT NO. 6,
NASHIK MUNICIPAL CORPORATION**

PAPER BOOK

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ADVOCATE FOR THE RESPONDENT: VP LEGAL PARTNERS

Filed on: 26.04.2026

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Place: New Delhi

Date: 25.04.2026



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, BENCH AT PUNE**

Original Application No. 162 of 2025 (WZ)

IN THE MATTER OF:-

Mr. Aniket Pravin Nikale.....Applicant

-Versus-

Ministry of Environment and Forest
and Climate ChangeRespondent

| |
|-------------------------------|
| NOTARY |
| NOTED & REGISTERED |
| at Serial No. 44/2026 |
| Date 26/04/2026 |
| THIS DOCUMENT |
| Contains Pages 23 |

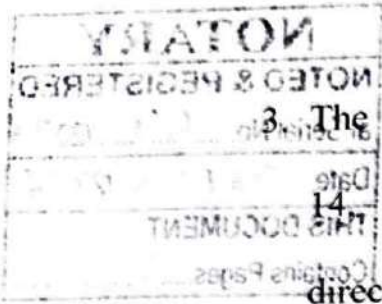
REPLY ON BEHALF OF RESPONDENT NOS. 6 NASHIK

MUNICIPAL CORPORATION

I, Mr. Amit Ranjan, age: 36 years, Occu: Service as the Additional Commissioner of Nashik Municipal Corporation, Maharashtra, presently at Nashik for Respondent No. 6 do hereby solemnly affirm and say as under:

1. That the Answering Respondent herein is filing the instant Reply Affidavit to bring on record the facts and circumferences which are crucial for proper adjudication of the instant petition.
2. At the outset, the Answering Respondent denies in its entirety the contentions raised, and the averments made by the Petitioner in the instant Petition as being false, incorrect and misconceived. All facts, averments, statements, submissions and contentions raised by the Petitioner in the Present petition

are contrary to law and all grounds raised by the Petitioner not in consonance with the counter affidavit are hereby denied.



3. The Applicant herein has filed an Application under Sections 15 & 18 of the National Green Tribunal Act seeking directions against the allegedly done and proposed felling of trees undertaken by the Respondent in the Tapovan area, in Nashik, for the developmental requirements for proposed setting up of *Sadhugram* (area planned for housing of Sadhus who would be attending the Kumbh Mela) for the upcoming Kumbh Mela 2027. The Applicant has also sought interim stay on all tree-felling activities in Nashik related to the Kumbh Mela developmental works.

4. By order dated 17.12.2025, this Ld. Tribunal was pleased to tag the instant application with a similar application, namely, O.A. No. 159 of 2025 (WZ), whereby interim application restraining the accused from cutting trees was already granted.
5. At the outset, it is submitted that the present Complaint is a motivated one and is filed with a *malafide* intention without any basis by knowingly making false and incorrect statements and

in utter disregard of facts and therefore the Application is liable to be dismissed on this ground alone. The Answering Respondent is filing the instant Reply Affidavit to bring on record the facts and circumstances which are crucial for proper adjudication of the instant Application.

6. It is further submitted that two petitions with identical allegations and prayers have been filed before the Hon'ble High Court of Judicature at Bombay by way of PIL No. 138 of 2025 and WP No. 3097 of 2026.

A copy of the memo of PIL No. 138 of 2025 titled Madhukar Balkrishna Jagtap v. State of Maharashtra & Ors., and a copy of the memo of WP No. 3097 of 2026 titled Narayan Shankarrao More v. Nashik Municipal Corporation & Ors. are annexed herewith and marked as **Exhibit A (colly)**.

7. It is submitted that the Executive Engineer, Public Work Department, Panchavati Division, Nashik Municipal Corporation, Nashik, has proposed to clear trees that would obstruct the proposed developmental work to be carried out for setting up *Sadhugram* and other amenities for the Kumbh Mela 2027 at Survey Nos. 326, 327/1, 327/2, 328/1, 329, 330/1,



330/2, 331, 332, 333 in the Tapovan Area, Nashik ("subject site").

8. The present Applications have made bald and vague allegations that the Answering Respondents have undertaken large-scale tree felling in violation of various environmental rules and regulations. It is submitted that the Respondent-Corporation has undertaken tree felling, pruning, and transplantation strictly in accordance with the applicable statutory framework, including the provisions of the Maharashtra (Urban Areas) Preservation and Protection of Trees Act, 1975 ("Trees Act"), and after duly obtaining permissions from the Tree Authority. It is submitted that no tree felling activity has been undertaken by the Answering Respondents yet.

9. It is submitted that the proposed tree felling activity is to be undertaken for the setting up of a temporary township in Tapovan, known as *Sadhugram*, with an aim to house the lakhs of sadhus, mahants, and Naga ascetics who would be travelling from various parts of the country for the Kumbh Mela. The area designated for *Sadhugram* would have to house individualised camp zones for each *Akhada*, *Bhandaras* (free food kitchens), area for collectivising for processions, *dharma sabhas* and



spiritual discussions. The area would have to be set-up in such a way to allow for the free flow of movement, to ease crowd control manage traffic and security. Thus, the Answering Respondents are required to construct internal and external roads, entry and internal gates, electricity, water supply and sanitation.

10. It is submitted that the subject site has been reserved for *Sadhugram* for years and the *Sadhugram* has been held at the same subject site during *Simhastha* Kumbh Mela. It is further submitted that in the year 2003 and 2015, the Kumbh Mela was conducted on the subject site of Tapovan. Google Images of the 2015 Kumbh Mela and *Sadhugram*, are annexed herewith and marked as **Exhibit B**.

11. Further the Answering Respondents have planned to utilise the suggested alternative areas for accommodation of police personnel, the fire department, and other employees appointed for Kumbh Mela work. It is submitted that the Answering Respondents have decided the felling of trees in the subject site only after considering all possible alternatives and after consultation with all stakeholders.



A list of trees and a layout plan at the subject site is prepared. A copy of the layout plan is annexed herewith and marked as Annexure Exhibit C.

A. COMPLIANCE WITH

12. The Answering Respondents have strictly and fully complied with the Tree Act. Section 8 of the Tree Act prohibits felling and pruning of trees without complying with the specified procedure. Section 8(1) and 8(3) of the Trees Act is reproduced below:-

“8. Restriction on felling of trees. –

(1) On and after the date on which this Act is brought into force in any urban area, notwithstanding any custom, usage, contract or law for the time being in force, no person shall fell any tree or cause to be felled in any land, whether of his ownership or otherwise, situated within that urban area, except with the previous permission of the Tree Officer.

.....

(3)(a) On receipt of such application, the Tree Officer shall, -

- (i) give public notice by advertising it in at least one local newspaper;*
- (ii) affix such notice on the conspicuous part of the tree that is to be felled;*
- (iii) personally inspect the tree;*
- (iv) hold an inquiry.*
- (v) specifically mention in the advertisement, if the tree to be felled is a heritage tree; and*



(vi) determine the age of the tree being felled as per the criteria and method as may be notified by the Government."

13. Contrary to the Applicant's allegations, the Answering Respondents have meticulously followed the procedure under the Trees Act, 1975. The chronology is as follows:

- **Application:** The Public Works Department, NMC, submitted an application to the Tree Officer seeking permission for management of trees obstructing the proposed development.
 - **Site Inspection & Enquiry:** The Tree Officer conducted a physical inspection of the subject site and prepared a report of the trees.
 - **Public Notice:** A public notice was issued in a local newspaper on 12.11.2025, inviting objections and suggestions for a period of 7 days, as mandated under Section 8(3)(a)(i) of the Trees Act.
- A copy of the site inspection and panchanama is annexed herewith and marked as **Exhibit D.**
- present. The notice for the hearing was duly published.

14. **Proposal to Tree Authority:** After considering the application, site inspection, *panchanama*, and public objections, a detailed



proposal was prepared and forwarded to the Tree Authority Committee for its consideration.

15. The forthcoming *Simhastha Kumbh Mela* to be held at Nashik in 2027 is expected to witness an influx of approximately 12 crore devotees. The Answering Respondent, being the local authority, is statutorily entrusted with ensuring public safety, effective crowd regulation, civic infrastructure management, and the overall welfare of the residents of Nashik, as well as the large congregation of sadhus, pilgrims, and tourists who shall assemble for the said event.

16. The last Kumbh Mela held at Prayagraj, Uttar Pradesh in 2025 witnessed the arrival of approximately 400 million devotees, and a comparable magnitude of footfall is anticipated at the forthcoming *Simhastha Kumbh Mela* scheduled to be held at Nashik in 2027. Nashik, being geographically smaller in size and spatial capacity as compared to Prayagraj, is constrained in terms of the area available for accommodating such a congregation. Consequently, the responsibility cast upon the Answering Respondent to undertake meticulous planning and implement robust safety measures is proportionately greater to



ensure the orderly and secure conduct of the event to avoid any untoward incidents.

17. PARA-WISE REPLY:

- a. The contents of Paras 1 to 13 are a matter of record and need no reply.
- b. The contents of Paras 14 to 15 are denied. At the outset, it is submitted that the Answering Respondents have not initiated any tree felling – a fact that has been verified by the Joint Committee appointed by this Ld. Tribunal. It is reiterated that the Answering Respondents have only *proposed* the felling of a certain number of trees at the subject site for the developmental requirements of the Holy Kumbh Mela 2027. Furthermore, the allegation that the Answering Respondents have planned to utilize the land for commercial or private purposes is vague and wholly unsubstantiated. It is submitted that the Answering Respondents have only planned to utilize the subject site for the establishment of Sadhugram.
- c. The contents of Para 16 are denied as baseless and misleading. It is submitted that it is well-known that



millions of devotees descend upon Nashik during the Kumbh Mela to take a holy dip in the Godavari River, and numerous religious and cultural activities take place along its banks. Contrary to the Applicant's contention, proper infrastructure, sanitation, and waste-management systems are necessary precisely to minimize environmental degradation, prevent overcrowding, and avoid tragic incidents such as drowning or stampedes. The Applicant's suggestion that infrastructure development is somehow antithetical to environmental protection is fundamentally flawed.

- d. The contents of Para 17 are denied. This Ld. Tribunal does not have jurisdiction to hear the instant Application, for reasons already submitted.
- e. The contents of Para 18 to 23 are matters of record and not denied. It is correct that the Tapovan area is a site of immense spiritual significance for the Hindu community. It is submitted that the Answering Respondents have taken extensive measures to preserve the sacred character of the



site while developing necessary infrastructure. The Answering Respondents have taken exhaustive steps to minimize environmental damage while setting up efficient infrastructure to ensure the Holy Kumbh Mela takes place smoothly, with the capacity to host the lakhs of devotees, pilgrims, and sadhus who will be arriving from across India and the diaspora. However, the subject site is not a forest or having dense wildlife as suggested by the Applicant.

- f. The contents of Para 24 to 27 are wholly misconceived and firmly denied. It is submitted that the Answering Respondent has no proposal whatsoever of developing any commercial or private establishment at the subject site.
- g. The contents of Para 28 are denied. The requirement of procuring an EIA for townships or building construction projects would not apply in the present case, as the Answering Respondents have no plan to establish anything of such a permanent nature. It is submitted that the Answering Respondents have only proposed the felling of trees for clearing the site for the Sadhugram. The Impugned Project does not envisage the setting up of any permanent



infrastructure and would involve only tents and temporary public amenities. Merely because the Impugned Project involves the setting up of some infrastructure does not bring it within the purview of the EIA Notification, 2006. Without prejudice to the above, the Answering Respondents submit that the plans are at a nascent stage, and the Answering Respondents undertake to obtain all required clearances from the statutory bodies as may be applicable under the environmental regulations.

h. The contents of Para 31 are denied. The Applicant's invocation of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, is wholly misconceived and premature. Applicant has failed to establish that the proposed Sadhugram falls within the purview of "industry, operation, or process" requiring consent under Section 25 of the Water Act. The Sadhugram is a temporary, religious event-based township, not an industrial establishment. The Water Act is intended to regulate industrial and commercial activities that discharge pollutants into water bodies. A temporary tented accommodation for sadhus and pilgrims during the Kumbh Mela does not fall within this



category. The requirement of consent from the MPCB under the Water Act and Air Act arises only when a project is actually established and begins operations. No such consent can be sought at the planning stage for a project that has not yet been granted tree felling permission, let alone commenced construction. The Applicant is demanding clearances for a hypothetical project that does not yet exist. Even assuming, without admitting, that consents are required, the Respondents undertake to obtain all necessary consents from the MPCB before commencing any activity that triggers the requirement. The Applicant's apprehension is entirely premature and baseless.

- i. The contents of Para 32 to 33 are denied. The subject site at Tapovan, Nashik, is not "forest land" within the meaning of the Forest (Conservation) Act, 1980, or within the dictionary meaning of forest, nor has it ever been notified, declared, or recognized as such by any competent authority. The FCA applies only to land recorded as "forest" in government records or land that meets the dictionary meaning of forest as established in *T.N. Godavarman Thirumulpad v. Union of India* (1996). The Applicant himself admits that the classification is "disputed



and requires clarification," thereby conceding the lack of any clear legal basis for invoking the FCA.

j. The contents of Para 34 are denied. The Wildlife (Protection) Act, 1972 is not attracted as Tapovan is not a Protected Area (National Park, Sanctuary, or Reserved Forest). The Applicant's claim that it serves as "critical wildlife habitat" is wholly unsubstantiated by any scientific study. The provisions of Chapter 4 of the Wildlife Act, which empower the State Government to make rules for wildlife protection outside Protected Areas, do not create an absolute prohibition on all developmental activities in every urban green space. Such an interpretation would paralyze all urban planning across the country. The argument is speculative, meritless, and deserves outright rejection.

k. The contents of Para 35 to 36 are denied. The Public Trust Doctrine, while undoubtedly a settled principle of Indian environmental jurisprudence, does not create an absolute prohibition on all forms of development or alteration of natural resources. The doctrine permits the State to manage,



utilize, and even alienate trust resources for legitimate public purposes, provided such action is reasonable, non-arbitrary, and accompanied by adequate compensatory measures. Second, the proposed tree management at Tapovan is not for "commercial real estate development" as falsely alleged by the Applicant. The development is for Sadhugram – a temporary township to house lakhs of sadhus and ascetics during the Kumbh Mela 2027, a religious and cultural event of national significance. This is a legitimate public purpose that serves the interests of millions of citizens, not private benefit. It is reiterated that the proposed development, even if it results in the removal of trees, is accompanied by compensatory plantation of 15,000 trees, which will, in the medium to long term, enhance and not diminish the habitat value of the area for avian and other species. The transplanted and newly planted trees will provide renewed nesting and feeding opportunities.

1. The contents of Para 37 to 38 are denied. The Applicant cannot be permitted to hold the Kumbh Mela preparations hostage to the unrelated issue of Godavari River pollution.



If the Applicant is genuinely concerned about industrial pollution and heavy metals in the Godavari, the proper remedy is to approach the Pollution Control Board or this with specific evidence and prayer for directions against the polluting industries – not to obstruct a legitimate public project under the guise of river conservation.

m. The contents of Para 39 to 40 are denied. The Applicant's general dissertation on riparian ecology and the allegedly catastrophic consequences of tree felling is hyperbolic and misleading. The same site hosted Sadhugram in 2003 and 2015 without catastrophic consequences. The Public Trust Doctrine does not prohibit prudent management of public resources and the Respondents have acted as faithful trustees with full statutory compliance.

n. The contents of Para 41 to 42 are denied. The Applicant's arguments regarding groundwater extraction, MWRRA clearance, and waste management are vague, speculative, premature, and devoid of merit. The Applicant's estimates of 500,000 to 1,000,000 litres per day of water requirement are complete fabrications. Secondly, there is no "MICE Hub" being proposed at the Tapovan site. The Applicant



has introduced this term without any basis. The development at Tapovan is exclusively for Sadhugram. Thirdly, the question of groundwater extraction does not arise for this temporary event. The Sadhugram is a temporary facility for the duration of the Kumbh Mela, which takes place over a few weeks. Water requirements will be met through the existing municipal water supply network and, if necessary, temporary borewell supply for the duration of the Kumbh. The Applicant's figures on sewage generation (500,000 to 1,000,000 litres per day) are equally speculative and exaggerated. However, the Respondents categorically state that all applicable environmental norms will be strictly complied with, including installation of waste management systems.

- o. The contents of Para 43 are denied. The EIA Notification, 2006, and SEAC-III conditions are not applicable to the proposed Sadhugram – a temporary township for a religious event is not a listed project requiring prior environmental clearance. The governing law is the Tree Act, under which the Respondents have proposed 15,000 compensatory trees. The Applicant's figure of 1,700-1,800



trees is false – the correct number proposed for felling is 1,229 trees. Even applying the Applicant's claimed 1:10 ratio, 15,000 trees exceeds the requirement. The Respondents have already identified three plantation sites and planted over 3,616 trees. A detailed maintenance plan for the compensatory plantation also exists. The Joint Committee, including the DFO, inspected the sites and found them satisfactory. The argument is misconceived and deserves to be rejected.

- p. The contents of Para 44 to 47 are denied. Public opposition and political consensus, however vocal, cannot override the due process of law and development plans for public purpose. This Hon'ble Tribunal decides cases on facts and law, not on the popularity of a project. The Applicant's claim of "unprecedented" opposition is exaggerated and unsubstantiated – the public hearing was attended by 249 and their objections were duly considered by the Answering Respondent. The receipt of objections validates the statutory process, not invalidates it. It is again reiterated that Impugned project is not a "commercial development" but Sadhugram for the Kumbh Mela. The Applicant's



prayer for a binding order based on public sentiment has no legal basis.

q. The contents of Para 48 to 49 are denied. The Applicant's proposed "alternatives" are without any basis or study of the locations and impractical.

r. At the risk of repeating what has already been stated above, it is submitted that the Applicant's invocation of the EIA Notification, 2006, the Precautionary Principle, the Public Trust Doctrine, and the Right to Clean Water is fundamentally misconceived and an abuse of process. The EIA Notification, 2006, is wholly inapplicable to the proposed Sadhugram, as the project is not listed in its Schedule; the governing statute for tree management in urban Maharashtra is the Tree Act, with which the Respondents have fully complied. The Applicant has produced no legal authority to support his claim that a temporary, periodic religious event requires prior Environmental Clearance.

s. The Precautionary Principle does not mandate an absolute veto on all development; the Respondents have met any



evidentiary burden through a transparent process – tree census, public hearing, minimization of felling to only 1,229 out of 1,825 trees, and a compensatory plantation of 15,000 trees (over 3,600 already planted) – all of which received a favourable recommendation from the Joint Committee of experts. The Public Trust Doctrine permits the State to utilize trust resources for legitimate public purposes, and the Kumbh Mela Sadhugram – a temporary township for lakhs of pilgrims at a site historically used for the same purpose in 2003 and 2015 is an example of prudent trusteeship, not a breach. The alleged “commercial MICE Hub” and “real estate development” are malicious falsehoods unsupported by any evidence. The existing pollution of the Godavari River from industrial discharge, municipal wastewater, and agricultural runoff, which is entirely unrelated to the proposed tree felling and cannot be used as a tool to obstruct a legitimate public project.

- t. The Applicant's claims regarding biodiversity loss and "heritage trees" are wholly unsubstantiated, grossly exaggerated, and false. First, there is no destruction of "heritage trees" at the subject site. The term "heritage tree"



has a specific legal definition under the Tree Act, and rules framed thereunder. As per the Act, a tree must be notified as a heritage tree. Not a single tree proposed for felling at Tapovan has been notified or declared as a "heritage tree" by any competent authority. The Applicant's casual use of this term to describe ordinary mature trees is a deliberate misrepresentation intended to create prejudice. The Tapovan site is an urban area within the Nashik Municipal Corporation limits, not a pristine wilderness. The suggestion that removing 1,229 trees from an urban site would cause extinction of any species exaggerated. The compensatory plantation of 15,000 trees – at a ratio exceeding 1:12 – will more than offset any minimal loss. The newly planted trees, once established, will provide enhanced habitat, water filtration, and flood mitigation services for decades to come. In light of the above, all Grounds raised by the Applicant fail on merits, and the Application, being motivated, premature, and devoid of legal and factual foundation, deserves dismissal with heavy costs.

- u. With respect to the contents of the Prayer and Interim Relief Clause, it is submitted that the Applicant has failed to



establish a *prima facie* case showing that any damage is caused to the environment due to the operations of the Impugned Project. Further, the balance of convenience lies in the favour of the Answering Respondents as the Impugned Project has been proposed to be undertaken with all permissions, obtained by following the due process of law. The stay granted at this stage has paralyzed preparations for the Kumbh Mela, a national event of profound religious and cultural significance. Continuing the stay on the Impugned Project would cause grave prejudice to the public exchequer and would disrupt the preparations underway for the Kumbh Mela 2027. Further, the Ld. Tribunal has no jurisdiction to hear the matter, when the High Court is seized of the same.

18. That the Answering Respondent herein further seeks Liberty to file additional affidavit in course of litigation as and when directed by this Hon'ble Court or required in the facts and circumstances of the case.



19. That in view of the foregoing paragraphs, this Hon'ble Court may be pleased to dismiss the present Original Application with costs.

PLACE: Nashik

Date: 26.04.2026

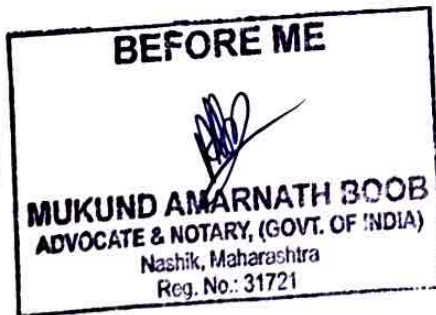
Amit
DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of para 1 and 2 of above Affidavit are true and correct to the best of my knowledge and belief and no material has been concealed there from.

Solemnly affirmed on this 26th day of April 2026 at Nashik.

Amit
Deponent



IN THE HIGH COURT OF JUDICATURE AT BOMBAY

IN ITS CIVIL APPELLATE JURISDICTION

PUBLIC INTEREST LITIGATION NO. _____ OF 2025

DISTRICT : NASHIK

Madhukar Balkrishna Jagtap) ...Petitioner

VERSUS

State of Maharashtra & Ors.) ...Respondents

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Poyal
Advocate for the Petitioner

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

IN ITS CIVIL APPELLATE JURISDICTION

PUBLIC INTEREST LITIGATION NO. _____ OF 2025

DISTRICT : NASHIK

Madhukar Balkrishna Jagtap)

...Petitioner

VERSUS

State of Maharashtra & Ors.)

...Respondents

SYNOPSIS

I. CHALLENGE IN BRIEF

The Petitioner is filing the present Public Interest Litigation regarding the issue of felling of trees in Nashik city for the upcoming Kumbh Mela in 2027. As per reports, the Nashik Municipal Corporation has planned to cut down around 1,800 trees in Tapovan area for the purpose of developing sadhugram.

II. LIST OF DATES AND EVENTS

| <u>Sr. No.</u> | <u>Date</u> | <u>Particular</u> |
|-----------------------|--------------------|---|
| 1. | | Nashik city hosts Kumbh Mela in every 12 years in Tapovan area. |
| 2. | | The next Kumbh Mela in Nashik city is to be held in 2027. |

| | | |
|----|------------|---|
| 3. | | Nashik Municipal Corporation has proposed to cut down around 1800 trees for development of Sadhugram for the housing of Sadhus coming for the Kumbh Mela. |
| 4. | 2025 | Several newspapers reported that the Nashik Municipal Corporation has proposed to cut down 1800 trees for the development of Sadhugram. |
| 5. | 11.11.2025 | A Notice was published by the Nashik Municipal Corporation in a newspaper thereby calling upon objections from the general public. |
| 6. | | Thus, the present PIL. |

III. POINTS TO BE URGED:

As stated in the grounds of the petition

IV. ACT/RULES RELIED UPON:

- i. Constitution of India
- 2) Environment Protection Act

V. AUTHORITIES TO BE CITED:

At the time of hearing

Poyel

Advocate for the Petitioner

Noted & Registered
at Serial Number

8405
11/12/2025

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CONTAINS 23 PAGES

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

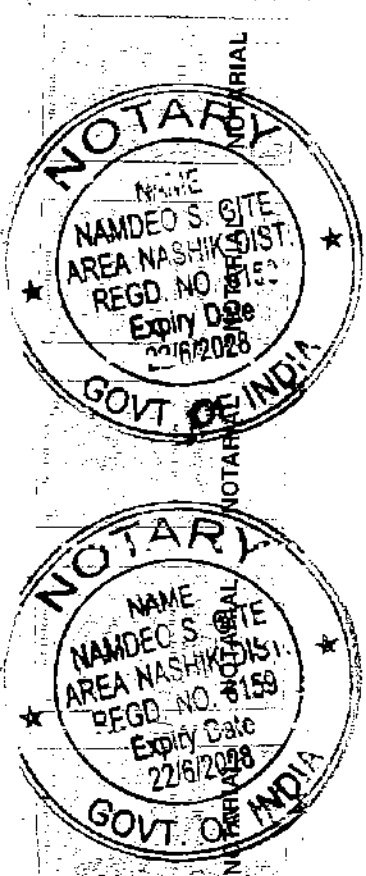
PUBLIC INTEREST LITIGATION NO. _____ OF 2025

DISTRICT: NASHIK

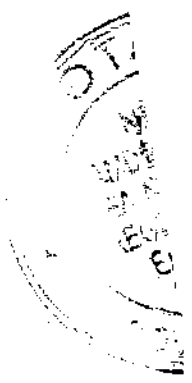
IN THE MATTER OF
ARTICLE 226 OF THE
CONSTITUTION OF
INDIA;

AND

NAMDEO S. GITE
Advocate & Notary Govt. of India
5-A, New Kalika Society,
Old Agra Road, Nashik-422002



2



IN THE MATTER OF
ARTICLES 14 AND 21
OF THE
CONSTITUTION OF
INDIA;

AND

IN THE MATTER OF
PUBLIC INTEREST
REGARDING
CUTTING OF TREES
IN THE AREA OF
TAPOVAN IN
NASHIK;

Madhukar Balkrishna Jagtap,

Occupation - Businessman & Agriculturist,

Age - 51 years, R/o. Flat No.10,

'A' wing Patil Parl, Behind Prakash

Petrol Pump, Govind Nagar,

Cidco Colony, Nashik.422009.

) ... Petitioner

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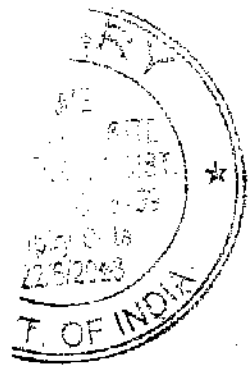
VIS. Email. madhukarjagtap@gmail.com.

1. State of Maharashtra)

Through its Chief Secretary,)

Mantralaya, Mumbai.)

NANDEO S. GITE
Advocate & Member Govt. of India
5-A, New Kalina Society,
Old Agra Road, Nashik-422002



2. Nashik Municipal Corporation)
 Having its office at)
 Rajiv Gandhi Bhavan,)
 Sharanpur Road)
 Nashik, Maharashtra 422003)
3. Divisional and Tree Officer,)
 (Panchavati),)
 Nashik Municipal Corporation,)
 Rajiv Gandhi Bhavan,)
 Sharanpur Road,)
 Nashik, Maharashtra 422003) ... Respondents

TO:

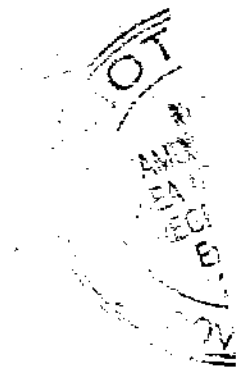
**THE HON'BLE CHIEF JUSTICE
 AND THE OTHER PUISNE JUDGES OF
 THIS HON'BLE HIGH COURT OF BOMBAY**

**HUMBLE PETITION OF THE
 PETITIONERS ABOVENAMED**

MOST RESPECTFULLY SHEWETH:

NANDEO S. GITE
 Advocate & Notary Govt. of India
 5-A, New Kalika Society,
 Old Agre Road, Nashik-422003

4



1. The present Public Interest Litigation is filed regarding the issue of felling of trees in Nashik city for the upcoming Kumb Mela in 2027. As per the reports, the Nashik Municipal Corporation has planned to cut down around 1800 trees in Tapovan area for the purposes of sadhugram to be developed in that area.

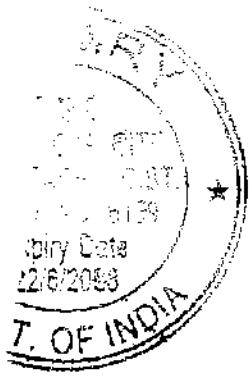
2. **Description of Petitioner's credentials:**

2.1. The Petitioner is a businessman and agriculturist, resident of Nashik city. The present issue involves cutting of large number of trees and thus is espousing the cause of environment through the present PIL.

2.2. The Petitioners declare that the present Petition is being filed by way of Public Interest Litigation and the Petitioners do not have any personal interest in the matter. The Petition is being filed in the interest of the public.

2.3. The Respondent No. 1 is the State of Maharashtra. The Respondent No. 2 is the

5



Nashik Municipal Corporation who has proposed impugned action. The Respondent No. 3 is the Tree officer who has published the notice. Thus, all the Respondents are necessary parties to the present PIL.

3. Declarations

- 3.1. The Petitioners declare that the present Petition is being filed by way of Public Interest Litigation and the Petitioners do not have any personal interest in the matter. The Petition is being filed in the interest of the public.
- 3.2. The Petitioners declare that the entire litigation costs, including the Advocate's fees and other charges are being borne by the Petitioners. The details of PAN of the Petitioners are set out in the cause title
- 3.3. The Petitioners have conducted thorough research to the best of their abilities.



- 3.4. To the best of the Petitioners' knowledge and research, the present issue raised was not dealt with or decided.
- 3.5. The Petitioners undertake that in the course of hearing of the Petition, if this Hon'ble Court may require any security to be furnished towards costs or any other charges, the Petitioners shall comply with the same.
- 3.6. There is no case pending, either civil/ criminal against the Petitioners.

4. Brief Facts: Cause of Action

- 4.1. The city of Nashik hosts Kumb Mela in every 12 years. The said Kumb Mela is held in the Tapovan area of Nashik. It would be relevant to note that the Kumb Mela was being held since a long period of time.
- 4.2. The next Kumb Mela in the city of Nashik is to take place in 2027. In this regard, the Nashik Municipal Corporation has planned to develop a

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sadhugram for the housing of the sadhus coming for the Kumb Mela.

4.3. As mentioned above, the Nashik Municipal Corporation ("NMC") for the purposes of development of Sadhugram has proposed to cut down 1800 trees in Tapovan area of Nashik. Several reports of NMC's plan to axe the trees protecting the city have been emerged. Also a protest by the citizens of Nashik has emerged due to the said proposed action. The news report of the proposal for cutting down of trees is annexed herewith and marked as "EXHIBIT - A".

4.4. The edifice of the present PIL is on the basis that the NMC has applied to the Tree Authority for the cutting down of 1800 trees. Thus, the proposed action of cutting down 1800 trees is impugned herein. Hence, this PIL. The proposed tree cutting came to the knowledge of the

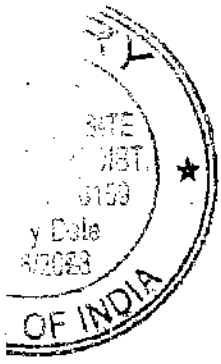


petitioner as a notice was published in the newspaper by the NMC on 11.11.2025 whereby objections were called for from the General Public. The Newspaper Notice dated 11.11.2025 is annexed herewith and marked as "EXHIBIT - B".

4.5. In the present case the trees are being cut and the green lungs of the city are being mascaared for a temporary requirement of space for the tents to be erected for the Sadhus coming for the Kumb Mela. Trees in larger number of around 1800 are proposed to be cut which would be completely against the environmental jurisprudence of the country.

4.6. The Hon'ble Apex court has time and again held that the destruction of the ecology should not be permitted in the name of development and also the development cannot be stalled completely. However, in the present case the ecology is being

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destructured only for temporary cause of housing Sadhus. This kind of reasons for cutting of trees would fall foul to the basic fabric of right of environment.

4.7. Its also imperative to note that there are alternate sites like Gandhi Nagar Indian Security Press land as well as Meri land, where the sadhus can be housed and thus the cutting of trees can be avoided completely protecting the environment.

4.8. It is also important to consider the fact that the Sadhus coming can also be accommodated in Kutiyas which would be an eco-friendly housing of Sadhus.

4.9. Thus, the petitioner is approaching this Hon'ble court by way of the present PIL so as to ensure protection of the environment

4.10. The Petitioner is seeking the aforesaid reliefs on the following amongst other grounds, which are

NAMDEO S. GITE
Advocate & Notary Govt. of India
5-A, New Kalika Society,
Old Agra Road, Nashik-422007

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raised without prejudice to and in the alternate to one another.

5. GROUNDS

- (A) The action proposed by the Nashik Municipal Corporation is completely against and detrimental to the environment of the Nashik city;
- (B) The proposed action of cutting down 1800 trees is unsustainable in law as the environment protection is paramount in comparison to the temporary requirement of the land for the construction of the sadhugram for kumb mela;
- (C) The action of doing away of 1800 trees in the city of Nashik only for erecting a structure for housing the sadhus would take away the green lungs of city of Nashik and leave the city in the darkness of pollution and global warming;

||

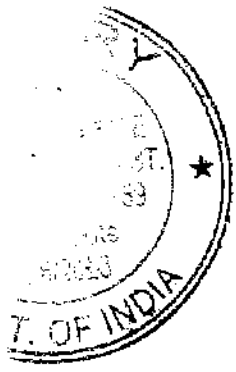
- (D) That the state is duty bound to ensure protection of trees as they are vital part of our environment. Felling of even a single full-grown tree hurts the environment and society as a whole.
- (E) On a conjoint reading of Art.21 48A and 51A of the constitution the state is mandated to protect the environment.
- (F) The law in respect of felling of trees is fairly settled and such an action cannot be permitted. The Hon'ble Supreme Court in catena of judgments has held that the trees cannot be cut without there being a legitimate and unavoidable reason to do so;
- (G) The Respondent NMC has failed in its duty of protection of environment by proposing an action to cut down 1800 trees as the cost for such a destruction of environment is avoidable;

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- (H) The Respondents Authorities have completely overlooked the fact that the destruction to the environment in such circumstances would be permanent and cause a great harm to the ecology around it;
- (I) There are number of big trees in the said area which would be required cut if the said proposed action is allowed to go on;
- (J) It is also required to balance the rights between Article 25 i.e. Protection of Right to Worship vis-à-vis Part III of the Constitution of India i.e. Right to Clean Environment guaranteed under the fundamental rights;
- (K) The rights of place of worship or other rights as to religious activities and the fundamental rights will have to be balanced only by scientific approach so as to ascertain if such an action of damaging environment is imperative;

Mr

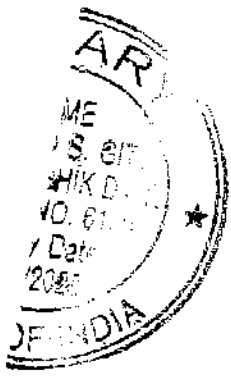


- (L) In the present case, the NMC has not undertaken any action to have any scientific basis to undertake the proposed action of cutting down of 1800 trees which would permanently damage the environment in irreversible manner;
- (M) The NMC has also failed in conducting study so as to ascertain as to any alternative measure /alternative site for the construction of the said sadhugram so as to avoid the cutting of the 1800 trees;
- (N) The NMC has utterly failed in protecting the right to clean environment of the citizens of Nashik as such a drastic step of cutting down of 1800 trees is proposed by the NMC itself;
- (O) The decision of cutting of trees or of choosing of an alternative site is always has to be *pro natura*. Thus, it is the duty of the State to protect the environment first when weighed with a



temporary requirement of land for religious gathering in the city of Nashik.

- (P) It is also important to consider that the Sadhus coming to Nashik can also be accommodated in temporary kutiyas in an ecofriendly manner.
- (Q) That the importance of trees for human survival is well known. Trees are vital for human well-being, providing essential oxygen, filtering air pollutants, regulating climate, supplying food/medicine/materials, preventing soil erosion, managing water, supporting wildlife, boosting mental health through aesthetics and recreation, and offering economic benefits, making them central to sustainable living and community health. Studying trees reveals their multifaceted roles as natural infrastructure for cleaner air, water, stable environments, and improved quality of life.



(R) In *State of Gujarat v. Mirzapur Moti Kureshi Kassab Jamat*, (2005) 8 SCC 534 the Hon'ble apex court has held as under:

"Article 48-A deals with "environment, forests and wildlife". These three subjects have been dealt with in one article for the simple reason that the three are interrelated. Protection and improvement of environment is necessary for safeguarding forests and wildlife, which in turn protect and improve the environment. Forests and wildlife are clearly interrelated and interdependent. They protect each other."

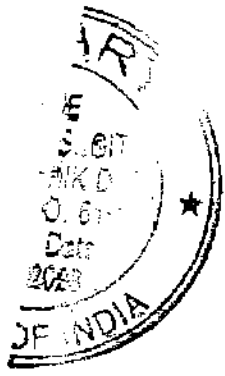
(S) In *Indian Council for Enviro-Legal Action v. Union of India* 1996 (5) SCC 281 the Hon'ble Apex court has held:

"While economic development should not be allowed to take place at the cost of ecology or by causing widespread environment destruction and violation; at the same time, the necessity to preserve ecology and environment should not hamper economic and other developments. Both development



and environment must go hand in hand, in other words, there should not be development at the cost of environment and vice versa, but there should be development while taking due care and ensuring the protection of environment."

6. The Petitioners submits that it is just, necessary and expedient that this Hon'ble Court be pleased to issue Writ of Certiorari or any other writ in the nature of Certiorari or any other appropriate writ, order or direction for the reliefs sought in the Petition hereunder.
7. The Petitioners state and submit that it has made out a prima facie case on merits and the balance of convenience is in its favor since if the interim/ ad-interim reliefs are not granted, grave and irreparable losses would be caused to the Petitioners but no such losses would be caused to the Respondents if the interim/ ad-interim reliefs sought are granted.
8. The Petitioners submit that it is just and necessary that this Hon'ble Court be pleased to restrain any steps



being taken by the NMC in pursuance of the proposed action of cutting of 1800 trees in the area of Tapovan in Nashik. Hence, there is urgency in the Petition, and some positive action is required to be taken by this Hon'ble High Court.

9. Source of Information

The present petitioner has gathered the information about the cutting of trees from the news reports and notice published in the newspapers about the proposed cutting of trees.

10. Nature and extent of injury caused/apprehended

The Petitioners state that if the prayers as prayed for are not granted, the trees in large numbers of around 1800 trees will be cut in the area of Tapovan in Nashik.

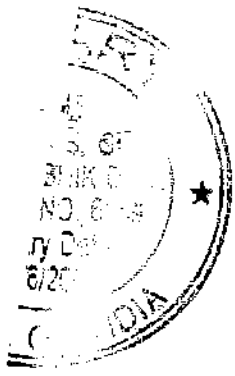
The said large cutting of trees would severely damage the ecology and permanently damage the environment.

11. Any representation etc. made



The petitioner herein has not made any representation to the authorities. However the present petition is filed in public interest as there are several representations made by the public at large and objections have been filed with the authorities.

12. The Petitioners' constitutional and legal rights have been breached as the right to environment guaranteed under Art.21 has been affected. So also, the rights of the citizens of the Nashik City have been affected. In these circumstances, the Petitioner is entitled to invoke the writ jurisdiction of this Hon'ble Court.
13. The Petitioner says that the necessary undertaking and decision in accordance with the Bombay High Court / interest rules of 2010 is hereto marked and annexed as Exhibit ____.
14. The Petitioners state that no Caveat has been filed in respect of the subject matter of the instant Petition and



therefore the Petitioners are not required to give any advance notice to the Respondents.

15. The Petitioners have not filed any other Petition either in this Hon'ble Court or in any other High Court or in the Supreme Court of India, pertaining to the subject matter of this Petition.
16. The Petitioners have paid fixed court fee of Rs. 160/-.
17. The Petitioners have approached this Hon'ble Court as expeditiously as possible and the present PIL is filed in time and therefore, there is no delay or laches on the part of the Petitioner in filing the same.
18. The Petitioner submits that the Petitioner has no alternate or equally, efficacious remedy but to approach this Hon'ble Court in its writ jurisdiction and that the reliefs as prayed for in the present Petition, if granted by this Hon'ble Court, will be complete and effective.

NAMDEO S. GITE
Advocate & Notary Govt. of India
5-A, New Kalika Society,
Old Agra Road, Nashik-422007

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19. The Respondents have their offices in Nashik city and /or are otherwise amenable to the jurisdiction of this Hon'ble High Court of Judicature at Bombay. The Petitioner's cause of action for the purposes of filing this PIL has arisen at Nashik and this Hon'ble Court has jurisdiction to entertain and try this PIL.
20. The Petitioner craves leave to add, amend, modify, and/or alter the above Petition as and when necessary.
21. The Petitioner will rely upon documents a list whereof is annexed hereto.

Prayers:

The Petitioner humbly prays:

- (a) That this Hon'ble Court be pleased to issue a Writ, Order or direction in the nature of mandamus or any other writ, order or direction under Article 226 of the Constitution of India, restricting the respondents from cutting of any

NANDEO S. GITE
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5-A, New Kallik Society,
Old Agra Road, Nashik-422001

trees in the Tapovan area of Nashik for setting up of Sadhugram for upcoming Kumbh Mela.;

- (b) this Hon'ble Court may be pleased to issue a writ of mandamus or a writ in the nature of mandamus or any other writ, order or direction under Article 226 of the Constitution of India directing Respondents to find alternate sites to set up Sadhugram without cutting of any trees;
- (c) Pending the hearing and final disposal of this Petition, this Hon'ble Court may be pleased to restraint the respondents from taking any steps in regard to the cutting of trees till the decision of the present PIL;
- (d) this Hon'ble Court may be pleased to issue a writ of mandamus or a writ in the nature of mandamus or any other writ, order or direction under Article 226 of the Constitution of India directing Respondents to provide complete

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details about any proposed action of cutting of trees in the tapovan area of city of Nashik;

- (e) Ad-interim relief in terms of prayer clause (c) above;
- (f) Any other relief and/or appropriate directions as the nature and circumstances of the case may require;
- (g) For the costs of the present Petition;

Dated this 11 day of December 2025

Payal

Advocate for the Petitioner

Band
Petitioner
(Madhukar Belkshing
Jagtap)

Mr

NANDEO S. GITE
Advocate & Member Govt of India
5-A, New Kalika Society,
Old Agra Road, Nashik-422002



VERIFICATION

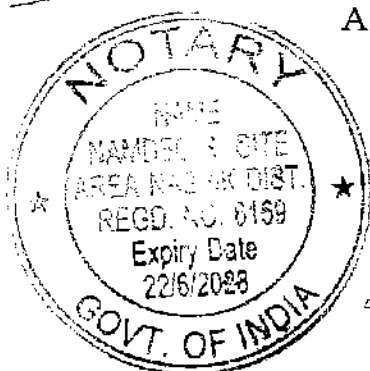
I, Madhukar Balkrishna Jagtap, Age-51 years the R/o. Flat No.10, 'A' wing Patil Parl, Behind Prakash Petrol Pump, Govind Nagar, Cidco Colony, Nashik the Petitioner above named, do hereby state on solemn affirmation that whatever stated in the para nos. 1 to 19 is true to my knowledge and whatever stated in para no. 20 to 21 are the legal submissions and prayers, which are made on legal advice which I believe to be true.

Solemnly affirmed at ~~Mumbai~~ Nashik)
this 11th day of December 2025)

Jadhav
Identified by me:
Adv. Om G Jadhav

Madhukar Balkrishna Jagtap
Petitioner
(Madhukar Balkrishna Jagtap)
Before Me

IDENTIFIED BY

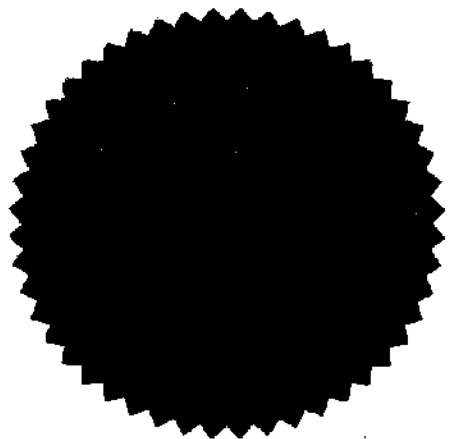


Payed
Advocate for the Petitioner
Noted & Registered 3405
at Serial Number 1112/2025

BEFORE ME

Mr

NAMDEO S. GITE
Advocate & Notary Govt of India
5-A, New Kalika Society,
Old Agra Road, Nashik-2



IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

CIVIL WRIT PETITION NO. _____ OF 2026.

DISTRICT: NASHIK.

IN THE MATTER OF: -

Mr. Narayan Shankarrao More

.... Petitioner

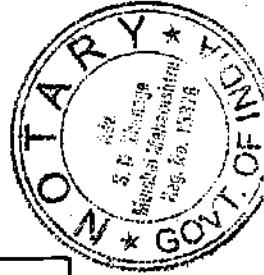
Versus

Nashik Municipal Corporation,

And Ors.

.... Respondents

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Date: 04/03/2026.

Place:

Advocate for the Petitioner



A

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

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IN THE MATTER OF: -

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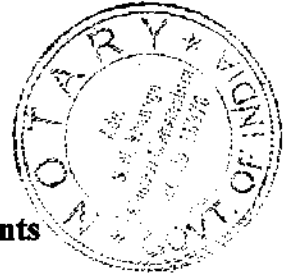
.... Petitioner

Versus

Nashik Municipal Corporation,

And Ors.

.... Respondents



SYNOPSIS

I. Challenge in Brief:

33 Notices issued from 12/11/2025 to 25/02/2026 issued without proper data, in some cases even number of trees proposed to be cut are also not mentioned and as many as about 5000 plus trees are likely to be cut and without passing any orders on the hearing and objections raised by affected citizens is a matter of serious concern and needs immediate attention. Though the elections to the Nashik Municipal Corporation are over and Tree Authority as envisaged under the act and the rules is expected to be formed, the respondents by usurping the powers under the said Act are cutting trees in large numbers without even passing any orders on the objections raised by vigilant citizens and even if the orders

B

are passed, not reasoned orders are passed. Trees are not valued at all and tree cutting seems to have been understood as the only development that these responsible respondents are carrying out. Creating infrastructure is not necessarily development and protection of the environment is and must be the prime objective of all and one.

The politicians would not spare the religion or the religious practice to leverage personal benefits and it is evident from the decision of the Kumbh Mela Minister Shri. Girish Mahajan's insistence to cut the thousands of trees and construct permanent Sadhu Gram and or MICE Hub for the Sadhus who are known to be wandering and visiting Nashik only once in 12 years. In a similar situation the Government of Uttar Pradesh had raised temporary tents without cutting trees. However, this decision to cut the thousands of trees in blatant violation of various environmental laws is unreasonable, without any study or requirement, without Environmental Impact Assessment. If trees are not saved an irreparable loss to the environment would be caused, Nature and History will forgive none of us as stakeholders and therefore this Petitioner is approaching this Hon'ble Court.

The Respondents, in blatant violation of guidelines and order dated 8th May 2015 passed in Civil Application No. 96/2014 in Public Interest Litigation No. 41/2006, are cutting the trees without giving proper notice, number of trees proposed to be cut is not mentioned in the notice and by mechanically passing the orders after making a farce of hearing on objections. No tree audit is completed, neither the compensatory afforestation is carried out.



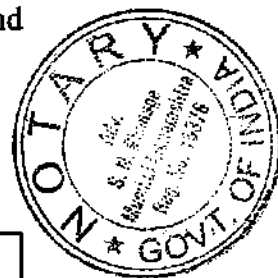
C

The Respondents are using Kumbha Mela preparations as a tool for rampant illegal tree-felling, which is a serious threat to the ecology of Nashik District, which is going to directly affect the Brahmagiri mountain ranges also, and thereby affecting major rivers like Godavari, and Vaitarna, a lifeline of Mumbai, and their tributaries. This tree-cutting cannot be ignored, as it is going to have long-term adverse impact on the environment.

The immediate cause of this petition are 33 notices starting from a Notice dated 11-12/November /2025 bearing PRO Outward No. 333/2025 published in daily Lokmat on 12/11/2025 till the 25 February 2026 purportedly under section 8(3) of Maharashtra (Urban Areas) Preservation of Trees Act, 1975 by the Nashik Municipal Corporation without mentioning the number of trees that are intended to be cut. It appears that officials have been telling people that they need to cut 1800 fully grown trees but in reality they would be felling about 5000 trees without following law and without assessing the need to cut the trees and therefore this petition.

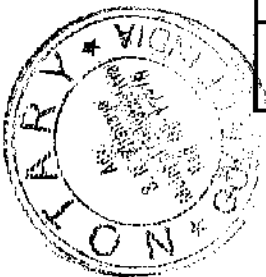
II. List of Dates and Events:

| Date | Particulars |
|------------|---|
| 27/04/2015 | Hon'ble Bombay High Court order in Civil Application No. 96 of 2014 In Public Interest Litigation No. 41 of 2006. |
| 11/11/2025 | Public Notice from the Nashik Municipal Corporation regarding the proposed cutting of Trees |



D

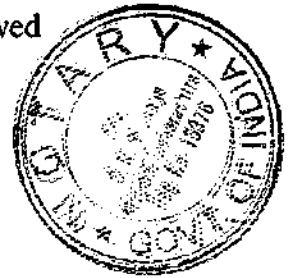
| | |
|--------------------------|--|
| | in the Panchvati Division, Nashik for the upcoming Kumbh Mela. |
| 15/01/2016 | Order Passed by Hon'ble Bombay High Court in Nagrik Chetna Manch v. State of Maharashtra, (2016) 2 Mh. L. J 215. |
| 24/11/2025 | The fortnight-long 'zaad waachva' (save trees) agitation started in Nashik |
| 24/11/2025 to 10/12/2025 | Various Government Authorities and Ministers have been defending the illegal actions of the Nashik Municipal Corporation and are reiterating their stand on cutting the trees anyhow. |
| 08/12/2025 | The meeting between the Environmental Activists and Nashik Municipal Corporation has failed. |
| 09/12/2025 | Nashik Municipal Corporation has been mobilising resources to start the cutting of the tree citing the so called need and readiness to plant trees in lieu of the trees that they are going to cut. |
| Jan-Feb, 2026. | The Respondent Corporation is not responding to any queries regarding hearing, its minutes, video recording as promised by the commissioner and is likely to pass an order without giving any reasons and are likely to illegally cut the trees. |
| 28.02.2026. | Hence this Petition. |



E

III. Points to be urged:

The impugned public notice issued by the Nashik Municipal Corporation proposing tree cutting for Kumbh Mela preparations is ex facie arbitrary, illegal and in complete violation of the Maharashtra (Urban Areas) Preservation of Trees Act, 1975 and settled environmental principles, as Nashik Municipal Corporation fails to disclose the number of trees proposed to be felled, their species and exact locations, and they are silent on any compensatory plantation plan, including the number of saplings, place of plantation, timeline and survival mechanism, thereby defeating public participation, violating the precautionary principle, sustainable development and public trust doctrine, and infringing the citizens' right to a clean and healthy environment under Article 21; hence, no tree cutting can be permitted unless full statutory compliance, transparency and a scientifically monitored compensatory plantation plan are placed on record and High Court Orders in this behalf must be followed meticulously.

**IV. ACTS TO BE REFERRED:**

- The Constitution of India.
- The Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975.
- The Nashik - Trimbakeshwar Kumbh Mela Authority Act, 2025
- Any other Act with the leave of this Hon'ble Court.

F

V. AUTHORITIES TO BE CITED:

1. At present Nil;
2. At the time of hearing, with the leave of this Hon'ble Court.

Date: 04/03/2026.

Place: Nashik.

Advocate for the Petitioner



1



IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

CIVIL WRIT PETITION NO. _____ OF 2026.

DISTRICT: NASHIK

In The Matter of Article 226 and 227 of
the Constitution of India

And

In The Matter of notice no. 333 dated
11/11/2025 published in Lokmat
newspaper (Nashik Edition)

And

In the matter of illegal and rampant tree
felling and total disregard to law and
guidelines issued by the Hon'ble High
Court.

2

Mr. Narayan Shankarrao More

Age: 61 years, Occupation: Environmentalist,

R/at: Swami Krupa, Sadguru Nagar, Dasak,

Jail Road, Nashik, Maharashtra-422101.

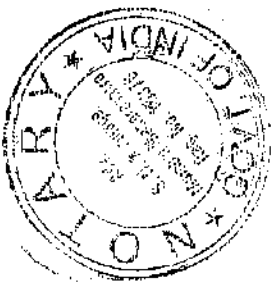
Mob: 7387509977.

Email: vishalpatil7585@gmail.com

... Petitioner

Versus

- 1. Nashik Municipal Corporation,**
Through its Municipal Commissioner,
Rajiv Gandhi Bhavan, Sharanpur Road, Nashik-422002
Email: Commissioner@nmc.gov.in
- 2. Nashik - Trimbakeshwar Kumbh Mela Authority**
Divisional Commissioner Office,
Kala Nagar, Nashik-422101.
Email : kumbhmela.2027@mah.gov.in
- 3. Public Works Department, Nashik**
Through its Chief Engineer,
Police Chowk, Trambakeshwar Rd,
Near Sharanpur, Irrigation Colony,
Patrakar Colony, Sharanpur, Nashik 422002.
Email: nashik.ee@mahapwd.com
- 4. District Collector, Nashik**
Collector Office, Nashik
Old Agra Road, Nashik, Maharashtra - 422002



3

Email : collector.nashik@maharashtra.gov.in

5. Divisional Commissioner, Nashik

Divisional Commissioner Office, Kala Nagar,
Nashik, Maharashtra, 422101

Email : divcom.nashik@maharashtra.gov.in

6. Minister of Environment, Maharashtra

Through Principal Secretary, Environment Department,
Mantralaya, Mumbai-400032

Email : env.mantra@gmail.com

7. State of Maharashtra,

Through Principal Secretary, Urban Development Department,
Mantralaya, Mumbai-400032

Email: cs@maharashtra.gov.in

8. Tree Authority, Nashik Municipal Corporation,

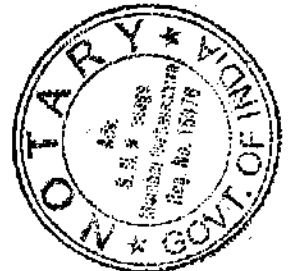
Through its Chairperson,
Rajiv Gandhi Bhavan, Sharanpur Road, Nashik-422002.

Email: commissioner@nmc.gov.in

9. Forest Department, Government of Maharashtra,

Through Chief Conservator of Forests,
Mantralaya, Mumbai-400032.

Email: pccfpmngp@mahaforest.gov.in



4

10. Tree Officer, Nashik Municipal Corporation,

Rajiv Gandhi Bhavan, Sharanpur Road, Nashik-422002.

Email: garden_sup@nashikcorporation.in

11. Chairman, Maharashtra State Tree Authority,

Principal Secretary, Environment and Climate
Change Department, Government of Maharashtra,
Room No. 217, 2nd floor, Madam Cama Road,
Mantralaya, Mumbai - 400 032
Email: psec.env@maharashtra.gov.in

12. Union of India

Through Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi – 110 003.
Email : mefcc@gov.in

... Respondents

**This Humble Petition on behalf of the Petitioner most respectfully
showeth as under:**

May it please your Lordships,

1. Introduction:

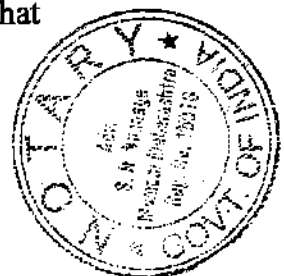
The Petitioner is filing the present petition with bona fide intention to prevent the unscientific, arbitrary, and environmentally destructive felling of thousands of fully grown trees in the Nashik Municipal Corporation area, Road sides, River fronts, Tapovan area a riparian buffer zone of river Godavari adjacent to the confluence of the River Kapila and Godavari in Nashik under the pretext of preparations for the upcoming Kumbh Mela. The



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Petitioner is a resident of Nashik and wishes to assert his right to a clean and pollution free environment which is adversely affected by the actions of the respondents. The Petitioner is a resident of Nashik, and is a devoted environmentalist and for the last more than 100 days, he has been sitting at Tapovan for the entire day, trying to explain to the visitors the importance of protection of the environment, protection of trees, and is running a signature campaign wherein thousands of people have signed in support of his campaign to save Tapovan.

2. The respondent no. 1 Nashik Municipal Corporation is responsible for maintaining the good environment and to ensure that the proper tree authority is in place and the provisions of the Tree Act, 1975 are followed meticulously. Being a civic body, this respondent is responsible for providing a healthy environment to the residents within the Nashik Municipal Corporation.
3. The respondent no. 2 is the nodal agency for planning and preparing for Kumbh Mela and as such is expected to be the nodal agency for all the Kumbh Mela related preparations and is responsible for making plans and executing the approved plans.
4. The respondent no. 3 Public Works Department Nashik is a State Government department and is responsible for executing the public works in the Nashik District.
5. The respondent no. 4 District Collector, Nashik is responsible for the overall administration of the Nashik District and is responsible to ensure that there are no environmental violations and that the provisions of the Tree Act are followed meticulously and that



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there is minimum tree cutting and that too only after following the due process.

6. The respondent no. 5 Divisional Commissioner, Nashik is the head of Respondent nos. 1 to 3 and in the context of the Kumbh Mela has all the powers as chairman of the Kumbh Mela Authority and as such is responsible for protecting the environment.
7. The respondent no. 6 Minister of Environment, Maharashtra is responsible for good environment and to ensure that all the laws are followed and environment is protected in letter and spirit and is having administrative control over various departments like Maharashtra Pollution Control Board and is expected to act diligently to save the damage to the environment.
8. The respondent no.7 State of Maharashtra is responsible for ensuring that the laws are followed by its department and environment is protected and that there is no illegal tree felling.
9. The respondent no. 8 Tree Authority, Nashik Municipal Corporation is a body responsible for taking decisions on the applications / notices issued for cutting, loping, pruning of trees as per section 8(3) of the Tree Act, 1975 and as such need to have both elected and non elected members to complete its coram to ensure protection of the environment.
10. The respondent no. 9 Forest Department, Government of Maharashtra is custodian of forest land and is responsible for preserving and protecting various forest areas falling under their jurisdiction and as such are responsible to maintain the tree cover in the state.



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11. The respondent no. 10 Tree officer Nashik Municipal Corporation is responsible for ensuring that the trees are planted and lopped, pruned or cut only in accordance with law when necessary.
12. The respondent no. 11 Chairman, Maharashtra State Tree Authority is responsible for the implementation of the Tree Act, 1975 in the entire state in letter and spirit and is also responsible for taking action against the wrongdoer.
13. The respondent no. 12 Union of India is responsible for making appropriate laws and implementing the same in the best interest of the environment and as such is responsible for protecting the ecology, flora and fauna and nature in the entire country.

14. FACTS CONSTITUTING THE CAUSE OF ACTION

- a. Nashik is known for its unique green cover, riverine ecology, and environmentally sensitive urban zones. The city already faces increased air pollution, rising temperatures, reduced groundwater recharge, and loss of biodiversity.
- b. Recently, Respondent No. 1, 2, 3 and Respondent No. 4 have initiated a process for mass felling of trees across various locations such as main arterial roads, Godavari riverfront, approach roads to Trimbakeshwar, and other public areas citing "developmental requirements for Kumbh Mela 2027".
- c. It is very unfortunate that the leaders and the bureaucrats think that tree-felling is the only way to achieve development. It is no secret that these people do not wish to explore alternatives available, and therefore come up with



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ideas wherein maximum environmental destruction takes place, but the commercial wish of one and all are achieved through projects like MICE Hub. It is a universal truth that the sadhus visiting Kumbha Mela are wandering nomads, and visit Nashik once in 12 years for a limited period, and do not need any permanent structure, but the ministers want to grab the land under the guise of MICE Hub Project, and create permanent structure to be utilised, used or commercially exploited with backhand benefits to ministers and their close aides, and in this whole process, everyone's eyes are on the commission from awarding tenders. This process is not new, and in the last Kumbha Mela, similar so-called "development projects" proposed to cut hundreds of trees, which ultimately came up before this Hon'ble Court for consideration.

d. The proposed action reportedly includes cutting of thousands, of mature native trees — some of which are even centuries and decades old — without proper Environmental Impact Assessment, without exploring viable alternatives, and in blatant disregard of statutory requirements under:

- The Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975
- Hon'ble Supreme Court's judgment in *T.N. Godavarman v. Union of India*
- Hon'ble High Court directions on urban tree protection and compensatory afforestation



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- Principles of sustainable development, precautionary principle, intergenerational equity
 - e. The so called Tree Authority of Nashik Municipal Corporation which itself is an illegal body in absence of any elected members and proper committee being formed since there were no elections held for half a decade and has issued permissions in a mechanical manner without proper public notice, without conducting mandatory Tree Census, and without a reasoned decision and without following guidelines issued by the Hon'ble High Court.
 - f. Media reports, site inspections, and citizen complaints reveal that the felling is not only excessive and avoidable but also arbitrary, as multiple alternative designs exist that would avoid or minimize tree removal.
 - g. There are as many as about 35 notices issued in last four months and about 5000 trees are proposed to be felled vide these notices, but as a matter of fact the authorities issue notice for 1000 trees and cut a minimum of 2000 trees under the garb of such notice and so called process is a complete farce.
 - h. The justification provided — “Sadhugram” construction of permanent structures for residence of Sadhus, who are known to be wandering and homeless, that too for an event which takes place once in twelve years. The second reason cited “crowd management for Kumbh Mela” — is vague, arbitrary and appears to be a made up reason for someone's interest in the development under the garb of Sadhugram.



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Large-scale felling will **irreversibly damage Nashik's environment** and contradict the sustainable, eco-conscious image the city seeks to project during Kumbh Mela.

15.GROUNDS:

- A. The Petitioner states that the Public Notices published by Nashik Municipal Corporation, Tree authority Department are vague, incomplete and non-compliant with statutory requirements as (i) the Notice does not disclose the number of trees proposed to be cut; (ii) Does not specify the exact areas (in Square metre or Kilometre.) where such cutting is proposed; (iii) The Notice Does not mention compensatory plantation details, including Number of saplings, Species, Location of plantation, Time schedule, Survival audit mechanism. If this Public Notice is allowed, it would cause irreversible environmental damage, defeating the object of environmental protection laws. The True Copy of the said Public Notice dated 11/11/2025 published on 12/11/2025 in daily Lokmat along with 32 other similar defective notices issued till 25th February 2026 without authority and being defective in one way or the other are attached herewith and is marked as Exhibit - A (Colly.).**
- B. The Respondents purposefully and being fully aware of and knowingly, are violating the orders passed by this Hon'ble Court in PIL No. 41/ 2006, and are trying to cut the trees that are saved by this Hon'ble Court as well as the Hon'ble Supreme Court.**



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C. Violation of Sustainable Development and Precautionary

Principle: Tree felling without assessing long-term ecological costs violates established environmental jurisprudence.

D. Violation of Sustainable Development in the proposed

“Sadhugram” construction of permanent structures for residence of Sadhus for Kumbh Mela cannot override ecological balance. Sustainable development requires development with environmental safeguards, not at its cost.

E. Failure to Follow Mandatory Procedure Under the Trees Act,

1975 Mandatory processes such as Tree Census, public notice, public hearing, expert committee review, and speaking orders have not been duly followed.

F. Non-application of Mind by Tree Authority Permissions

granted mechanically, without examining alternative solutions (road design modifications, crowd routes, space reallocation).

Hon’ble Bombay High Court vide order dated 08/05/2015 in Civil Application No. 96 of 2014 in Public Interest Litigation No. 41 of 2006, held that,

1. The Municipal Corporation of Nashik is permitted to cut/fell the trees as recommended by the Committee other than the trees which exist on Road Nos.1 and 21 strictly in accordance with law and to the extent recommended by the Expert Committee on following terms and conditions:

a) None of the trees which exist on Road No.1 i.e. Sainath Road Junction to Kalanagar Junction to Pathardi Village shall be cut/felled/removed for development of roads;



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b) None of the trees which exist on Road No.21 i.e. Pathardi Phata to Pathardi Village to Vadner Gate shall be cut/felled/removed for development/widening of road;

c) The Corporation in the process of road widening /strengthening or any other development activities, shall not cut/remove any tree of the species of Ficus (i.e Vad,Nandruk and Peepal)on any other roads to be constructed/widen/developed;

d) Before cutting any tree, the corporation shall first undertake the work of transplantation/replanting of trees as recommended by the Expert Committee, under the control and supervision of the Chief Conservator of Forests, Nashik as well as any other agency to be suggested by the Chief Conservator of Forest;

e) Before cutting any tree, the Corporation shall carry out the exercise of plantation of new trees of indigenous species as recommended by the Expert Committee in its report;

f)Before cutting trees, the corporation shall enter into a long term contract of maintenance of the trees to be replanted as well as the trees which are to be planted as a compensatory measure for a period which is to be prescribed by the Chief Conservator of Forests, which shall not be less than 5 years;

g)The Corporation should not cut any tree unless the corporation initiates a process of auditing of trees within the municipal area of the Corporation in a scientific manner and in accordance with law.;

h)While cutting the trees, the Corporation shall ensure that damage to the environment is minimized by reducing the number of trees to be cut. The trees falling in the mid of road or in the footpath shall not be cut in the process of felling of trees for



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widening/strengthening of existing roads. Similarly, if big trees exist on the road to be widened, endeavour shall be made to protect those trees by reducing the width of the road at a particular place where such big trees exist or by creating small islands, circles etc. around the trees to preserve those trees. The Corporation shall also make endeavour not to cut/remove/shift the trees wherever it is possible to make small changes in the alignment of the road or reduction of width of road or cutting of tree can be avoided by forming small circle around the tree or any other exercise which will help to preserve the trees without much inconvenience to traffic. In this behalf, opinion of the Expert Committee be given due weightage.

i) The Corporation shall not cut/remove any tree falling within 5 ft. inside from both the edges of road as well as the trees which are located on the mid of the road which can act as divider and will not cause much inconvenience to the traffic on the road;

j) After carrying out the work of transplantation of trees; replanting of trees by the side of the roads as per the report of the Expert Committee; the Corporation may undertake the work of cutting of trees on the roads other than Road Nos.1 and 21.

The copy of the said Order passed by the Hon'ble High Court dated 08/05/2015 is attached herewith and is marked as **Exhibit - B.**

G. Violation of Article 21 — Right to Clean and Healthy Environment Unregulated urban tree felling directly affects air quality, temperature regulation, flood prevention, and public



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health. The right to live in a clean, healthy and pollution-free environment is an inseparable aspect of Article 21 of the Constitution of India. The Hon'ble Supreme Court in *Subhash Kumar v. State of Bihar (1991) 1 SCC 598* and *M.C. Mehta v. Union of India* has categorically held that the right to life includes the right to enjoyment of pollution-free air and water. Unregulated and non-transparent cutting of trees without disclosure of number, location, necessity, and compensatory plantation plan directly affects ecological balance and public health, thereby infringing the fundamental right guaranteed under Article 21.

H. Destruction of Biodiversity and Ecologically Important Trees

Many trees provide habitat for birds, insects, and wildlife; their destruction violates ecological protection mandates.

I. Violation of Statutory Provisions Under the Maharashtra (Urban Areas) Preservation of Trees Act, 1975, tree cutting is permitted only after strict compliance, including -

- Identification and numbering of trees,
- Reasoned permission / Speaking order
- Mandatory compensatory plantation

The public notice issued by the Nashik Municipal Corporation (Respondent) is silent on mandatory particulars, making it ultra vires the Act.

J. The Hon'ble Bombay High Court in *Nagrik Chetna Manch v. State of Maharashtra, (2016) 2 Mh. L. J 215*. Established the mandatory duty of municipal corporations to protect urban forests



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and conduct environmental impact assessments before allowing tree felling. In that case a road was proposed to be constructed through the hills for which a large number of trees were required to be cut down. This decision of the Government was challenged by way of a writ petition. The Division Bench discussed Articles 48A and 51A(g) of the Constitution of India and at paragraph 17 of the judgment observed as follows:—

“10. One of the fundamental duties of the citizens is to protect and improve the natural environment including the forests, lakes, rivers, wildlife and to have compassion for living creatures. Therefore, the endeavour of every citizen should be to protect the environment and in particular the forests. The word ‘Forest’ under Article 48-A and clause (g) of Article 51-A cannot be restricted to a forest within the meaning of Forest Act, 1927 or the Forest Conservation Act, 1980. Such a narrow meaning will defeat the very object Of both the provisions. The forest within the meaning of the said Articles must include a man made forest. Therefore, the endeavour of the Municipal Corporation should be to save and protect the man made forest.

“17. The Municipal Commissioner realised the necessity of constituting a Committee of Experts. Unless the Committee is allowed to submit its final report and the same is considered by the Pune Municipal Corporation, surely, the Municipal Corporation cannot proceed with the



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construction of the proposed road. This is so in the light of the fact that before passing the impugned Resolution, the Environment Impact Assessment was not made and the attention of the General Body was not invited to the fact that the man made forest will be destroyed by the construction of the proposed road. In fact this Court has recorded a finding that non-consideration of several factors including the provisions of the Constitution and statutory mandatory duties of the Corporation has resulted in vitiating the decision making process. When the Municipal Commissioner on his own appointed the Committee or Experts, the Municipal Corporation cannot proceed further with the decision to construct the proposed road without allowing the Committee to submit its final recommendations."

The Said Hon'ble Bombay High Court's Order Dated 15/01/2016 is attached herewith and is marked as **Exhibit - C**.

K. Violation of Public Trust Doctrine: Trees are natural resources held in trust by the State for public use. The Respondent, as a trustee, Government body, cannot act in an non- Transparent or arbitrary manner. Environmental protection cannot be sacrificed at the altar of administrative convenience. Even religious and public events must comply with environmental laws. Transparency and accountability are non-negotiable prerequisites for any tree cutting activity.



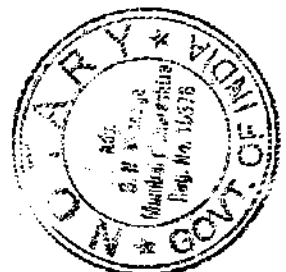
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L. Arbitrary and Disproportionate Action: The respondents have not demonstrated any compelling necessity for mass felling, the action is excessive.

M. Suppression of Material Facts: People of Nashik asked basic questions to Nashik Municipal corporation about tree felling, replantation of trees, their further care, location of tree plantation. However they refused to give proper information and concealed facts which should have been disclosed to the local People. The Nashik municipal Corporation did not show transparency.

N. The Hon'ble Bombay High Court issued an order stating Public notice should not be mere formality when corporation or individual issue notice to cut down the trees, exact location and reason to cut down the trees should be clearly stated in the notice. Permission for felling the trees only granted after considering objections raised. The tree authority must record the written reason for granting permission in the report. When trees are being cut down it is necessary to compensate by planting new trees. Criminal Charges can also be filed against the relevant officials if trees are cut down in violation of laws.

11. Sub-Section (3) of Section 8 contemplate giving of a public notice by advertising it in at least one local newspaper and also affixing such notice on the conspicuous part of the tree which is to be felled, coupled with the inspection of the tree, we are of the view that whenever such inquiry is held, the reasons shall be recorded and maintained in the file by the Tree Authority, as the consideration of an application for felling of the tree, must be



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justified and only when it is felt necessary to grant the permission and that too on consideration of the objections that are raised.

The Said Order of Hon'ble Bombay High Court in Civil Writ Petition No. 3752 of 2021 with Contempt Petition no. 178 of 2021 is attached herewith and is marked as **Exhibit - D.**

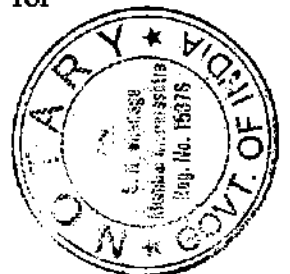
- O. Tree felling should be restricted except where it is absolutely necessary and warranted:** In the Case of *Rohit Manohar Joshi Vs. Tree Authority, Thane & Ors.* when the bench considered the object underlying the Tree Act, 1975 and expressed a word of caution about the consequences to follow if the provisions provided in the statute are not strictly adhered to. The said decision, highlighting the aim and object of the Trees Act being preservation of Trees in urban areas in the State, noted that the enactment regulate felling of trees and provide for planting of adequate number of trees in those areas, with an intention to prevent the disturbance of ecological balance due to indiscriminate felling of trees in the urban areas of the State. Highlighting the object of the statute being to protect the existing trees and to encourage planting of more and more trees in urban areas, it is held that it is necessary to restrict the number of felling of trees, unless and until it is absolutely necessary and warranted.
- P. Failure to Conduct Environmental Impact Assessment:** Even though individual permissions claim to be for "public work", the cumulative environmental impact of cutting hundreds of trees has not been assessed. There are many news articles issued in daily newspapers showing the real side of the failed tree transplantation project in the Takli- Mahasrul area of Nashik. The Municipal



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Corporation transplanted approximately 40 trees to the Tapovan area. Most of the transplanted trees died due to neglected and improper care. Environmentalists of the Nashik Area asked the Corporation about the location of the transplanted trees but the Municipal Corporation hid the fact from the people. The Municipal Corporation has not shown seriousness about transplantation just like they did about tree cutting. They did not maintain transparency while doing it. Another News article about tree transplantation showing the real side of the Nashik Municipal Corporation. Municipal Corporation Nashik cut the trees for road widening in the city during the Simhastha Kumbha Mela, Court had imposed certain terms and conditions on the Nashik Municipal Corporation, directing them to transplant some trees, Corporation removed some trees using cranes and transplanted them in the Takli area. However half of the hundred trees transplanted in the Takli area a year and half ago have died. The same situation exists in the Panchavati Division. The Municipal Corporation is not maintaining the trees. The photographs of tree felling are attached herewith and is marked as **Exhibit - E (Colly)**.

- Q.** There is no plan as envisaged under the Nashik Trimbakeshwar Kumbh Mela Authority Act, 2025 and the tree cutting is done in an unplanned manner at the whims and fancies of the respondent nos. 1 to 4 and as such proper guidelines with sanctions being stipulated needs to be issued.
- R.** That the respondents are not taking the environment as seriously as they ought to have, otherwise in a few decades the condition of the environment would worsen and would endanger human life. If we keep on ignoring the actions of the persons responsible for



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protecting the environment, irreparable damage to the environment would be caused.

S. Because it is not easy to grow a 10,15, 20, 30, 40, 50 years old tree as it appears to the respondents to cut.

16. The Petitioner submits that it has not filed any other Petition on the same subject matter either in this Hon'ble Court or any other High Court or in the Hon'ble Supreme Court of India.

17. The Petitioner submits that it has no other alternative or efficacious remedy available to it. If the aforesaid relief is granted, the same will be complete.

18. That the Petitioner craves leave to add, amend, alter, or delete any of the foregoing paragraphs of the Petition as and when found necessary and in the interest of justice and equity.

19. The Petitioner further submits that the cause of action has arisen in Nashik. Therefore, this Hon'ble Court has jurisdiction to entertain, try, and dispose of this present Petition in its Civil Appellate Jurisdiction.

20. The Petitioner has paid the court fees of Rs.250/- on the present Petition.

21. The Petitioner states that there is no delay or laches in filing this petition.



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22. PRAYERS

In light of the above, the Petitioner humbly prays that this Hon'ble Court may be pleased to:

- a. Quash and set aside the notices bearing Nos. PRO/Outward No./333 /2025, 299, 300, 389, 408, 410, 411, 416, 420, 421, 422, 424, 425, 429, 434, 435, 436, 439, 440, 446, 447, 448, 449, 450, 451, 457, 459, 463, 465, 468, 469, 473 and 474 / 2026 published in daily Lokmat, Gavkari, Punyanagari, Bhramar from 12th November 2025 till 25th February 2026 purportedly under section 8(3) of Maharashtra (Urban Areas) Preservation of Trees Act, 1975 and direct the respondents to re-initiate the process strictly in accordance with the statute, rules and law laid down by the HonHigh Court and Supreme Court.
- b. Permanently restrain the Respondents from cutting, lopping, pruning, transplantation, or removal of trees in Nashik District without following the procedure and guidelines viz.
 - i) To have a proper tree authority in place as prescribed by the law and in the absence of proper tree authority no notice shall be issued nor any order shall be passed as tree authority. The officers acting as Tree Officer and Tree Authority in absence of complete coram of all the members elected and otherwise, the tree authority shall be invalid and incapable of taking any decision.
 - ii) To complete the tree census and tree audit along with geo-tagged photo images of the tree, before initiating any procedure under the Tree Act, 1975 and publish the same on



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the website of Nashik District Collectorate and Nashik Municipal Corporation.

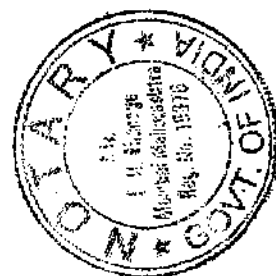
- iii) The trees proposed for cutting must first be assessed by qualified experts including a tree specialist, a botanist, and zoologist who verify the age and bio-diversity value of the said tree.
- iv) Follow the procedure of inviting objections meticulously by giving public notices along with a docket in regional newspapers having wide circulation and on Nashik Municipal Corporation and District Collectorate websites.
- v) To give audience / hearing to all the persons having submitted their objections, and publish the list of such objections both made online as well as offline, along with duly recorded minutes of meeting.
- vi) To video record and allowing video recording to the participants of such meeting called for hearing on objections
- vii) To pass detailed reasoned orders addressing each objection.
- viii) To give and affix on each tree to be cut, a fifteen clear days' notice after the passing of order allowing time to challenge the same.
- ix) Not to cut and/or transplant the ficus species trees as per the order passed by Hon'ble High Court in PIL No. 41/2006.
- x) After completing the entire process meticulously the concerned authority shall plant trees in the minimum, ratio of



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1 is to 10, each tree to be planted shall not be less than 10 feet tall and shall be 3 to 5 years grown in the nursery, and must be indigenous species.

- xi) There shall be a clear board outside the plantation area having description of compensatory plantation, date and details of tree-cutting against which the said compensatory afforestation is done.
- xii) Before cutting any tree, the Corporation shall enter into contract of maintenance of the trees to be planted by way of compensatory afforestation for a period of minimum 5 years from date of plantation.
- xiii) All the departments undertaking compensatory afforestation shall submit a report along with all the details to the Forest Department for monitoring the same.
- xiv) Any notice issued or order passed by any Authority including the Tree Authority without following the above guidelines shall be ipso facto invalid and no tree can be cut on the basis of such order.
- xv) No work shall commence at any place in any project howsoever crucial, without the compliance of the above guidelines.
- xvi) The Concerned Authority shall use the latest advanced technology at every stage of following the above guidelines.



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- c. By an interim order stay the implementation and any action under the said notice bearing PRO/Outward No./333 /2025, 299, 300, 389, 408, 410, 411, 416, 420, 421, 422, 424, 425, 429, 434, 435, 436, 439, 440, 446, 447, 448, 449, 450, 451, 457, 459, 463, 465, 468, 469, 473 and 474 / 2026 published in daily Lokmat, Gavkari, Punyanagari, Bhramar from 12th November 2025 till 25th February 2026 during the pendency of this Petition.
- d. By an interim order stay any ongoing or proposed cutting, lopping, pruning, transplantation, or removal of trees in the Nashik District undertaken in the name of Kumbh Mela preparations during the pendency of this Petition.
- e. **Direct the Respondents to place before this Hon'ble Bombay High Court:**
- i) The complete list of trees proposed to be cut/transplanted,
 - ii) Tree Census data for last 5 years,
 - iii) Permissions granted by the Tree Authority along with reasons,
 - iv) Environmental Impact Assessment,
 - v) Alternative design plans considered.
 - vi) All the Form A applications
- f. **Constitute an Independent Expert Committee** to inspect all project sites and assess the necessity of tree felling, and recommend sustainable alternatives.
- g. **Declare all procedurally or substantively defective tree-felling permissions as void** and contrary to law.



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- b. Direct Respondents to adopt environment-friendly planning for Kumbh Mela, ensuring minimum tree loss and maximum ecological protection.**
- i. Direct compensatory afforestation at a scientifically determined ratio (preferably minimum 1:10) which could be more as one tree per year of age of tree to be cut with survival monitoring for minimum 5 years from date of filing, wherever tree removal is found absolutely necessary, that too by strictly adhering to the guidelines above.**
- j. Direct all the respondents to formulate procedure, rules and guidelines in terms of prayer clause b (i to xvi) at their respective level for tree felling.**
- k. Impose penalties and costs on officials/entities found guilty of violating environmental laws and recover the same from officers individually and not from state exchequer.**
- l. Direct Respondent to ensure compliance with the principles of sustainable development and Article 21 of the Constitution;**
- m. Ad-interim stay may kindly be granted in terms of prayer clause 'c', 'd' and 'e';**
- n. Pass any other orders deemed just, necessary, and expedient in the interest of environmental protection.**

FOR THIS KIND ACT OF JUSTICE THE PETITIONER SHALL BE DUTY BOUND AS EVER.



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N/m

Place:

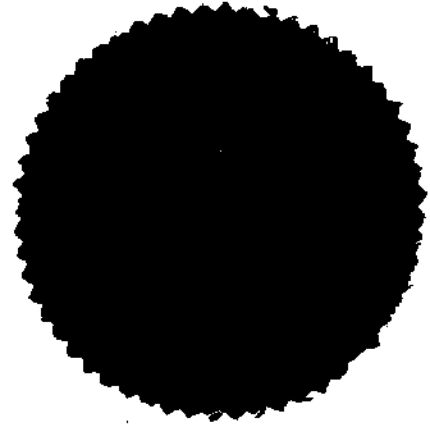
Dated: 04/03/2026.

Petitioner

Mr. Narayan Shankarrao More

Rashmi Dhangde

Advocate for the Petitioner



VERIFICATION

I, Mr. Narayan Shankarrao More; the Petitioner; residing at Nashik; do hereby solemnly affirm that whatever is stated in the foregoing paragraphs is drafted as per my instructions and hence, it is true to my own knowledge and I believe the same to be true and correct.

Solemnly affirmed at Nashik/Mumbai.

Dated this 04th Day of March, 2026.

N/m

Deponent.

Mr. Narayan Shankarrao More

BEFORE ME

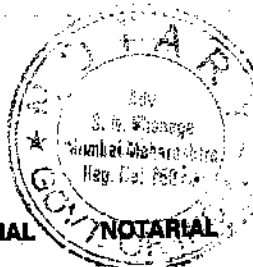
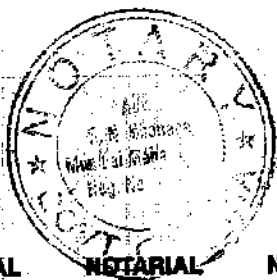
Dhangde

Adv. S. N. Dhangde

Notary Govt. of India
Regd. No. 15376, MUMBAI (MS)
404-405, 4th Floor, Davar House,
197/199, Near Central Camera Bldg.
D. N. Road, Fort, Mumbai - 400001
Mob : 8788385738

Divyanshu

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NOTED & REGISTERED
Page No. 3130 Sr. No. 255
Date 05 MAR 2026

Sadhugram: Land Use – Kumbh Mela 2015–16

During Kumbh Mela Period



Sadhugram: Kumbh Mela 2027-28

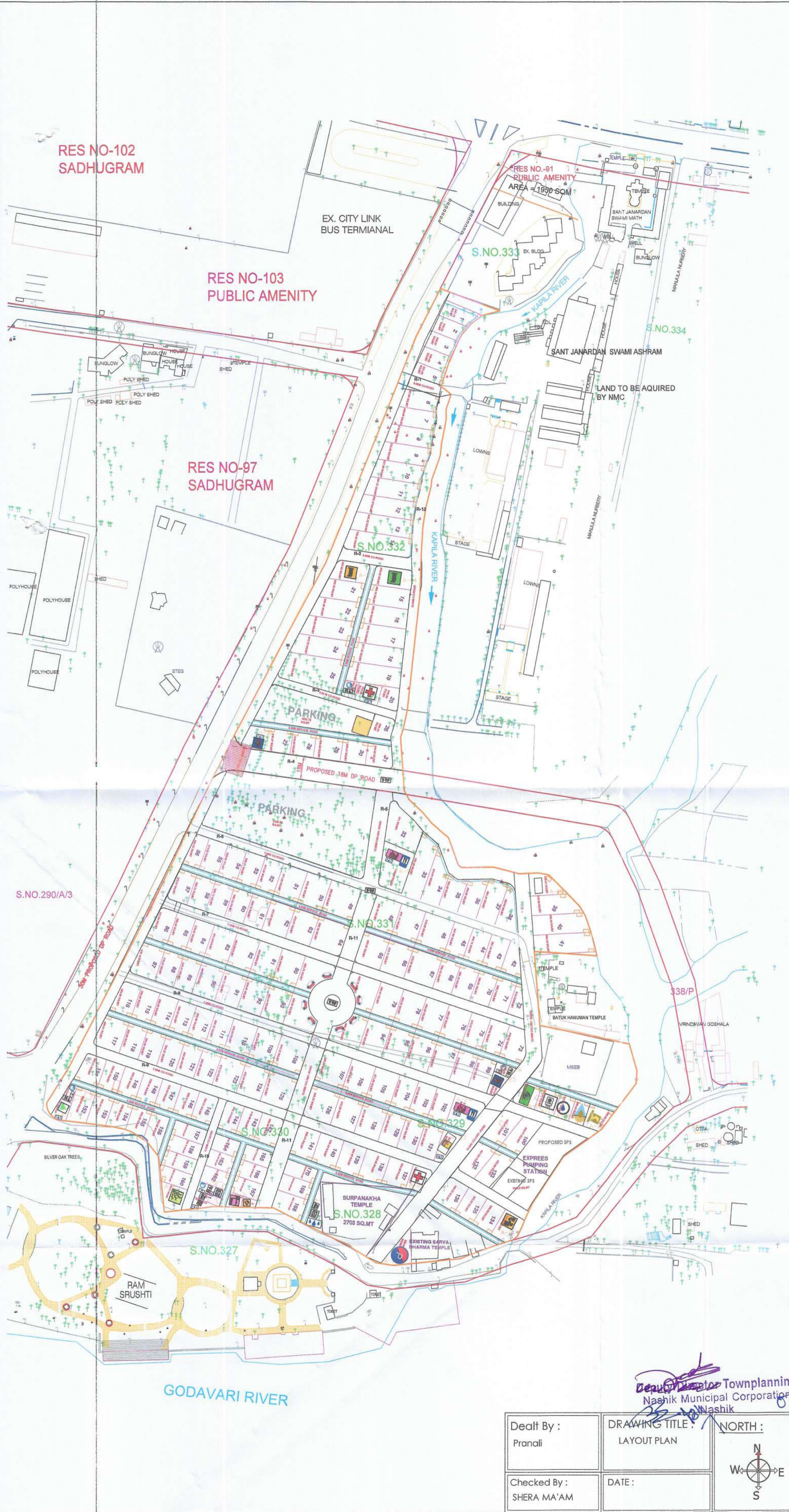
Present Situation



ShriVand

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TITLE
 PROPOSED TEMP.LAYOUT FOR SADHUGRAM, (FOR SINHASTHA PERIOD ONLY) (RES. NO 92 & 93)
 IN S.NO. 327/P,328/P,329 ,330/P,331/P,332/P,333/P
 OF NASHIK SHIWAR



| PLDT NO. | PLDT AREA IN SQM | PLDT NO. | PLDT AREA IN SQM | PLDT NO. | PLDT AREA IN SQM | PLDT NO. | PLDT AREA IN SQM |
|----------|------------------|----------|------------------|------------------------|------------------|----------|------------------|
| 1 | 247.72 | 51 | 471.56 | 107 | 408.41 | 151 | 365.31 |
| 2 | 310.22 | 52 | 471.56 | 108 | 377.63 | 152 | 390.33 |
| 3 | 307.88 | 53 | 368.21 | 109 | 377.63 | 153 | 345.47 |
| 4 | 306.85 | 54 | 369.65 | 110 | 377.63 | 154 | 309.96 |
| 5 | 251.85 | 55 | 471.56 | 111 | 471.56 | 155 | 305.28 |
| 6 | 387.04 | 56 | 293.25 | 112 | 472.28 | 156 | 362.03 |
| 7 | 438.60 | 57 | 372.27 | 113 | 543.24 | 157 | 292.44 |
| 8 | 479.22 | 58 | 366.75 | 114 | 544.52 | 158 | 308.19 |
| 9 | 515.88 | 59 | 366.75 | 115 | 472.24 | 159 | 308.19 |
| 10 | 527.88 | 60 | 366.75 | 116 | 472.24 | 160 | 288.22 |
| 11 | 561.51 | 61 | 366.75 | 117 | 366.88 | 161 | 261.55 |
| 12 | 593.47 | 62 | 472.28 | 118 | 366.86 | 162 | 252.96 |
| 13 | 645.25 | 63 | 472.07 | 119 | 366.86 | 163 | 262.96 |
| 14 | 758.65 | 64 | 592.35 | 120 | 366.86 | 164 | 246.78 |
| 15 | 468.10 | 65 | 493.97 | 121 | 366.86 | 165 | 264.77 |
| 16 | 505.85 | 66 | 472.11 | 122 | 366.86 | 166 | 282.12 |
| 17 | 542.10 | 67 | 570.58 | 123 | 498.01 | 167 | 282.12 |
| 18 | 577.32 | 68 | 366.75 | 124 | 366.86 | 168 | 403.75 |
| 19 | 614.03 | 69 | 366.75 | 125 | 366.86 | 169 | 334.90 |
| 20 | 243.90 | 70 | 366.81 | 126 | 366.86 | 170 | 293.83 |
| 21 | 453.33 | 71 | 366.71 | 127 | 366.86 | | |
| 22 | 306.46 | 72 | 214.72 | 128 | 366.88 | | |
| 23 | 359.59 | 73 | 418.86 | 129 | 472.24 | | |
| 24 | 612.72 | 74 | 379.62 | 130 | 472.24 | | |
| 25 | 1030.93 | 75 | 379.62 | 131 | 544.52 | | |
| 26 | 284.46 | 76 | 464.58 | 132 | 543.24 | | |
| 27 | 310.77 | 77 | 464.58 | 133 | 472.28 | | |
| 28 | 310.04 | 78 | 464.58 | 134 | 471.09 | | |
| 29 | 358.60 | 79 | 464.57 | 135 | 377.63 | | |
| 30 | 329.25 | 80 | 464.58 | 136 | 377.63 | | |
| 31 | 344.82 | 81 | 464.58 | 137 | 377.63 | | |
| 32 | 701.00 | 82 | 464.58 | 138 | 401.56 | | |
| 33 | 703.40 | 83 | 464.58 | 139 | 422.88 | | |
| 34 | 514.01 | 84 | 379.62 | 140 | 360.00 | | |
| 35 | 703.40 | 85 | 380.58 | 141 | 360.00 | | |
| 36 | 436.00 | 86 | 372.64 | 142 | 399.50 | | |
| 37 | 491.47 | 87 | 478.19 | 143 | 384.90 | | |
| 38 | 387.64 | 88 | 379.62 | 144 | 424.85 | | |
| 39 | 519.92 | 89 | 379.57 | 145 | 434.49 | | |
| 40 | 630.26 | 90 | 464.53 | 146 | 428.42 | | |
| 41 | 685.20 | 91 | 464.45 | 147 | 393.91 | | |
| 42 | 262.22 | 92 | 464.45 | 148 | 380.89 | | |
| 43 | 367.14 | 93 | 464.44 | 149 | 316.98 | | |
| 44 | 366.75 | 94 | 466.56 | 150 | 316.12 | | |
| 45 | 367.89 | 95 | 464.58 | 151 | 306.91 | | |
| 46 | 570.58 | 96 | 464.58 | 152 | 388.91 | | |
| 47 | 472.11 | 97 | 464.58 | 153 | 325.32 | | |
| 48 | 496.16 | 98 | 379.62 | 154 | 329.35 | | |
| 49 | 520.60 | 99 | 379.62 | 155 | 332.24 | | |
| 50 | 472.42 | 100 | 440.91 | 156 | 388.91 | | |
| AREA | 24245.93 | AREA | 21122.98 | AREA | 20167.91 | AREA | 6192.16 |
| | | | | TOTAL AREA UNDER PLOTS | | | 71728.89 |

| PROPOSED PLOT AREA FOR SADHUGRAM | | | |
|----------------------------------|-----------|-------------------|------------|
| PLT | NO.S | TOTAL AREA IN SQM | PERCENTAGE |
| Plot Area Total | 170.00 | 71728.8900 | |
| SERVICES AREA | | | |
| A1 | 352.09 | A15 | 356.5 |
| A2 | 228.88 | A16 | 285.6 |
| A3 | 112.46 | A17 | 277.0 |
| A4 | 261.55 | A18 | 215.1 |
| A5 | 95.99 | A19 | 206.6 |
| A6 | 323.31 | A20 | 299.0 |
| A7 | 157.36 | A21 | 377.9 |
| A8 | 98.53 | A22 | 249.9 |
| A9 | 719.45 | A23 | 257.7 |
| A10 | 305.00 | A24 | 513.4 |
| A11 | 134.74 | A25 | 161.6 |
| A12 | 254.86 | A26 | 134.0 |
| A13 | 397.82 | A27 | 75.4 |
| A14 | 434.65 | | |
| TOTAL | 3876.59 | | 7264.1800 |
| EXISTING STRUCTURE AREA | | | |
| MSEB Sub Station | | | 1983.54 |
| Sector Office for all Services | | | 646.41 |
| Pumping Station | | | 1988.80 |
| Area in Surpanakha Temple | | | 2702.00 |
| Existing Temple Total Area | | | 2565.37 |
| TOTAL AREA | | | 9886.12 |
| TOTAL AREA UNDER ROAD | | | |
| MAIN ROAD | 8540.19 | | |
| SECONDARY ROAD | 20071.32 | | |
| SERVICE ROAD | 7039.77 | | |
| DP ROAD AREA | 2576.00 | | |
| Total | 38227.28 | | |
| PARKING | | | |
| CAR PARKING | 8893.54 | | |
| TOTAL | 8893.54 | | |
| TOTAL SITE AREA | 136000.00 | SQ. MT. | 100% |
| | 34 ACRE | | |

AREA STATEMENT
 TOTAL AREA AS PER 7/12 = 179163 SQM (44.79 ACRE)
 TOTAL AREA UNDER DEVELOPMENT = 136000 SQM (34.00 ACRE)
 AREA UNDER PARKING = 8893.54 SQM
 AREA UNDER INTERNAL ROAD = 38227.28 SQM
 AREA UNDER SERVICES = 7264.18 SQM
 EXISTING STRUCTURES = 9886.12 SQM
 AREA UNDER PLOT = 71728.88 SQM

NOTE -
 1) ALL NECESSARY PERMISSION SHALL BE OBTAINED FROM CONCERNED DEVELOPMENT BEFORE IMPLEMENTATION
 2) THIS PERMISSION IS GIVEN ON THE STRENGTH OF UDPR-2020. CLAUSE NO.2.3

INDEX:

| | |
|---|--|
| INTEGRATED SECTOR OFFICE | DROP OFF ZONE |
| RESERVED PLOTS (A - ENCLOSED)=36 PLOTS | WATCH TOWER |
| RESERVED PLOTS (B - 50'X105')=9 TOTAL 9 PLOTS | FREE ACCOMMODATION (RAIN BASERA) |
| RESERVED PLOTS (C - 50'X80')=106 PLOTS | STORAGE/ GODOWNS |
| SECONDARY ROAD (TEMPORARY) | VIDYUT SUBSTATION |
| SERVICE ROAD | TELEPHONE |
| MAIN ROAD (PERMANENT) | MEDICAL FACILITIES |
| URINAL BLOCKS | POST OFFICE |
| TOILET BLOCK (10-40 UNITS EACH) | CIVIL SUPPLIES |
| HANDWASH AREA (10-15 UNITS) | BANK COMMAND OFFICE/ BANK BRANCHES/ ATMS |
| VENDING ZONES | IRRIGATION DEPARTMENT |
| POLICE/ FIRE | JAIL NIGAM |
| FOOD COURT | PWD OFFICE |
| SEATING AREAS | RAILWAYS DEPARTMENT |
| WATER ATMS | SANITATION WORKERS COLONY |
| PUBLIC ACCOMMODATION | THEMATIC GATE |
| POLICE CHOWKI | MEDIA CAMP/ PRESS |

| | | | | | |
|-----------------------------|--------------------------------|-------------|---|---|---|
| Dealt By : Pranali | DRAWING TITLE : LAYOUT PLAN | NORTH : | PROJECT : NASHIK - SADHUGHAM | 102-103, 64-B, SHALWAK MANOR, V.I.P. ROAD, RAMDASPETH, NAGPUR-440010 | SQUARE DESIGN'S ARCHITECTURE - URBAN DESIGN - INTERIOR DESIGN |
| Checked By : SHERA MA'AM | DATE : | | TITLE PROPOSED TEMP LAYOUT FOR SADHUGRAM, (FOR SINHASTHA PERIOD ONLY) (RES. NO 92 & 93) IN S.NO. 327/P,328/P,329 ,330/P,331/P,332/P,333/P OF NASHIK SHIWAR | 0712-2447232 +91 77699 18841 1squaredesigns2001@gmail.com www.1squaredesigns.com | |

// TRUE COPY //

झाड/झाडे तोडणे/झाडाच्या फांदया तोडणे बाबतचा पंचनामा

वेळ:- सकाळ/दुपार/सायंकाळ:-

वाजता

दिनांक:- १०/११/२०२५

११/११/२०२५

१२/११/२०२५

आम्ही खालील सहि करणार पंच झाड तोडणे/फांदया तोडणे/पुनरोपन करणे बाबत

अर्जदार :- मा. कार्यकारी अभियंता (पंचवटी), सां.बां.पि, नाशिक महानगरपालिका, नाशिक यांचा अर्ज.

पत्ता:- नाशिक महानगरपालिका, नाशिक.

अर्जदार यांनी महानगरपालिकेकडे केलेल्या अर्जाबाबत अर्जात नमूद झाडांची स्थिती ही अर्जदार व त्यांचे अधिनस्त कर्मचारी, नगरनियोजन विभागाचे अधिकारी कर्मचारी, मा. उद्यान अधीक्षक, मा. वृक्ष अधिकारी तथा विभागीय अधिकारी तसेच उद्यान निरीक्षक पंचवटी व त्यांचे अधिनस्त कर्मचारी यांचे उपस्थितीत प्रत्यक्ष पाहणी व आवश्यकतेनुसार सोबत जोडलेल्या यादीनुसार प्रत्यक्ष जागेवर वस्तुस्थिती प्रमाणे हा पंचनामा करित आहोत.

१) भागेचा पत्ता व वर्णन:- मौजे नाशिक शहर २ सर्व्हे क्र. ३२६, ३२७/१, ३२७/२, ३२८/१, ३२९, ३३०/१, ३३०/२, ३३१, ३३२ व ३३३ साधुग्राम, तपोवन नाशिक

२) झाडाची मालकी:- मनपा

३) झाडाचे वर्णन :- सोबत जोडलेल्या यादीप्रमाणे

४) झाडे/झाड, तोडण्याची/फांदयाचा विस्तार कमी करण्याची कारणे,

उपरोक्त नुसार प्रस्तावात नमुद ठिकाणी असलेली अर्जातील नमुद एकुण १५७५ वृक्षांपैकी एकुण ८९७ वृक्ष हे साधुग्राम चे विकासकामात अडथळा असल्याने बुंध्यापासुन तोडणे आवश्यक वाटते, ७१ वृक्ष साधुग्राम चे विकासकामात अडथळा असल्याने पुनरोपन करणे आवश्यक वाटते तसेच विविध प्रजातीचे एकुण ५६७ वृक्षांची आवश्यकतेनुसार छाटणी करणे आवश्यक वाटते व उर्वरित ४० वृक्ष हे तोडणेची आवश्यकता वाटत नाही या प्रमाणे प्रत्यक्ष परिस्थिती/ असलेबद्दल हा पंचनामा केला आहे.

- पंचनामात ची यादी सोबत जोडत आहोत.

पंचाचे नांव:-

१) श्री तुकाराम दामोदर दिजले

२) श्री गणेश उत्तमराव देसले

३) श्री जयदेव बाबुराव देसले

४) श्री सुनील सखुबाब शिंदेकर

५)

स्वाक्षरी:-

पंचनामा करणार:-

(उद्यान निरीक्षक)

उद्यान निरीक्षक (पंचवटी)
नाशिक महानगर पालिका नाशिक

PANCHANAMA REPORT

(Regarding Cutting of Trees / Pruning of Branches / Transplantation of Trees)

Time: Morning / Afternoon / Evening: __ o'clock

Date: 10/12/2025

Date: 11/12/2025

Date: 12/12/2025

Introduction

We, the undersigned witnesses (Panch), hereby prepare this Panchanama regarding the cutting of trees, pruning of branches, and transplantation of trees.

Reference

Application submitted by the Hon. Executive Engineer (Panchavati), Public Works Department, Nashik Municipal Corporation, Nashik.

Contact: 9919212024 / 9212212024

Inspection Details

With reference to the application submitted to the Municipal Corporation, the condition of the trees mentioned therein has been physically inspected in the presence of: The applicant and subordinate staff Officers and staff of the Town Planning Department The Garden Superintenden The Tree Officer and Divisional Officer Garden Inspector (Panchavati) and subordinate staff

This Panchanama is prepared based on actual site conditions as per the attached list.

Details

1. Address and Description of Area:

Mouje Nashik City, Survey Nos. 326, 327/1, 327/2, 328/1, 329, 330/1, 330/2, 331, 332 and 233, Sadhugram, Tapovan, Nashik

2. Ownership of Trees:----- Municipal Corporation

3. Description of Trees:----- As per the attached list

4. Reasons for Cutting / Pruning / Transplantation

As per the proposal:

Out of 1575 trees:897 trees obstruct development work → to be cut from the base 71 trees obstruct development → to be transplanted 567 trees require pruning 40 trees do not require any cutting

This Panchanama is prepared based on actual site inspection.

Attached Documents

List of trees referred to in the Panchanama is attached herewith.

Names of Witnesses (Panch)

Signatures

Shri Tukaram Damodar Dhikle
Shri Ganesh Uttamrao Desale
Dnyaneshwar Baburao Darekar
Shri Sunil baburao Thalkar

sd/-
sd/-
sd/-
sd/-

Prepared By
(Garden Inspector)

sd/-
Garden Inspector (Panchavati)
Nashik Municipal Corporation, Nashik

| Name of the applicant Place of trees and other required information | Number | Tree Name | Age of trees (year) | Tree girth (m) | Tree felling / replanting / rejection / pruning | Remark |
|--|--------|-----------|---------------------------|----------------------|--|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Executive Engineer, (Panchvati) P.W.D. Location of trees: - Mauje Nashik City 2, Survey No. 326, 327/1, 327/2, 328/1, 329, 330/1, 330/2, 331, 332 and 333 Sadhu Gram, Tapovan Nashik Sadhu Gram, Final Layout as submitted by Public Works Department and Town Planning Department Nashik Municipal Corporation | 1. | Akashneem | 05 to 08 | 0.32 | Cutting | As per the above mentioned subject the proposal received from Executive Engineer (Panchavati) PWD e NMC, the trees owned by the corporation are being affected in the development of Sadhugram in view of the upcoming Simhastha. However, according to the project map (layout) presented in the proposal and the list of trees received, a total of 1825 trees of different species have been reported on the site, according to which a total of 1575 trees of different species owned by the corporation are creating obstacles in the construction of the actual construction, as well as in the road and as well as in the parking of two-wheelers and four-wheelers. However, the applicants and their subordinates, officers and employees of the Town Planning Department, Garden Superintendent, Tree Officer and Divisional Officer, as well as the Garden Inspector |
| | 2. | Akashneem | 8 to 10 | 0.35 | Cutting | |
| | 3. | Akashneem | 8 to 10 | 0.44 | Reject | |
| | 4. | Akashneem | 8 to 10 | 0.97 | Reject | |
| | 5. | Akashneem | 8 to 10 | 1.4 | Reject | |
| | 6. | Mango | 08 to 10 | 0.2 | Transplant | |
| | 7. | Mango | 08 to 10 | 0.4 | Transplant | |
| | 8. | Mango | 11 to 15 | 0.35 | Transplant | |
| | 9. | Mango | 11 to 15 | 0.6 | Transplant | |
| | 10. | Mango | 11 to 15 | 0.3 | Transplant | |
| | 11. | Mango | 11 to 15 | 0.45 | Transplant | |
| | 12. | Mango | 5 to 8 | 0.35 | Transplant | |
| | 13. | Mango | 5 to 8 | 0.36 | Transplant | |
| | 14. | Mango | 5 to 8 | 0.48 | Transplant | |
| | 15. | Mango | 5 to 8 | 0.37 | Transplant | |
| | 16. | Mango | 5 to 8 | 0.3 | Transplant | |
| | 17. | Mango | 5 to 8 | 0.28 | Transplant | |
| | 18. | Mango | 5 to 8 | 0.38 | Transplant | |
| | 19. | Ashok | 08 to 10 | 0.57 | Transplant | |
| | 20. | Acacia | 05 to 10 | 0.35 | Cutting | |
| | 21. | Acacia | 05 to 10 | 0.37 | Cutting | |
| | 22. | Acacia | 05 to 10 | 0.9 | Cutting | |
| | 23. | Acacia | 05 to 10 | 0.82 | Cutting | |
| | 24. | Acacia | 05 to 10 | 0.45 | Cutting | |
| | 25. | Acacia | 05 to 10 | 0.35 | Cutting | |
| | 26. | Acacia | 05 to 10 | 0.32 | Cutting | |
| | 27. | Acacia | 05 to 10 | 0.32 | Cutting | |
| | 28. | Acacia | 05 to 10 | 0.5 | Cutting | |
| | 29. | Acacia | 05 to 10 | 0.35 | Cutting | |
| | 30. | Acacia | 05 to 10 | 0.45 | Cutting | |
| | 31. | Acacia | 05 to 10 | 0.37 | Cutting | |
| | 32. | Acacia | 05 to 10 | 0.35 | Cutting | |
| | 33. | Acacia | 05 to 10 | 0.42 | Cutting | |
| | 34. | Acacia | 05 to 10 | 0.55 | Cutting | |
| | 35. | Acacia | 05 to 10 | 0.25 | Cutting | |
| | 36. | Acacia | 05 to 10 | 0.32 | Cutting | |
| | 37. | Acacia | 05 to 10 | 0.48 | Cutting | |
| | 38. | Acacia | 05 to 10 | 0.49 | Cutting | |

| | | | | | | |
|--|-----|--------|----------|------|---------|--|
| | 39. | Acacia | 05 to 08 | 0.36 | Cutting | <p>Panchvati and his subordinates were present in the presence of the applicant, according to the Sadhu Gram Final Layout (Project Map) submitted by the applicant, Out of the total 1575 trees affected in the project, it is found that a total of 897 trees of different species are required to be cut from the dam as some of the trees are rotten / affected and some of the trees are tilted and dried, as per the survey, a total of 71 trees are required to be re-planted and a total of 567 trees of different species are required to be pruned as per the requirement and the remaining 40 trees are not required to be cut, although the final decision regarding this proposal will be submitted on the next date.</p> <p>Therefore, in respect of felling / pruning / replanting / rejection of trees for the said project, the aforesaid Reference No. According to the draft law dated 12/11/2025, an open notice was given in the local newspaper for inviting objections and</p> |
| | 40. | Acacia | 08 to 12 | 0.85 | Cutting | |
| | 41. | Acacia | 05 to 08 | 0.45 | Cutting | |
| | 42. | Acacia | 08 to 12 | 0.78 | Cutting | |
| | 43. | Acacia | 08 to 12 | 0.65 | Cutting | |
| | 44. | Acacia | 08 to 12 | 0.9 | Cutting | |
| | 45. | Acacia | 05 to 08 | 0.4 | Cutting | |
| | 46. | Acacia | 08 to 12 | 0.9 | Cutting | |
| | 47. | Acacia | 05 to 08 | 0.22 | Cutting | |
| | 48. | Acacia | 05 to 08 | 0.26 | Cutting | |
| | 49. | Acacia | 05 to 08 | 0.24 | Cutting | |
| | 50. | Acacia | 05 to 08 | 0.28 | Cutting | |
| | 51. | Acacia | 05 to 08 | 0.24 | Cutting | |
| | 52. | Acacia | 08 to 12 | 0.93 | Cutting | |
| | 53. | Acacia | 08 to 12 | 0.85 | Cutting | |
| | 54. | Acacia | 05 to 08 | 0.3 | Cutting | |
| | 55. | Acacia | 05 to 08 | 0.22 | Cutting | |
| | 56. | Acacia | 05 to 08 | 0.25 | Cutting | |
| | 57. | Acacia | 05 to 08 | 0.28 | Cutting | |
| | 58. | Acacia | 08 to 12 | 0.85 | Cutting | |
| | 59. | Acacia | 08 to 12 | 0.65 | Cutting | |
| | 60. | Acacia | 05 to 08 | 0.32 | Cutting | |
| | 61. | Acacia | 05 to 08 | 0.45 | Cutting | |
| | 62. | Acacia | 08 to 12 | 0.46 | Cutting | |
| | 63. | Acacia | 08 to 12 | 0.64 | Cutting | |
| | 64. | Acacia | 08 to 12 | 0.64 | Cutting | |
| | 65. | Acacia | 08 to 12 | 0.68 | Cutting | |
| | 66. | Acacia | 08 to 12 | 0.56 | Cutting | |
| | 67. | Acacia | 08 to 12 | 0.55 | Cutting | |
| | 68. | Acacia | 05 to 08 | 0.44 | Cutting | |
| | 69. | Acacia | 05 to 08 | 0.32 | Cutting | |
| | 70. | Acacia | 05 to 08 | 0.35 | Cutting | |
| | 71. | Acacia | 08 to 12 | 0.49 | Cutting | |
| | 72. | Acacia | 05 to 08 | 0.45 | Cutting | |
| | 73. | Acacia | 05 to 08 | 0.35 | Cutting | |
| | 74. | Acacia | 05 to 08 | 0.36 | Cutting | |
| | 75. | Acacia | 05 to 08 | 0.42 | Cutting | |
| | 76. | Acacia | 05 to 08 | 0.38 | Cutting | |
| | 77. | Acacia | 05 to 08 | 0.35 | Cutting | |
| | 78. | Acacia | 05 to 08 | 0.25 | Cutting | |
| | 79. | Acacia | 05 to 08 | 0.3 | Cutting | |
| | 80. | Acacia | 05 to 08 | 0.43 | Cutting | |
| | 81. | Acacia | 08 to 12 | 0.46 | Cutting | |
| | 82. | Acacia | 08 to 12 | 0.68 | Cutting | |
| | 83. | Acacia | 08 to 12 | 0.52 | Cutting | |

| | | | | | | |
|--|------|--------|----------|------|---------|---|
| | 84. | Acacia | 05 to 08 | 0.36 | Cutting | suggestions, according to which, due to the large number of objections and suggestions received in writing, online and email, the hearing of the objections and suggestions was held on 24/11/2025. |
| | 85. | Acacia | 05 to 08 | 0.42 | Cutting | |
| | 86. | Acacia | 05 to 08 | 0.35 | Cutting | |
| | 87. | Acacia | 05 to 08 | 0.32 | Cutting | |
| | 88. | Acacia | 08 to 12 | 0.65 | Cutting | |
| | 89. | Acacia | 05 to 08 | 0.34 | Cutting | |
| | 90. | Acacia | 05 to 08 | 0.36 | Cutting | |
| | 91. | Acacia | 05 to 08 | 0.25 | Cutting | |
| | 92. | Acacia | 05 to 08 | 0.2 | Cutting | |
| | 93. | Acacia | 05 to 08 | 0.22 | Cutting | |
| | 94. | Acacia | 05 to 08 | 0.22 | Cutting | |
| | 95. | Acacia | 05 to 08 | 0.25 | Cutting | |
| | 96. | Acacia | 05 to 08 | 0.28 | Cutting | |
| | 97. | Acacia | 05 to 08 | 0.29 | Cutting | |
| | 98. | Acacia | 05 to 08 | 0.24 | Cutting | |
| | 99. | Acacia | 08 to 12 | 0.62 | Cutting | |
| | 100. | Acacia | 05 to 08 | 0.35 | Cutting | |
| | 101. | Acacia | 05 to 08 | 0.34 | Cutting | |
| | 102. | Acacia | 05 to 08 | 0.36 | Cutting | |
| | 103. | Acacia | 05 to 08 | 0.32 | Cutting | |
| | 104. | Acacia | 05 to 08 | 0.25 | Cutting | |
| | 105. | Acacia | 05 to 08 | 0.24 | Cutting | |
| | 106. | Acacia | 05 to 08 | 0.26 | Cutting | |
| | 107. | Acacia | 08 to 12 | 0.62 | Cutting | |
| | 108. | Acacia | 05 to 08 | 0.42 | Cutting | |
| | 109. | Acacia | 05 to 08 | 0.32 | Cutting | |
| | 110. | Acacia | 05 to 08 | 0.32 | Cutting | |
| | 111. | Acacia | 05 to 08 | 0.35 | Cutting | |
| | 112. | Acacia | 05 to 08 | 0.36 | Cutting | |
| | 113. | Acacia | 05 to 08 | 0.34 | Cutting | |
| | 114. | Acacia | 05 to 08 | 0.39 | Cutting | |
| | 115. | Acacia | 08 to 12 | 0.82 | Cutting | |
| | 116. | Acacia | 08 to 12 | 0.72 | Cutting | |
| | 117. | Acacia | 08 to 12 | 0.78 | Cutting | |
| | 118. | Acacia | 08 to 12 | 0.82 | Cutting | |
| | 119. | Acacia | 05 to 08 | 0.24 | Cutting | |
| | 120. | Acacia | 05 to 08 | 0.28 | Cutting | |
| | 121. | Acacia | 05 to 08 | 0.32 | Cutting | |
| | 122. | Acacia | 05 to 08 | 0.35 | Cutting | |
| | 123. | Acacia | 05 to 08 | 0.35 | Cutting | |
| | 124. | Acacia | 08 to 12 | 0.88 | Cutting | |
| | 125. | Acacia | 12 to 15 | 0.98 | Cutting | |
| | 126. | Acacia | 05 to 08 | 0.36 | Cutting | |
| | 127. | Acacia | 05 to 08 | 0.32 | Cutting | |

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| 128. | Acacia | 05 to 08 | 0.45 | Cutting | |
| 129. | Acacia | 08 to 12 | 0.63 | Cutting | |
| 130. | Acacia | 05 to 08 | 0.32 | Cutting | |
| 131. | Acacia | 05 to 08 | 0.35 | Cutting | |
| 132. | Acacia | 05 to 08 | 0.34 | Cutting | |
| 133. | Acacia | 08 to 12 | 0.68 | Cutting | |
| 134. | Acacia | 08 to 12 | 0.65 | Cutting | |
| 135. | Acacia | 08 to 12 | 0.69 | Cutting | |
| 136. | Acacia | 08 to 12 | 0.48 | Cutting | |
| 137. | Acacia | 08 to 12 | 0.62 | Cutting | |
| 138. | Acacia | 08 to 12 | 0.68 | Cutting | |
| 139. | Acacia | 05 to 08 | 0.34 | Cutting | |
| 140. | Acacia | 08 to 12 | 0.48 | Cutting | |
| 141. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 142. | Acacia | 05 to 08 | 0.2 | Cutting | |
| 143. | Acacia | 05 to 08 | 0.22 | Cutting | |
| 144. | Acacia | 05 to 08 | 0.22 | Cutting | |
| 145. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 146. | Acacia | 05 to 08 | 0.28 | Cutting | |
| 147. | Acacia | 05 to 08 | 0.29 | Cutting | |
| 148. | Acacia | 05 to 08 | 0.24 | Cutting | |
| 149. | Acacia | 08 to 12 | 0.62 | Cutting | |
| 150. | Acacia | 05 to 08 | 0.35 | Cutting | |
| 151. | Acacia | 05 to 08 | 0.34 | Cutting | |
| 152. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 153. | Acacia | 05 to 08 | 0.32 | Cutting | |
| 154. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 155. | Acacia | 05 to 08 | 0.24 | Cutting | |
| 156. | Acacia | 05 to 08 | 0.26 | Cutting | |
| 157. | Acacia | 08 to 12 | 0.62 | Cutting | |
| 158. | Acacia | 05 to 08 | 0.42 | Cutting | |
| 159. | Acacia | 05 to 08 | 0.32 | Cutting | |
| 160. | Acacia | 08 to 12 | 0.65 | Cutting | |
| 161. | Acacia | 05 to 08 | 0.34 | Cutting | |
| 162. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 163. | Acacia | 05 to 08 | 0.32 | Cutting | |
| 164. | Acacia | 05 to 08 | 0.35 | Cutting | |
| 165. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 166. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 167. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 168. | Acacia | 05 to 08 | 0.24 | Cutting | |
| 169. | Acacia | 08 to 12 | 0.78 | Cutting | |
| 170. | Acacia | 08 to 12 | 0.78 | Cutting | |
| 171. | Acacia | 08 to 12 | 0.75 | Cutting | |
| 172. | Acacia | 08 to 12 | 0.75 | Cutting | |

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| 173. | Acacia | 08 to 12 | 0.49 | Cutting |
| 174. | Acacia | 05 to 08 | 0.36 | Cutting |
| 175. | Acacia | 08 to 12 | 0.85 | Cutting |
| 176. | Acacia | 05 to 08 | 0.45 | Cutting |
| 177. | Acacia | 08 to 12 | 0.78 | Cutting |
| 178. | Acacia | 08 to 12 | 0.65 | Cutting |
| 179. | Acacia | 08 to 12 | 0.9 | Cutting |
| 180. | Acacia | 05 to 08 | 0.4 | Cutting |
| 181. | Acacia | 08 to 12 | 0.9 | Cutting |
| 182. | Acacia | 05 to 08 | 0.22 | Cutting |
| 183. | Acacia | 05 to 08 | 0.26 | Cutting |
| 184. | Acacia | 05 to 08 | 0.24 | Cutting |
| 185. | Acacia | 05 to 08 | 0.28 | Cutting |
| 186. | Acacia | 05 to 08 | 0.24 | Cutting |
| 187. | Acacia | 08 to 12 | 0.93 | Cutting |
| 188. | Acacia | 08 to 12 | 0.85 | Cutting |
| 189. | Acacia | 05 to 08 | 0.3 | Cutting |
| 190. | Acacia | 05 to 08 | 0.22 | Cutting |
| 191. | Acacia | 05 to 08 | 0.25 | Cutting |
| 192. | Acacia | 05 to 08 | 0.28 | Cutting |
| 193. | Acacia | 08 to 12 | 0.85 | Cutting |
| 194. | Acacia | 05 to 08 | 0.35 | Cutting |
| 195. | Acacia | 08 to 12 | 0.69 | Cutting |
| 196. | Acacia | 08 to 12 | 0.75 | Cutting |
| 197. | Acacia | 05 to 08 | 0.25 | Cutting |
| 198. | Acacia | 05 to 08 | 0.25 | Cutting |
| 199. | Acacia | 05 to 08 | 0.35 | Cutting |
| 200. | Acacia | 08 to 12 | 0.63 | Cutting |
| 201. | Acacia | 05 to 08 | 0.34 | Cutting |
| 202. | Acacia | 05 to 08 | 0.39 | Cutting |
| 203. | Acacia | 05 to 08 | 0.39 | Cutting |
| 204. | Acacia | 05 to 08 | 0.38 | Cutting |
| 205. | Acacia | 05 to 08 | 0.45 | Cutting |
| 206. | Acacia | 05 to 08 | 0.42 | Cutting |
| 207. | Acacia | 08 to 12 | 0.75 | Cutting |
| 208. | Acacia | 05 to 08 | 0.45 | Cutting |
| 209. | Acacia | 05 to 08 | 0.44 | Cutting |
| 210. | Acacia | 08 to 12 | 0.65 | Cutting |
| 211. | Acacia | 05 to 08 | 0.24 | Cutting |
| 212. | Acacia | 08 to 12 | 0.58 | Cutting |
| 213. | Acacia | 08 to 12 | 0.56 | Cutting |
| 214. | Acacia | 08 to 12 | 0.55 | Cutting |
| 215. | Acacia | 08 to 12 | 0.54 | Cutting |
| 216. | Acacia | 08 to 12 | 0.58 | Cutting |
| 217. | Acacia | 05 to 08 | 0.32 | Cutting |

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| 218. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 219. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 220. | Acacia | 08 to 12 | 0.78 | Cutting | |
| 221. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 222. | Acacia | 08 to 12 | 0.65 | Cutting | |
| 223. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 224. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 225. | Acacia | 05 to 08 | 0.34 | Cutting | |
| 226. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 227. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 228. | Acacia | 08 to 12 | 0.49 | Cutting | |
| 229. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 230. | Acacia | 08 to 12 | 0.85 | Cutting | |
| 231. | Acacia | 05 to 08 | 0.45 | Cutting | |
| 232. | Acacia | 08 to 12 | 0.78 | Cutting | |
| 233. | Acacia | 08 to 12 | 0.65 | Cutting | |
| 234. | Acacia | 08 to 12 | 0.9 | Cutting | |
| 235. | Acacia | 05 to 08 | 0.4 | Cutting | |
| 236. | Acacia | 08 to 12 | 0.9 | Cutting | |
| 237. | Acacia | 05 to 08 | 0.22 | Cutting | |
| 238. | Acacia | 05 to 08 | 0.26 | Cutting | |
| 239. | Acacia | 05 to 08 | 0.24 | Cutting | |
| 240. | Acacia | 05 to 08 | 0.28 | Cutting | |
| 241. | Acacia | 05 to 08 | 0.24 | Cutting | |
| 242. | Acacia | 08 to 12 | 0.93 | Cutting | |
| 243. | Acacia | 08 to 12 | 0.85 | Cutting | |
| 244. | Acacia | 05 to 08 | 0.3 | Cutting | |
| 245. | Acacia | 05 to 08 | 0.22 | Cutting | |
| 246. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 247. | Acacia | 05 to 08 | 0.28 | Cutting | |
| 248. | Acacia | 08 to 12 | 0.85 | Cutting | |
| 249. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 250. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 251. | Acacia | 05 to 08 | 0.24 | Cutting | |
| 252. | Acacia | 08 to 12 | 0.78 | Cutting | |
| 253. | Acacia | 08 to 12 | 0.78 | Cutting | |
| 254. | Acacia | 08 to 12 | 0.75 | Cutting | |
| 255. | Acacia | 08 to 12 | 0.75 | Cutting | |
| 256. | Acacia | 08 to 12 | 0.49 | Cutting | |
| 257. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 258. | Acacia | 08 to 12 | 0.85 | Cutting | |
| 259. | Acacia | 05 to 08 | 0.45 | Cutting | |
| 260. | Acacia | 08 to 12 | 0.78 | Cutting | |
| 261. | Acacia | 08 to 12 | 0.65 | Cutting | |
| 262. | Acacia | 08 to 12 | 0.9 | Cutting | |

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| 263. | Acacia | 05 to 08 | 0.4 | Cutting | |
| 264. | Acacia | 08 to 12 | 0.9 | Cutting | |
| 265. | Acacia | 05 to 08 | 0.22 | Cutting | |
| 266. | Acacia | 05 to 08 | 0.26 | Cutting | |
| 267. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 268. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 269. | Acacia | 05 to 08 | 0.22 | Cutting | |
| 270. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 271. | Acacia | 05 to 08 | 0.26 | Cutting | |
| 272. | Acacia | 08 to 12 | 0.56 | Cutting | |
| 273. | Acacia | 08 to 12 | 0.95 | Cutting | |
| 274. | Acacia | 08 to 12 | 0.64 | Cutting | |
| 275. | Acacia | 05 to 08 | 0.35 | Cutting | |
| 276. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 277. | Acacia | 05 to 08 | 0.34 | Cutting | |
| 278. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 279. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 280. | Acacia | 05 to 08 | 0.38 | Cutting | |
| 281. | Acacia | 05 to 08 | 0.25 | Cutting | |
| 282. | Acacia | 08 to 12 | 0.87 | Cutting | |
| 283. | Acacia | 08 to 12 | 0.65 | Cutting | |
| 284. | Acacia | 08 to 12 | 0.66 | Cutting | |
| 285. | Acacia | 08 to 12 | 0.64 | Cutting | |
| 286. | Acacia | 05 to 08 | 0.35 | Cutting | |
| 287. | Acacia | 05 to 08 | 0.34 | Cutting | |
| 288. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 289. | Acacia | 05 to 08 | 0.39 | Cutting | |
| 290. | Acacia | 05 to 08 | 0.34 | Cutting | |
| 291. | Acacia | 08 to 12 | 0.6 | Cutting | |
| 292. | Acacia | 08 to 12 | 0.65 | Cutting | |
| 293. | Acacia | 08 to 12 | 0.69 | Cutting | |
| 294. | Acacia | 08 to 12 | 0.64 | Cutting | |
| 295. | Acacia | 05 to 08 | 0.36 | Cutting | |
| 296. | Acacia | 08 to 12 | 0.65 | Cutting | |
| 297. | Acacia | 08 to 12 | 0.64 | Cutting | |
| 298. | Acacia | 08 to 12 | 0.69 | Cutting | |
| 299. | Acacia | 05 to 08 | 0.35 | Cutting | |
| 300. | Acacia | 08 to 12 | 0.64 | Cutting | |
| 301. | Acacia | 05 to 08 | 0.34 | Cutting | |
| 302. | Acacia | 08 to 12 | 0.78 | Cutting | |
| 303. | Acacia | 08 to 12 | 0.77 | Cutting | |
| 304. | Acacia | 05 to 08 | 0.45 | Cutting | |
| 305. | Acacia | 05 to 08 | 0.45 | Cutting | |
| 306. | Acacia | 05 to 08 | 0.45 | Cutting | |
| 307. | Acacia | 05 to 08 | 0.36 | Cutting | |

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| 308. | Acacia | 05 to 08 | 0.36 | Cutting |
| 309. | Acacia | 05 to 08 | 0.35 | Cutting |
| 310. | Acacia | 08 to 12 | 0.84 | Cutting |
| 311. | Acacia | 05 to 08 | 0.35 | Cutting |
| 312. | Acacia | 05 to 08 | 0.36 | Cutting |
| 313. | Acacia | 08 to 12 | 0.95 | Cutting |
| 314. | Acacia | 05 to 08 | 0.35 | Cutting |
| 315. | Acacia | 05 to 08 | 0.36 | Cutting |
| 316. | Acacia | 08 to 12 | 0.85 | Cutting |
| 317. | Acacia | 05 to 08 | 0.36 | Cutting |
| 318. | Acacia | 05 to 08 | 0.34 | Cutting |
| 319. | Acacia | 05 to 08 | 0.36 | Cutting |
| 320. | Acacia | 05 to 08 | 0.34 | Cutting |
| 321. | Acacia | 05 to 08 | 0.36 | Cutting |
| 322. | Acacia | 05 to 08 | 0.35 | Cutting |
| 323. | Acacia | 05 to 08 | 0.34 | Cutting |
| 324. | Acacia | 08 to 12 | 0.68 | Cutting |
| 325. | Acacia | 05 to 08 | 0.36 | Cutting |
| 326. | Acacia | 05 to 08 | 0.36 | Cutting |
| 327. | Acacia | 05 to 08 | 0.25 | Cutting |
| 328. | Acacia | 05 to 08 | 0.24 | Cutting |
| 329. | Acacia | 08 to 12 | 0.78 | Cutting |
| 330. | Acacia | 08 to 12 | 0.78 | Cutting |
| 331. | Acacia | 08 to 12 | 0.75 | Cutting |
| 332. | Acacia | 08 to 12 | 0.75 | Cutting |
| 333. | Acacia | 08 to 12 | 0.49 | Cutting |
| 334. | Acacia | 05 to 08 | 0.36 | Trimming |
| 335. | Acacia | 08 to 12 | 0.85 | Trimming |
| 336. | Acacia | 05 to 08 | 0.45 | Trimming |
| 337. | Acacia | 08 to 12 | 0.78 | Trimming |
| 338. | Acacia | 08 to 12 | 0.65 | Trimming |
| 339. | Acacia | 08 to 12 | 0.9 | Trimming |
| 340. | Acacia | 05 to 08 | 0.4 | Trimming |
| 341. | Acacia | 08 to 12 | 0.9 | Trimming |
| 342. | Acacia | 05 to 08 | 0.22 | Trimming |
| 343. | Acacia | 05 to 08 | 0.26 | Trimming |
| 344. | Acacia | 08 to 12 | 0.9 | Trimming |
| 345. | Acacia | 05 to 08 | 0.4 | Trimming |
| 346. | Acacia | 08 to 12 | 0.9 | Trimming |
| 347. | Acacia | 05 to 08 | 0.22 | Trimming |
| 348. | Acacia | 05 to 08 | 0.26 | Trimming |
| 349. | Acacia | 05 to 08 | 0.36 | Trimming |
| 350. | Acacia | 05 to 08 | 0.25 | Trimming |
| 351. | Acacia | 05 to 08 | 0.22 | Trimming |
| 352. | Acacia | 05 to 08 | 0.25 | Trimming |

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| 353. | Acacia | 05 to 08 | 0.26 | Trimming |
| 354. | Acacia | 08 to 12 | 0.56 | Trimming |
| 355. | Acacia | 05 to 08 | 0.28 | Trimming |
| 356. | Acacia | 08 to 12 | 0.85 | Trimming |
| 357. | Acacia | 05 to 08 | 0.35 | Trimming |
| 358. | Acacia | 08 to 12 | 0.69 | Trimming |
| 359. | Acacia | 08 to 12 | 0.75 | Trimming |
| 360. | Acacia | 05 to 08 | 0.25 | Trimming |
| 361. | Acacia | 05 to 08 | 0.25 | Trimming |
| 362. | Acacia | 05 to 08 | 0.35 | Trimming |
| 363. | Acacia | 08 to 12 | 0.63 | Trimming |
| 364. | Acacia | 05 to 08 | 0.34 | Trimming |
| 365. | Acacia | 05 to 08 | 0.39 | Trimming |
| 366. | Acacia | 05 to 08 | 0.39 | Trimming |
| 367. | Acacia | 05 to 08 | 0.38 | Trimming |
| 368. | Acacia | 05 to 08 | 0.45 | Trimming |
| 369. | Acacia | 05 to 08 | 0.42 | Trimming |
| 370. | Acacia | 08 to 12 | 0.75 | Trimming |
| 371. | Acacia | 05 to 08 | 0.45 | Trimming |
| 372. | Acacia | 05 to 08 | 0.44 | Trimming |
| 373. | Acacia | 08 to 12 | 0.65 | Trimming |
| 374. | Acacia | 05 to 08 | 0.24 | Trimming |
| 375. | Acacia | 08 to 12 | 0.58 | Trimming |
| 376. | Acacia | 08 to 12 | 0.56 | Trimming |
| 377. | Acacia | 08 to 12 | 0.55 | Trimming |
| 378. | Acacia | 05 to 08 | 0.36 | Trimming |
| 379. | Acacia | 05 to 08 | 0.32 | Trimming |
| 380. | Acacia | 05 to 08 | 0.25 | Trimming |
| 381. | Acacia | 05 to 08 | 0.24 | Trimming |
| 382. | Acacia | 05 to 08 | 0.26 | Trimming |
| 383. | Acacia | 08 to 12 | 0.62 | Trimming |
| 384. | Acacia | 05 to 08 | 0.42 | Trimming |
| 385. | Acacia | 05 to 08 | 0.32 | Trimming |
| 386. | Acacia | 08 to 12 | 0.65 | Trimming |
| 387. | Acacia | 05 to 08 | 0.34 | Trimming |
| 388. | Acacia | 05 to 08 | 0.36 | Trimming |
| 389. | Acacia | 05 to 08 | 0.32 | Trimming |
| 390. | Acacia | 05 to 08 | 0.35 | Trimming |
| 391. | Acacia | 05 to 08 | 0.36 | Trimming |
| 392. | Acacia | 05 to 08 | 0.36 | Trimming |
| 393. | Acacia | 05 to 08 | 0.25 | Trimming |
| 394. | Acacia | 05 to 08 | 0.36 | Trimming |
| 395. | Acacia | 05 to 08 | 0.35 | Trimming |
| 396. | Acacia | 05 to 08 | 0.34 | Trimming |
| 397. | Acacia | 08 to 12 | 0.95 | Trimming |

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| 398. | Acacia | 08 to 12 | 0.64 | Trimming |
| 399. | Acacia | 08 to 12 | 0.65 | Trimming |
| 400. | Acacia | 05 to 08 | 0.35 | Trimming |
| 401. | Acacia | 05 to 08 | 0.25 | Trimming |
| 402. | Acacia | 05 to 08 | 0.25 | Trimming |
| 403. | Acacia | 05 to 08 | 0.26 | Trimming |
| 404. | Acacia | 05 to 08 | 0.28 | Trimming |
| 405. | Acacia | 05 to 08 | 0.27 | Trimming |
| 406. | Acacia | 05 to 08 | 0.26 | Trimming |
| 407. | Acacia | 05 to 08 | 0.36 | Trimming |
| 408. | Acacia | 05 to 08 | 0.36 | Trimming |
| 409. | Acacia | 05 to 08 | 0.35 | Trimming |
| 410. | Acacia | 08 to 12 | 0.84 | Trimming |
| 411. | Acacia | 05 to 08 | 0.35 | Trimming |
| 412. | Acacia | 05 to 08 | 0.36 | Trimming |
| 413. | Acacia | 08 to 12 | 0.95 | Trimming |
| 414. | Acacia | 05 to 08 | 0.35 | Trimming |
| 415. | Acacia | 05 to 08 | 0.36 | Trimming |
| 416. | Acacia | 08 to 12 | 0.85 | Trimming |
| 417. | Acacia | 05 to 08 | 0.36 | Trimming |
| 418. | Acacia | 05 to 08 | 0.34 | Trimming |
| 419. | Acacia | 05 to 08 | 0.36 | Trimming |
| 420. | Acacia | 05 to 08 | 0.34 | Trimming |
| 421. | Acacia | 05 to 08 | 0.36 | Trimming |
| 422. | Acacia | 05 to 08 | 0.22 | Trimming |
| 423. | Acacia | 05 to 08 | 0.25 | Trimming |
| 424. | Acacia | 05 to 08 | 0.2 | Trimming |
| 425. | Acacia | 05 to 08 | 0.35 | Trimming |
| 426. | Acacia | 05 to 08 | 0.35 | Trimming |
| 427. | Acacia | 08 to 12 | 0.62 | Trimming |
| 428. | Acacia | 05 to 08 | 0.36 | Trimming |
| 429. | Acacia | 05 to 08 | 0.35 | Trimming |
| 430. | Acacia | 08 to 12 | 0.52 | Trimming |
| 431. | Acacia | 08 to 12 | 0.53 | Trimming |
| 432. | Acacia | 08 to 12 | 0.58 | Trimming |
| 433. | Acacia | 08 to 12 | 0.69 | Trimming |
| 434. | Acacia | 12 to 15 | 0.98 | Trimming |
| 435. | Acacia | 08 to 12 | 0.64 | Trimming |
| 436. | Acacia | 05 to 08 | 0.36 | Trimming |
| 437. | Acacia | 08 to 12 | 0.65 | Trimming |
| 438. | Acacia | 08 to 12 | 0.54 | Trimming |
| 439. | Acacia | 05 to 08 | 0.3 | Trimming |
| 440. | Acacia | 05 to 08 | 0.22 | Trimming |
| 441. | Acacia | 05 to 08 | 0.25 | Trimming |
| 442. | Acacia | 05 to 08 | 0.28 | Trimming |

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| 443. | Acacia | 08 to 12 | 0.85 | Trimming |
| 444. | Acacia | 05 to 08 | 0.36 | Trimming |
| 445. | Acacia | 05 to 08 | 0.25 | Trimming |
| 446. | Acacia | 05 to 08 | 0.24 | Trimming |
| 447. | Acacia | 08 to 12 | 0.78 | Trimming |
| 448. | Acacia | 08 to 12 | 0.78 | Trimming |
| 449. | Acacia | 08 to 12 | 0.75 | Trimming |
| 450. | Acacia | 08 to 12 | 0.75 | Trimming |
| 451. | Acacia | 08 to 12 | 0.49 | Trimming |
| 452. | Acacia | 05 to 08 | 0.36 | Trimming |
| 453. | Acacia | 08 to 12 | 0.85 | Trimming |
| 454. | Acacia | 05 to 08 | 0.45 | Trimming |
| 455. | Acacia | 08 to 12 | 0.78 | Trimming |
| 456. | Acacia | 08 to 12 | 0.65 | Trimming |
| 457. | Acacia | 08 to 12 | 0.9 | Trimming |
| 458. | Acacia | 05 to 08 | 0.4 | Trimming |
| 459. | Acacia | 08 to 12 | 0.9 | Trimming |
| 460. | Acacia | 05 to 08 | 0.22 | Trimming |
| 461. | Acacia | 05 to 08 | 0.26 | Trimming |
| 462. | Acacia | 05 to 08 | 0.25 | Trimming |
| 463. | Acacia | 05 to 08 | 0.36 | Trimming |
| 464. | Acacia | 05 to 08 | 0.35 | Trimming |
| 465. | Acacia | 05 to 08 | 0.34 | Trimming |
| 466. | Acacia | 08 to 12 | 0.46 | Trimming |
| 467. | Acacia | 05 to 08 | 0.25 | Trimming |
| 468. | Acacia | 08 to 12 | 0.9 | Trimming |
| 469. | Acacia | 15 to 18 | 1.25 | Trimming |
| 470. | Acacia | 08 to 12 | 0.62 | Trimming |
| 471. | Acacia | 12 to 15 | 1.17 | Trimming |
| 472. | Acacia | 12 to 15 | 1 | Trimming |
| 473. | Acacia | 15 to 18 | 1.6 | Trimming |
| 474. | Acacia | 15 to 18 | 1.45 | Trimming |
| 475. | Acacia | 15 to 18 | 1.5 | Trimming |
| 476. | Acacia | 15 to 18 | 1.4 | Trimming |
| 477. | Acacia | 15 to 18 | 1.21 | Trimming |
| 478. | Acacia | 12 to 15 | 1.2 | Trimming |
| 479. | Acacia | 15 to 18 | 1.3 | Trimming |
| 480. | Acacia | 15 to 18 | 1.4 | Trimming |
| 481. | Acacia | 12 to 15 | 1.05 | Trimming |
| 482. | Acacia | 12 to 15 | 1.1 | Trimming |
| 483. | Acacia | 12 to 15 | 1 | Trimming |
| 484. | Acacia | 15 to 18 | 1.4 | Trimming |
| 485. | Acacia | 08 to 12 | 0.85 | Trimming |
| 486. | Acacia | 12 to 15 | 1.2 | Trimming |
| 487. | Acacia | 15 to 18 | 1.3 | Trimming |

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| 488. | Acacia | 12 to 15 | 1.05 | Trimming |
| 489. | Acacia | 12 to 15 | 1.1 | Trimming |
| 490. | Acacia | 12 to 15 | 1.1 | Trimming |
| 491. | Acacia | 15 to 18 | 1.6 | Trimming |
| 492. | Acacia | 12 to 15 | 1 | Trimming |
| 493. | Acacia | 15 to 18 | 1.22 | Trimming |
| 494. | Acacia | 15 to 18 | 1.35 | Trimming |
| 495. | Acacia | 15 to 18 | 1.3 | Trimming |
| 496. | Acacia | 15 to 18 | 1.22 | Trimming |
| 497. | Acacia | 12 to 15 | 1.1 | Trimming |
| 498. | Acacia | 15 to 18 | 1.8 | Trimming |
| 499. | Acacia | 15 to 18 | 1.22 | Trimming |
| 500. | Acacia | 08 to 12 | 0.85 | Trimming |
| 501. | Acacia | 08 to 12 | 0.87 | Trimming |
| 502. | Acacia | 08 to 12 | 0.92 | Trimming |
| 503. | Acacia | 18 to 25 | 2.4 | Trimming |
| 504. | Acacia | 15 to 18 | 1.21 | Trimming |
| 505. | Acacia | 12 to 15 | 1.1 | Trimming |
| 506. | Acacia | 18 to 25 | 2.6 | Trimming |
| 507. | Acacia | 18 to 25 | 1.9 | Trimming |
| 508. | Acacia | 18 to 25 | 2.4 | Trimming |
| 509. | Acacia | 12 to 15 | 1.1 | Trimming |
| 510. | Acacia | 15 to 18 | 1.5 | Trimming |
| 511. | Acacia | 12 to 15 | 1.2 | Trimming |
| 512. | Acacia | 12 to 15 | 1.13 | Trimming |
| 513. | Acacia | 12 to 15 | 1.2 | Trimming |
| 514. | Acacia | 18 to 25 | 2.4 | Trimming |
| 515. | Acacia | 15 to 18 | 1.6 | Trimming |
| 516. | Acacia | 12 to 15 | 1.2 | Trimming |
| 517. | Acacia | 18 to 25 | 2 | Trimming |
| 518. | Acacia | 18 to 25 | 2.22 | Trimming |
| 519. | Bael | 15 to 18 | 1.8 | Transplant |
| 520. | Bael | 05 to 08 | 0.25 | Transplant |
| 521. | Bael | 05 to 08 | 0.35 | Transplant |
| 522. | Baccan | 05 to 08 | 0.32 | Cutting |
| 523. | Black ficus | 05 to 08 | 0.45 | Transplant |
| 524. | Black ficus | 05 to 08 | 0.33 | Transplant |
| 525. | Bhendi | 05 to 08 | 0.4 | Cutting |
| 526. | Bhokar | 05 to 08 | 0.36 | Transplant |
| 527. | Bhokar | 08 to 12 | 0.9 | Cutting |
| 528. | Bhokar | 12 to 15 | 1.1 | Cutting |
| 529. | Bor | 05 to 08 | 0.38 | Cutting |
| 530. | Bor | 08 to 12 | 0.75 | Trimming |
| 531. | Bor | 08 to 12 | 0.65 | Cutting |
| 532. | Bor | 05 to 08 | 0.39 | Cutting |

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| 533. | Bor | 08 to 12 | 0.65 | Cutting | |
| 534. | Bor | 05 to 08 | 0.26 | Cutting | |
| 535. | Bor | 05 to 08 | 0.22 | Cutting | |
| 536. | Bor | 05 to 08 | 0.2 | Cutting | |
| 537. | Bor | 08 to 12 | 0.7 | Cutting | |
| 538. | Bor | 08 to 12 | 0.5 | Cutting | |
| 539. | Bor | 05 to 08 | 0.34 | Cutting | |
| 540. | Bor | 08 to 12 | 0.65 | Cutting | |
| 541. | Bottal brush | 08 to 12 | 0.8 | Cutting | |
| 542. | Bottal brush | 08 to 12 | 0.7 | Cutting | |
| 543. | Bottal brush | 08 to 12 | 0.92 | Trimming | |
| 544. | Bottal brush | 08 to 12 | 0.9 | Trimming | |
| 545. | Bottal brush | 08 to 12 | 0.92 | Trimming | |
| 546. | Bottal brush | 05 to 08 | 0.4 | Trimming | |
| 547. | Bottal brush | 08 to 12 | 0.56 | Trimming | |
| 548. | Bottal brush | 08 to 12 | 0.46 | Trimming | |
| 549. | Chandan | 05 to 08 | 0.22 | Transplant | |
| 550. | Chandan | 05 to 08 | 0.24 | Transplant | |
| 551. | Chandan | 05 to 08 | 0.14 | Transplant | |
| 552. | Chandan | 05 to 08 | 0.24 | Transplant | |
| 553. | Badaam | 08 to 12 | 0.59 | Cutting | |
| 554. | Badaam | 05 to 08 | 0.45 | Cutting | |
| 555. | Badaam | 05 to 08 | 0.27 | Cutting | |
| 556. | Badaam | 05 to 08 | 0.22 | Transplant | |
| 557. | Austrelian Acacia | 08 to 12 | 0.75 | Cutting | |
| 558. | Austrelian Acacia | 08 to 12 | 0.6 | Cutting | |
| 559. | Austrelian Acacia | 12 to 15 | 1.05 | Trimming | |
| 560. | Gulmohor | 05 to 08 | 0.22 | Cutting | |
| 561. | Gulmohor | 12 to 15 | 0.97 | Cutting | |
| 562. | Gulmohor | 08 to 12 | 0.69 | Cutting | |
| 563. | Gulmohor | 08 to 12 | 0.65 | Cutting | |
| 564. | Gulmohor | 15 to 18 | 1.4 | Cutting | |
| 565. | Gulmohor | 08 to 12 | 0.75 | Cutting | |
| 566. | Gulmohor | 08 to 12 | 0.82 | Cutting | |
| 567. | Gulmohor | 08 to 12 | 0.8 | Cutting | |
| 568. | Gulmohor | 15 to 18 | 1.3 | Cutting | |
| 569. | Gulmohor | 12 to 15 | 1.1 | Cutting | |
| 570. | Gulmohor | 12 to 15 | 1.2 | Trimming | |
| 571. | Gulmohor | 15 to 18 | 1.4 | Trimming | |
| 572. | Gulmohor | 12 to 15 | 1.1 | Trimming | |
| 573. | Gulmohor | 15 to 18 | 1.6 | Trimming | |
| 574. | Gulmohor | 18 to 25 | 2.25 | Trimming | |

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| 575. | Gulmohor | 05 to 08 | 0.22 | Trimming | |
| 576. | Gulmohor | 12 to 15 | 1 | Trimming | |
| 577. | Gulmohor | 08 to 12 | 0.69 | Trimming | |
| 578. | Gulmohor | 08 to 12 | 0.65 | Trimming | |
| 579. | Gulmohor | 12 to 15 | 0.97 | Trimming | |
| 580. | Gulmohor | 05 to 08 | 0.25 | Trimming | |
| 581. | Jamun | 08 to 12 | 0.8 | Cutting | |
| 582. | Jamun | 08 to 12 | 0.65 | Cutting | |
| 583. | Jamun | 05 to 08 | 0.32 | Transplant | |
| 584. | Jamun | 05 to 08 | 0.22 | Transplant | |
| 585. | Jamun | 18 to 25 | 2.4 | Reject | |
| 586. | Jamun | 08 to 12 | 0.65 | Reject | |
| 587. | Kadamb | 08 to 12 | 0.8 | Cutting | |
| 588. | Kadamb | 05 to 08 | 0.32 | Transplant | |
| 589. | Kaduneem | 15 to 18 | 1.8 | Cutting | |
| 590. | Kaduneem | 08 to 12 | 0.6 | Cutting | |
| 591. | Kaduneem | 08 to 12 | 0.87 | Cutting | |
| 592. | Kaduneem | 15 to 18 | 1.25 | Cutting | |
| 593. | Kaduneem | 08 to 12 | 0.55 | Cutting | |
| 594. | Kaduneem | 08 to 12 | 0.75 | Cutting | |
| 595. | Kaduneem | 15 to 18 | 1.3 | Cutting | |
| 596. | Kaduneem | 15 to 18 | 1.23 | Trimming | |
| 597. | Kaduneem | 15 to 18 | 1.54 | Trimming | |
| 598. | Kaduneem | 12 to 15 | 1.2 | Cutting | |
| 599. | Kaduneem | 08 to 12 | 0.75 | Cutting | |
| 600. | Kaduneem | 15 to 18 | 1.6 | Cutting | |
| 601. | Kaduneem | 08 to 12 | 0.95 | Cutting | |
| 602. | Kaduneem | 08 to 12 | 0.75 | Cutting | |
| 603. | Kaduneem | 08 to 12 | 0.5 | Cutting | |
| 604. | Kaduneem | 05 to 08 | 0.25 | Cutting | |
| 605. | Kaduneem | 15 to 18 | 1.54 | Cutting | |
| 606. | Kaduneem | 15 to 18 | 1.25 | Cutting | |
| 607. | Kaduneem | 08 to 12 | 0.75 | Cutting | |
| 608. | Kaduneem | 15 to 18 | 1.3 | Cutting | |
| 609. | Kaduneem | 15 to 18 | 1.7 | Cutting | |
| 610. | Kaduneem | 15 to 18 | 1.8 | Cutting | |
| 611. | Kaduneem | 15 to 18 | 1.23 | Cutting | |
| 612. | Kaduneem | 15 to 18 | 1.47 | Cutting | |
| 613. | Kaduneem | 05 to 08 | 0.35 | Cutting | |
| 614. | Kaduneem | 08 to 12 | 0.55 | Cutting | |
| 615. | Kaduneem | 05 to 08 | 0.25 | Cutting | |
| 616. | Kaduneem | 08 to 12 | 0.6 | Cutting | |
| 617. | Kaduneem | 08 to 12 | 0.87 | Cutting | |
| 618. | Kaduneem | 15 to 18 | 1.7 | Cutting | |
| 619. | Kaduneem | 12 to 15 | 1 | Cutting | |

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| 620. | Kaduneem | 12 to 15 | 1.1 | Cutting | |
| 621. | Kaduneem | 12 to 15 | 1.2 | Cutting | |
| 622. | Kaduneem | 05 to 08 | 0.2 | Cutting | |
| 623. | Kanchan | 05 to 08 | 0.42 | Transplant | |
| 624. | Karanj | 05 to 08 | 0.2 | Transplant | |
| 625. | Karanj | 05 to 08 | 0.18 | Transplant | |
| 626. | Karanj | 05 to 08 | 0.3 | Transplant | |
| 627. | Karanj | 08 to 12 | 0.67 | Cutting | |
| 628. | Karanj | 05 to 08 | 0.26 | Transplant | |
| 629. | Karanj | 08 to 12 | 0.55 | Transplant | |
| 630. | Karanj | 05 to 08 | 0.16 | Transplant | |
| 631. | Karanj | 08 to 12 | 0.95 | Reject | |
| 632. | Karanj | 15 to 18 | 1.4 | Reject | |
| 633. | Karanj | 12 to 15 | 1.2 | Reject | |
| 634. | Karanj | 08 to 12 | 0.67 | Reject | |
| 635. | Karanj | 08 to 12 | 0.55 | Reject | |
| 636. | Karanj | 08 to 12 | 0.67 | Reject | |
| 637. | Karanj | 08 to 12 | 0.8 | Reject | |
| 638. | Kashid | 05 to 08 | 0.22 | Cutting | |
| 639. | Kashid | 08 to 12 | 0.63 | Cutting | |
| 640. | Kashid | 08 to 12 | 0.53 | Cutting | |
| 641. | Kashid | 05 to 08 | 0.28 | Cutting | |
| 642. | Kashid | 05 to 08 | 0.25 | Cutting | |
| 643. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 644. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 645. | Kashid | 08 to 12 | 0.68 | Cutting | |
| 646. | Kashid | 08 to 12 | 0.66 | Cutting | |
| 647. | Kashid | 08 to 12 | 0.7 | Cutting | |
| 648. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 649. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 650. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 651. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 652. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 653. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 654. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 655. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 656. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 657. | Kashid | 08 to 12 | 0.55 | Cutting | |
| 658. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 659. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 660. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 661. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 662. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 663. | Kashid | 08 to 12 | 0.75 | Cutting | |
| 664. | Kashid | 08 to 12 | 0.55 | Cutting | |

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| 665. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 666. | Kashid | 05 to 08 | 0.32 | Cutting | |
| 667. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 668. | Kashid | 05 to 08 | 0.23 | Cutting | |
| 669. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 670. | Kashid | 05 to 08 | 0.27 | Cutting | |
| 671. | Kashid | 05 to 08 | 0.2 | Cutting | |
| 672. | Kashid | 05 to 08 | 0.33 | Cutting | |
| 673. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 674. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 675. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 676. | Kashid | 05 to 08 | 0.33 | Cutting | |
| 677. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 678. | Kashid | 05 to 08 | 0.37 | Cutting | |
| 679. | Kashid | 08 to 12 | 0.56 | Cutting | |
| 680. | Kashid | 08 to 12 | 0.47 | Cutting | |
| 681. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 682. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 683. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 684. | Kashid | 08 to 12 | 0.56 | Cutting | |
| 685. | Kashid | 05 to 08 | 0.25 | Cutting | |
| 686. | Kashid | 08 to 12 | 0.55 | Cutting | |
| 687. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 688. | Kashid | 08 to 12 | 0.95 | Cutting | |
| 689. | Kashid | 08 to 12 | 0.65 | Cutting | |
| 690. | Kashid | 08 to 12 | 0.65 | Cutting | |
| 691. | Kashid | 08 to 12 | 0.9 | Cutting | |
| 692. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 693. | Kashid | 05 to 08 | 0.42 | Cutting | |
| 694. | Kashid | 08 to 12 | 0.54 | Cutting | |
| 695. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 696. | Kashid | 08 to 12 | 0.7 | Cutting | |
| 697. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 698. | Kashid | 12 to 15 | 1 | Cutting | |
| 699. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 700. | Kashid | 05 to 08 | 0.27 | Cutting | |
| 701. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 702. | Kashid | 05 to 08 | 0.32 | Cutting | |
| 703. | Kashid | 05 to 08 | 0.32 | Cutting | |
| 704. | Kashid | 05 to 08 | 0.22 | Cutting | |
| 705. | Kashid | 05 to 08 | 0.2 | Cutting | |
| 706. | Kashid | 05 to 08 | 0.44 | Cutting | |
| 707. | Kashid | 05 to 08 | 0.33 | Cutting | |
| 708. | Kashid | 08 to 12 | 0.48 | Cutting | |
| 709. | Kashid | 08 to 12 | 0.52 | Cutting | |

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| 710. | Kashid | 08 to 12 | 0.57 | Cutting | |
| 711. | Kashid | 05 to 08 | 0.2 | Cutting | |
| 712. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 713. | Kashid | 05 to 08 | 0.36 | Cutting | |
| 714. | Kashid | 08 to 12 | 0.55 | Cutting | |
| 715. | Kashid | 08 to 12 | 0.57 | Cutting | |
| 716. | Kashid | 08 to 12 | 0.57 | Cutting | |
| 717. | Kashid | 08 to 12 | 0.56 | Cutting | |
| 718. | Kashid | 08 to 12 | 0.48 | Cutting | |
| 719. | Kashid | 05 to 08 | 0.44 | Cutting | |
| 720. | Kashid | 08 to 12 | 0.58 | Cutting | |
| 721. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 722. | Kashid | 05 to 08 | 0.2 | Cutting | |
| 723. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 724. | Kashid | 05 to 08 | 0.2 | Cutting | |
| 725. | Kashid | 05 to 08 | 0.44 | Cutting | |
| 726. | Kashid | 08 to 12 | 0.54 | Cutting | |
| 727. | Kashid | 08 to 12 | 0.47 | Cutting | |
| 728. | Kashid | 05 to 08 | 0.31 | Cutting | |
| 729. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 730. | Kashid | 05 to 08 | 0.2 | Cutting | |
| 731. | Kashid | 05 to 08 | 0.38 | Cutting | |
| 732. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 733. | Kashid | 05 to 08 | 0.44 | Cutting | |
| 734. | Kashid | 08 to 12 | 0.46 | Cutting | |
| 735. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 736. | Kashid | 05 to 08 | 0.42 | Cutting | |
| 737. | Kashid | 05 to 08 | 0.23 | Cutting | |
| 738. | Kashid | 08 to 12 | 0.57 | Cutting | |
| 739. | Kashid | 05 to 08 | 0.18 | Cutting | |
| 740. | Kashid | 08 to 12 | 0.9 | Cutting | |
| 741. | Kashid | 08 to 12 | 0.85 | Cutting | |
| 742. | Kashid | 08 to 12 | 0.91 | Cutting | |
| 743. | Kashid | 08 to 12 | 0.86 | Cutting | |
| 744. | Kashid | 08 to 12 | 0.56 | Cutting | |
| 745. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 746. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 747. | Kashid | 08 to 12 | 0.7 | Cutting | |
| 748. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 749. | Kashid | 08 to 12 | 0.82 | Cutting | |
| 750. | Kashid | 08 to 12 | 0.62 | Cutting | |
| 751. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 752. | Kashid | 05 to 08 | 0.38 | Cutting | |
| 753. | Kashid | 05 to 08 | 0.36 | Cutting | |
| 754. | Kashid | 08 to 12 | 0.53 | Cutting | |

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| 755. | Kashid | 05 to 08 | 0.45 | Cutting |
| 756. | Kashid | 08 to 12 | 0.5 | Cutting |
| 757. | Kashid | 08 to 12 | 0.48 | Cutting |
| 758. | Kashid | 05 to 08 | 0.22 | Cutting |
| 759. | Kashid | 08 to 12 | 0.47 | Cutting |
| 760. | Kashid | 05 to 08 | 0.38 | Cutting |
| 761. | Kashid | 05 to 08 | 0.24 | Cutting |
| 762. | Kashid | 05 to 08 | 0.17 | Cutting |
| 763. | Kashid | 05 to 08 | 0.2 | Cutting |
| 764. | Kashid | 05 to 08 | 0.28 | Cutting |
| 765. | Kashid | 05 to 08 | 0.32 | Cutting |
| 766. | Kashid | 05 to 08 | 0.25 | Cutting |
| 767. | Kashid | 05 to 08 | 0.38 | Cutting |
| 768. | Kashid | 08 to 12 | 0.63 | Cutting |
| 769. | Kashid | 05 to 08 | 0.39 | Cutting |
| 770. | Kashid | 05 to 08 | 0.39 | Cutting |
| 771. | Kashid | 05 to 08 | 0.37 | Cutting |
| 772. | Kashid | 05 to 08 | 0.35 | Cutting |
| 773. | Kashid | 08 to 12 | 0.48 | Cutting |
| 774. | Kashid | 08 to 12 | 0.75 | Cutting |
| 775. | Kashid | 08 to 12 | 0.57 | Cutting |
| 776. | Kashid | 05 to 08 | 0.42 | Cutting |
| 777. | Kashid | 08 to 12 | 0.65 | Cutting |
| 778. | Kashid | 08 to 12 | 0.82 | Cutting |
| 779. | Kashid | 08 to 12 | 0.6 | Cutting |
| 780. | Kashid | 08 to 12 | 0.86 | Cutting |
| 781. | Kashid | 08 to 12 | 0.95 | Cutting |
| 782. | Kashid | 12 to 15 | 0.96 | Cutting |
| 783. | Kashid | 08 to 12 | 0.75 | Cutting |
| 784. | Kashid | 08 to 12 | 0.65 | Cutting |
| 785. | Kashid | 05 to 08 | 0.38 | Cutting |
| 786. | Kashid | 08 to 12 | 0.6 | Cutting |
| 787. | Kashid | 08 to 12 | 0.48 | Cutting |
| 788. | Kashid | 05 to 08 | 0.32 | Cutting |
| 789. | Kashid | 08 to 12 | 0.88 | Cutting |
| 790. | Kashid | 05 to 08 | 0.37 | Cutting |
| 791. | Kashid | 12 to 15 | 0.98 | Cutting |
| 792. | Kashid | 05 to 08 | 0.37 | Cutting |
| 793. | Kashid | 05 to 08 | 0.42 | Cutting |
| 794. | Kashid | 08 to 12 | 0.7 | Cutting |
| 795. | Kashid | 05 to 08 | 0.4 | Cutting |
| 796. | Kashid | 05 to 08 | 0.45 | Cutting |
| 797. | Kashid | 08 to 12 | 0.55 | Cutting |
| 798. | Kashid | 05 to 08 | 0.28 | Cutting |
| 799. | Kashid | 15 to 18 | 1.25 | Cutting |

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| 800. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 801. | Kashid | 05 to 08 | 0.26 | Cutting | |
| 802. | Kashid | 05 to 08 | 0.2 | Cutting | |
| 803. | Kashid | 08 to 12 | 0.85 | Cutting | |
| 804. | Kashid | 08 to 12 | 0.93 | Cutting | |
| 805. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 806. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 807. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 808. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 809. | Kashid | 05 to 08 | 0.25 | Cutting | |
| 810. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 811. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 812. | Kashid | 05 to 08 | 0.24 | Cutting | |
| 813. | Kashid | 05 to 08 | 0.32 | Cutting | |
| 814. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 815. | Kashid | 05 to 08 | 0.25 | Cutting | |
| 816. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 817. | Kashid | 05 to 08 | 0.33 | Cutting | |
| 818. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 819. | Kashid | 05 to 08 | 0.27 | Cutting | |
| 820. | Kashid | 05 to 08 | 0.22 | Cutting | |
| 821. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 822. | Kashid | 05 to 08 | 0.23 | Cutting | |
| 823. | Kashid | 05 to 08 | 0.24 | Cutting | |
| 824. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 825. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 826. | Kashid | 08 to 12 | 0.47 | Cutting | |
| 827. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 828. | Kashid | 05 to 08 | 0.27 | Cutting | |
| 829. | Kashid | 05 to 08 | 0.29 | Cutting | |
| 830. | Kashid | 05 to 08 | 0.23 | Cutting | |
| 831. | Kashid | 05 to 08 | 0.32 | Cutting | |
| 832. | Kashid | 05 to 08 | 0.2 | Cutting | |
| 833. | Kashid | 05 to 08 | 0.25 | Cutting | |
| 834. | Kashid | 05 to 08 | 0.37 | Cutting | |
| 835. | Kashid | 08 to 12 | 0.48 | Cutting | |
| 836. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 837. | Kashid | 08 to 12 | 0.62 | Cutting | |
| 838. | Kashid | 08 to 12 | 0.7 | Cutting | |
| 839. | Kashid | 08 to 12 | 0.47 | Cutting | |
| 840. | Kashid | 08 to 12 | 0.55 | Cutting | |
| 841. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 842. | Kashid | 08 to 12 | 0.65 | Cutting | |
| 843. | Kashid | 08 to 12 | 0.8 | Cutting | |
| 844. | Kashid | 08 to 12 | 0.8 | Cutting | |

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| 845. | Kashid | 05 to 08 | 0.32 | Cutting | |
| 846. | Kashid | 08 to 12 | 0.52 | Cutting | |
| 847. | Kashid | 08 to 12 | 0.85 | Cutting | |
| 848. | Kashid | 08 to 12 | 0.65 | Cutting | |
| 849. | Kashid | 08 to 12 | 0.8 | Cutting | |
| 850. | Kashid | 08 to 12 | 0.7 | Cutting | |
| 851. | Kashid | 08 to 12 | 0.9 | Cutting | |
| 852. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 853. | Kashid | 08 to 12 | 0.55 | Cutting | |
| 854. | Kashid | 08 to 12 | 0.9 | Cutting | |
| 855. | Kashid | 08 to 12 | 0.85 | Cutting | |
| 856. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 857. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 858. | Kashid | 08 to 12 | 0.65 | Cutting | |
| 859. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 860. | Kashid | 08 to 12 | 0.85 | Cutting | |
| 861. | Kashid | 08 to 12 | 0.85 | Cutting | |
| 862. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 863. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 864. | Kashid | 08 to 12 | 0.8 | Cutting | |
| 865. | Kashid | 08 to 12 | 0.7 | Cutting | |
| 866. | Kashid | 08 to 12 | 0.9 | Cutting | |
| 867. | Kashid | 08 to 12 | 0.8 | Cutting | |
| 868. | Kashid | 08 to 12 | 0.7 | Cutting | |
| 869. | Kashid | 08 to 12 | 0.8 | Cutting | |
| 870. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 871. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 872. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 873. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 874. | Kashid | 08 to 12 | 0.8 | Cutting | |
| 875. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 876. | Kashid | 08 to 12 | 0.8 | Cutting | |
| 877. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 878. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 879. | Kashid | 08 to 12 | 0.75 | Cutting | |
| 880. | Kashid | 08 to 12 | 0.8 | Cutting | |
| 881. | Kashid | 08 to 12 | 0.75 | Cutting | |
| 882. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 883. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 884. | Kashid | 08 to 12 | 0.65 | Cutting | |
| 885. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 886. | Kashid | 08 to 12 | 0.55 | Cutting | |
| 887. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 888. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 889. | Kashid | 05 to 08 | 0.3 | Cutting | |

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| 890. | Kashid | 05 to 08 | 0.25 | Cutting | |
| 891. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 892. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 893. | Kashid | 08 to 12 | 0.7 | Cutting | |
| 894. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 895. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 896. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 897. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 898. | Kashid | 05 to 08 | 0.3 | Cutting | |
| 899. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 900. | Kashid | 05 to 08 | 0.25 | Cutting | |
| 901. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 902. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 903. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 904. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 905. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 906. | Kashid | 08 to 12 | 0.55 | Cutting | |
| 907. | Kashid | 08 to 12 | 0.65 | Cutting | |
| 908. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 909. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 910. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 911. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 912. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 913. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 914. | Kashid | 05 to 08 | 0.42 | Cutting | |
| 915. | Kashid | 05 to 08 | 0.43 | Cutting | |
| 916. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 917. | Kashid | 08 to 12 | 0.9 | Cutting | |
| 918. | Kashid | 05 to 08 | 0.4 | Cutting | |
| 919. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 920. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 921. | Kashid | 08 to 12 | 0.8 | Cutting | |
| 922. | Kashid | 08 to 12 | 0.85 | Cutting | |
| 923. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 924. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 925. | Kashid | 05 to 08 | 0.35 | Cutting | |
| 926. | Kashid | 08 to 12 | 0.7 | Cutting | |
| 927. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 928. | Kashid | 08 to 12 | 0.55 | Cutting | |
| 929. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 930. | Kashid | 08 to 12 | 0.6 | Cutting | |
| 931. | Kashid | 08 to 12 | 0.65 | Cutting | |
| 932. | Kashid | 05 to 08 | 0.45 | Cutting | |
| 933. | Kashid | 08 to 12 | 0.5 | Cutting | |
| 934. | Kashid | 08 to 12 | 0.5 | Cutting | |

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| 935. | Kashid | 08 to 12 | 0.6 | Cutting |
| 936. | Kashid | 08 to 12 | 0.6 | Cutting |
| 937. | Kashid | 08 to 12 | 0.7 | Cutting |
| 938. | Kashid | 08 to 12 | 0.65 | Cutting |
| 939. | Kashid | 08 to 12 | 0.8 | Cutting |
| 940. | Kashid | 08 to 12 | 0.65 | Cutting |
| 941. | Kashid | 05 to 08 | 0.35 | Cutting |
| 942. | Kashid | 08 to 12 | 0.5 | Cutting |
| 943. | Kashid | 08 to 12 | 0.65 | Cutting |
| 944. | Kashid | 05 to 08 | 0.25 | Cutting |
| 945. | Kashid | 08 to 12 | 0.5 | Cutting |
| 946. | Kashid | 05 to 08 | 0.4 | Trimming |
| 947. | Kashid | 08 to 12 | 0.6 | Trimming |
| 948. | Kashid | 08 to 12 | 0.62 | Trimming |
| 949. | Kashid | 08 to 12 | 0.5 | Trimming |
| 950. | Kashid | 08 to 12 | 0.62 | Trimming |
| 951. | Kashid | 08 to 12 | 0.55 | Trimming |
| 952. | Kashid | 05 to 08 | 0.43 | Trimming |
| 953. | Kashid | 08 to 12 | 0.62 | Trimming |
| 954. | Kashid | 08 to 12 | 0.5 | Trimming |
| 955. | Kashid | 08 to 12 | 0.85 | Trimming |
| 956. | Kashid | 08 to 12 | 0.7 | Trimming |
| 957. | Kashid | 08 to 12 | 0.75 | Trimming |
| 958. | Kashid | 05 to 08 | 0.4 | Trimming |
| 959. | Kashid | 08 to 12 | 0.55 | Trimming |
| 960. | Kashid | 05 to 08 | 0.4 | Trimming |
| 961. | Kashid | 05 to 08 | 0.4 | Trimming |
| 962. | Kashid | 08 to 12 | 0.55 | Trimming |
| 963. | Kashid | 05 to 08 | 0.3 | Trimming |
| 964. | Kashid | 05 to 08 | 0.45 | Trimming |
| 965. | Kashid | 08 to 12 | 0.55 | Trimming |
| 966. | Kashid | 08 to 12 | 0.75 | Trimming |
| 967. | Kashid | 12 to 15 | 1.15 | Trimming |
| 968. | Kashid | 12 to 15 | 1 | Trimming |
| 969. | Kashid | 08 to 12 | 0.95 | Trimming |
| 970. | Kashid | 08 to 12 | 0.8 | Trimming |
| 971. | Kashid | 05 to 08 | 0.45 | Trimming |
| 972. | Kashid | 08 to 12 | 0.6 | Trimming |
| 973. | Kashid | 08 to 12 | 0.85 | Trimming |
| 974. | Kashid | 08 to 12 | 0.7 | Trimming |
| 975. | Kashid | 05 to 08 | 0.2 | Trimming |
| 976. | Kashid | 08 to 12 | 0.6 | Trimming |
| 977. | Kashid | 08 to 12 | 0.5 | Trimming |
| 978. | Kashid | 05 to 08 | 0.25 | Trimming |
| 979. | Kashid | 05 to 08 | 0.34 | Trimming |

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| 980. | Kashid | 05 to 08 | 0.44 | Trimming |
| 981. | Kashid | 08 to 12 | 0.49 | Trimming |
| 982. | Kashid | 08 to 12 | 0.8 | Trimming |
| 983. | Kashid | 08 to 12 | 0.9 | Trimming |
| 984. | Kashid | 08 to 12 | 0.57 | Trimming |
| 985. | Kashid | 08 to 12 | 0.93 | Trimming |
| 986. | Kashid | 05 to 08 | 0.36 | Trimming |
| 987. | Kashid | 05 to 08 | 0.45 | Trimming |
| 988. | Kashid | 05 to 08 | 0.35 | Trimming |
| 989. | Kashid | 08 to 12 | 0.5 | Trimming |
| 990. | Kashid | 08 to 12 | 0.76 | Trimming |
| 991. | Kashid | 08 to 12 | 0.53 | Trimming |
| 992. | Kashid | 05 to 08 | 0.4 | Trimming |
| 993. | Kashid | 05 to 08 | 0.39 | Trimming |
| 994. | Kashid | 05 to 08 | 0.45 | Trimming |
| 995. | Kashid | 08 to 12 | 0.5 | Trimming |
| 996. | Kashid | 08 to 12 | 0.73 | Trimming |
| 997. | Kashid | 08 to 12 | 0.53 | Trimming |
| 998. | Kashid | 05 to 08 | 0.3 | Trimming |
| 999. | Kashid | 08 to 12 | 0.67 | Trimming |
| 1000. | Kashid | 08 to 12 | 0.65 | Trimming |
| 1001. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1002. | Kashid | 05 to 08 | 0.32 | Trimming |
| 1003. | Kashid | 08 to 12 | 0.71 | Trimming |
| 1004. | Kashid | 05 to 08 | 0.34 | Trimming |
| 1005. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1006. | Kashid | 05 to 08 | 0.36 | Trimming |
| 1007. | Kashid | 05 to 08 | 0.25 | Trimming |
| 1008. | Kashid | 05 to 08 | 0.22 | Trimming |
| 1009. | Kashid | 05 to 08 | 0.24 | Trimming |
| 1010. | Kashid | 05 to 08 | 0.44 | Trimming |
| 1011. | Kashid | 05 to 08 | 0.37 | Trimming |
| 1012. | Kashid | 05 to 08 | 0.45 | Trimming |
| 1013. | Kashid | 08 to 12 | 0.8 | Trimming |
| 1014. | Kashid | 05 to 08 | 0.2 | Trimming |
| 1015. | Kashid | 05 to 08 | 0.28 | Trimming |
| 1016. | Kashid | 05 to 08 | 0.4 | Trimming |
| 1017. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1018. | Kashid | 05 to 08 | 0.28 | Trimming |
| 1019. | Kashid | 05 to 08 | 0.29 | Trimming |
| 1020. | Kashid | 05 to 08 | 0.4 | Trimming |
| 1021. | Kashid | 05 to 08 | 0.32 | Trimming |
| 1022. | Kashid | 05 to 08 | 0.25 | Trimming |
| 1023. | Kashid | 08 to 12 | 0.53 | Trimming |
| 1024. | Kashid | 08 to 12 | 0.55 | Trimming |

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| 1025. | Kashid | 05 to 08 | 0.45 | Trimming |
| 1026. | Kashid | 08 to 12 | 0.85 | Trimming |
| 1027. | Kashid | 08 to 12 | 0.55 | Trimming |
| 1028. | Kashid | 05 to 08 | 0.41 | Trimming |
| 1029. | Kashid | 05 to 08 | 0.34 | Trimming |
| 1030. | Kashid | 08 to 12 | 0.92 | Trimming |
| 1031. | Kashid | 08 to 12 | 0.56 | Trimming |
| 1032. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1033. | Kashid | 05 to 08 | 0.38 | Trimming |
| 1034. | Kashid | 05 to 08 | 0.39 | Trimming |
| 1035. | Kashid | 08 to 12 | 0.65 | Trimming |
| 1036. | Kashid | 08 to 12 | 0.78 | Trimming |
| 1037. | Kashid | 08 to 12 | 0.77 | Trimming |
| 1038. | Kashid | 08 to 12 | 0.62 | Trimming |
| 1039. | Kashid | 08 to 12 | 0.65 | Trimming |
| 1040. | Kashid | 05 to 08 | 0.3 | Trimming |
| 1041. | Kashid | 08 to 12 | 0.47 | Trimming |
| 1042. | Kashid | 08 to 12 | 0.71 | Trimming |
| 1043. | Kashid | 08 to 12 | 0.6 | Trimming |
| 1044. | Kashid | 05 to 08 | 0.22 | Trimming |
| 1045. | Kashid | 05 to 08 | 0.3 | Trimming |
| 1046. | Kashid | 05 to 08 | 0.32 | Trimming |
| 1047. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1048. | Kashid | 05 to 08 | 0.36 | Trimming |
| 1049. | Kashid | 08 to 12 | 0.6 | Trimming |
| 1050. | Kashid | 08 to 12 | 0.55 | Trimming |
| 1051. | Kashid | 08 to 12 | 0.5 | Trimming |
| 1052. | Kashid | 08 to 12 | 0.5 | Trimming |
| 1053. | Kashid | 05 to 08 | 0.3 | Trimming |
| 1054. | Kashid | 08 to 12 | 0.6 | Trimming |
| 1055. | Kashid | 08 to 12 | 0.9 | Trimming |
| 1056. | Kashid | 05 to 08 | 0.44 | Trimming |
| 1057. | Kashid | 08 to 12 | 0.64 | Trimming |
| 1058. | Kashid | 08 to 12 | 0.53 | Trimming |
| 1059. | Kashid | 08 to 12 | 0.65 | Trimming |
| 1060. | Kashid | 08 to 12 | 0.7 | Trimming |
| 1061. | Kashid | 08 to 12 | 0.75 | Trimming |
| 1062. | Kashid | 08 to 12 | 0.85 | Trimming |
| 1063. | Kashid | 08 to 12 | 0.75 | Trimming |
| 1064. | Kashid | 08 to 12 | 0.8 | Trimming |
| 1065. | Kashid | 08 to 12 | 0.75 | Trimming |
| 1066. | Kashid | 08 to 12 | 0.65 | Trimming |
| 1067. | Kashid | 05 to 08 | 0.3 | Trimming |
| 1068. | Kashid | 08 to 12 | 0.6 | Trimming |
| 1069. | Kashid | 05 to 08 | 0.4 | Trimming |

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| 1070. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1071. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1072. | Kashid | 08 to 12 | 0.55 | Trimming | |
| 1073. | Kashid | 05 to 08 | 0.2 | Trimming | |
| 1074. | Kashid | 08 to 12 | 0.55 | Trimming | |
| 1075. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1076. | Kashid | 05 to 08 | 0.3 | Trimming | |
| 1077. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1078. | Kashid | 08 to 12 | 0.55 | Trimming | |
| 1079. | Kashid | 08 to 12 | 0.5 | Trimming | |
| 1080. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1081. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1082. | Kashid | 05 to 08 | 0.3 | Trimming | |
| 1083. | Kashid | 05 to 08 | 0.4 | Trimming | |
| 1084. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1085. | Kashid | 05 to 08 | 0.25 | Trimming | |
| 1086. | Kashid | 05 to 08 | 0.22 | Trimming | |
| 1087. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1088. | Kashid | 05 to 08 | 0.32 | Trimming | |
| 1089. | Kashid | 08 to 12 | 0.65 | Trimming | |
| 1090. | Kashid | 05 to 08 | 0.26 | Trimming | |
| 1091. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1092. | Kashid | 05 to 08 | 0.42 | Trimming | |
| 1093. | Kashid | 08 to 12 | 0.48 | Trimming | |
| 1094. | Kashid | 08 to 12 | 0.52 | Trimming | |
| 1095. | Kashid | 08 to 12 | 0.58 | Trimming | |
| 1096. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1097. | Kashid | 05 to 08 | 0.36 | Trimming | |
| 1098. | Kashid | 05 to 08 | 0.22 | Trimming | |
| 1099. | Kashid | 05 to 08 | 0.25 | Trimming | |
| 1100. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1101. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1102. | Kashid | 05 to 08 | 0.33 | Trimming | |
| 1103. | Kashid | 05 to 08 | 0.32 | Trimming | |
| 1104. | Kashid | 05 to 08 | 0.33 | Trimming | |
| 1105. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1106. | Kashid | 05 to 08 | 0.44 | Trimming | |
| 1107. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1108. | Kashid | 08 to 12 | 0.46 | Trimming | |
| 1109. | Kashid | 05 to 08 | 0.42 | Trimming | |
| 1110. | Kashid | 08 to 12 | 0.52 | Trimming | |
| 1111. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1112. | Kashid | 08 to 12 | 0.6 | Trimming | |
| 1113. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1114. | Kashid | 08 to 12 | 0.6 | Trimming | |

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| 1115. | Kashid | 08 to 12 | 0.65 | Trimming | |
| 1116. | Kashid | 15 to 18 | 1.45 | Trimming | |
| 1117. | Kashid | 08 to 12 | 0.55 | Trimming | |
| 1118. | Kashid | 08 to 12 | 0.62 | Trimming | |
| 1119. | Kashid | 08 to 12 | 0.65 | Trimming | |
| 1120. | Kashid | 08 to 12 | 0.7 | Trimming | |
| 1121. | Kashid | 08 to 12 | 0.55 | Trimming | |
| 1122. | Kashid | 08 to 12 | 0.62 | Trimming | |
| 1123. | Kashid | 08 to 12 | 0.48 | Trimming | |
| 1124. | Kashid | 08 to 12 | 0.65 | Trimming | |
| 1125. | Kashid | 05 to 08 | 0.28 | Trimming | |
| 1126. | Kashid | 05 to 08 | 0.4 | Trimming | |
| 1127. | Kashid | 05 to 08 | 0.28 | Trimming | |
| 1128. | Kashid | 08 to 12 | 0.53 | Trimming | |
| 1129. | Kashid | 08 to 12 | 0.75 | Trimming | |
| 1130. | Kashid | 08 to 12 | 0.7 | Trimming | |
| 1131. | Kashid | 08 to 12 | 0.65 | Trimming | |
| 1132. | Kashid | 08 to 12 | 0.5 | Trimming | |
| 1133. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1134. | Kashid | 08 to 12 | 0.55 | Trimming | |
| 1135. | Kashid | 08 to 12 | 0.55 | Trimming | |
| 1136. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1137. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1138. | Kashid | 05 to 08 | 0.4 | Trimming | |
| 1139. | Kashid | 08 to 12 | 0.6 | Trimming | |
| 1140. | Kashid | 05 to 08 | 0.4 | Trimming | |
| 1141. | Kashid | 05 to 08 | 0.3 | Trimming | |
| 1142. | Kashid | 08 to 12 | 0.65 | Trimming | |
| 1143. | Kashid | 08 to 12 | 0.6 | Trimming | |
| 1144. | Kashid | 05 to 08 | 0.45 | Trimming | |
| 1145. | Kashid | 05 to 08 | 0.3 | Trimming | |
| 1146. | Kashid | 08 to 12 | 0.5 | Trimming | |
| 1147. | Kashid | 12 to 15 | 1.1 | Trimming | |
| 1148. | Kashid | 08 to 12 | 0.6 | Trimming | |
| 1149. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1150. | Kashid | 05 to 08 | 0.4 | Trimming | |
| 1151. | Kashid | 08 to 12 | 0.7 | Trimming | |
| 1152. | Kashid | 08 to 12 | 0.6 | Trimming | |
| 1153. | Kashid | 08 to 12 | 0.55 | Trimming | |
| 1154. | Kashid | 05 to 08 | 0.4 | Trimming | |
| 1155. | Kashid | 08 to 12 | 0.55 | Trimming | |
| 1156. | Kashid | 05 to 08 | 0.4 | Trimming | |
| 1157. | Kashid | 05 to 08 | 0.35 | Trimming | |
| 1158. | Kashid | 05 to 08 | 0.25 | Trimming | |
| 1159. | Kashid | 08 to 12 | 0.55 | Trimming | |

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| 1160. | Kashid | 12 to 15 | 1 | Trimming |
| 1161. | Kashid | 05 to 08 | 0.4 | Trimming |
| 1162. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1163. | Kashid | 05 to 08 | 0.45 | Trimming |
| 1164. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1165. | Kashid | 08 to 12 | 0.5 | Trimming |
| 1166. | Kashid | 05 to 08 | 0.4 | Trimming |
| 1167. | Kashid | 05 to 08 | 0.3 | Trimming |
| 1168. | Kashid | 05 to 08 | 0.4 | Trimming |
| 1169. | Kashid | 08 to 12 | 0.55 | Trimming |
| 1170. | Kashid | 05 to 08 | 0.45 | Trimming |
| 1171. | Kashid | 08 to 12 | 0.9 | Trimming |
| 1172. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1173. | Kashid | 05 to 08 | 0.45 | Trimming |
| 1174. | Kashid | 05 to 08 | 0.4 | Trimming |
| 1175. | Kashid | 08 to 12 | 0.5 | Trimming |
| 1176. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1177. | Kashid | 05 to 08 | 0.35 | Trimming |
| 1178. | Kashid | 12 to 15 | 1.1 | Trimming |
| 1179. | Kashid | 08 to 12 | 0.95 | Trimming |
| 1180. | Kashid | 12 to 15 | 1 | Trimming |
| 1181. | Kashid | 12 to 15 | 1.1 | Trimming |
| 1182. | Kashid | 08 to 12 | 0.67 | Trimming |
| 1183. | Kashid | 08 to 12 | 0.95 | Trimming |
| 1184. | Kashid | 08 to 12 | 0.88 | Trimming |
| 1185. | Kashid | 08 to 12 | 0.65 | Trimming |
| 1186. | Kashid | 08 to 12 | 0.75 | Trimming |
| 1187. | Kashid | 08 to 12 | 0.7 | Trimming |
| 1188. | Kashid | 08 to 12 | 0.85 | Trimming |
| 1189. | Kashid | 08 to 12 | 0.8 | Trimming |
| 1190. | Kashid | 08 to 12 | 0.85 | Trimming |
| 1191. | Kashid | 08 to 12 | 0.65 | Trimming |
| 1192. | Kashid | 08 to 12 | 0.64 | Trimming |
| 1193. | Kashid | 05 to 08 | 0.44 | Trimming |
| 1194. | Kashid | 08 to 12 | 0.9 | Trimming |
| 1195. | Kashid | 12 to 15 | 0.98 | Trimming |
| 1196. | Kashid | 08 to 12 | 0.92 | Trimming |
| 1197. | Kashid | 08 to 12 | 0.55 | Trimming |
| 1198. | Kashid | 12 to 15 | 1.14 | Trimming |
| 1199. | Kashid | 08 to 12 | 0.8 | Trimming |
| 1200. | Kashid | 15 to 18 | 1.7 | Trimming |
| 1201. | Kashid | 08 to 12 | 0.66 | Trimming |
| 1202. | Kashid | 08 to 12 | 0.7 | Trimming |
| 1203. | Kashid | 08 to 12 | 0.5 | Trimming |
| 1204. | Kashid | 15 to 18 | 1.5 | Trimming |

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| 1205. | Kashid | 12 to 15 | 1.07 | Trimming | |
| 1206. | Kashid | 12 to 15 | 1.13 | Trimming | |
| 1207. | Kashid | 08 to 12 | 0.9 | Trimming | |
| 1208. | Kashid | 08 to 12 | 0.8 | Trimming | |
| 1209. | Kashid | 12 to 15 | 1.1 | Trimming | |
| 1210. | Kashid | 08 to 12 | 0.9 | Trimming | |
| 1211. | Kashid | 08 to 12 | 0.82 | Trimming | |
| 1212. | Kashid | 08 to 12 | 0.6 | Trimming | |
| 1213. | Kashid | 12 to 15 | 1.1 | Trimming | |
| 1214. | Kashid | 12 to 15 | 1 | Trimming | |
| 1215. | Kashid | 12 to 15 | 1 | Trimming | |
| 1216. | Kashid | 08 to 12 | 0.95 | Trimming | |
| 1217. | Kashid | 08 to 12 | 0.6 | Trimming | |
| 1218. | Kashid | 08 to 12 | 0.75 | Trimming | |
| 1219. | Kashid | 08 to 12 | 0.8 | Trimming | |
| 1220. | Kashid | 08 to 12 | 0.75 | Trimming | |
| 1221. | Kashid | 08 to 12 | 0.6 | Trimming | |
| 1222. | Kashid | 08 to 12 | 0.8 | Trimming | |
| 1223. | Kashid | 08 to 12 | 0.9 | Trimming | |
| 1224. | Kashid | 08 to 12 | 0.6 | Trimming | |
| 1225. | Kashid | 12 to 15 | 1.1 | Trimming | |
| 1226. | Kashid | 12 to 15 | 1 | Trimming | |
| 1227. | Kashid | 08 to 12 | 0.95 | Trimming | |
| 1228. | Kashid | 08 to 12 | 0.9 | Trimming | |
| 1229. | Kashid | 08 to 12 | 0.7 | Trimming | |
| 1230. | Kashid | 08 to 12 | 0.85 | Trimming | |
| 1231. | Kashid | 08 to 12 | 0.65 | Trimming | |
| 1232. | Kashid | 12 to 15 | 1.06 | Trimming | |
| 1233. | Kashid | 12 to 15 | 1.1 | Trimming | |
| 1234. | Kashid | 15 to 18 | 1.8 | Trimming | |
| 1235. | Kawath | 12 to 15 | 1.2 | Cutting | |
| 1236. | Khajur | 08 to 12 | 0.78 | Transplant | |
| 1237. | Khaya | 12 to 15 | 1.4 | Cutting | |
| 1238. | Naral | 12 to 15 | 1.16 | Cutting | |
| 1239. | Naral | 08 to 12 | 0.78 | Cutting | |
| 1240. | Naral | 08 to 12 | 0.9 | Cutting | |
| 1241. | Naral | 08 to 12 | 0.85 | Cutting | |
| 1242. | Naral | 08 to 12 | 0.75 | Cutting | |
| 1243. | Naral | 08 to 12 | 0.72 | Cutting | |
| 1244. | Naral | 08 to 12 | 0.9 | Reject | |
| 1245. | Naral | 12 to 15 | 0.98 | Reject | |
| 1246. | Naral | 08 to 12 | 0.8 | Reject | |
| 1247. | Naral | 12 to 15 | 1.1 | Cutting | |
| 1248. | Nilgiri | 08 to 12 | 0.6 | Cutting | |
| 1249. | Nilgiri | 08 to 12 | 0.84 | Cutting | |

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| 1250. | Nilgiri | 15 to 18 | 1.4 | Cutting | |
| 1251. | Nilgiri | 18 to 25 | 2.1 | Cutting | |
| 1252. | Nilgiri | 08 to 12 | 0.65 | Cutting | |
| 1253. | Nilgiri | 05 to 08 | 0.38 | Cutting | |
| 1254. | Nilgiri | 05 to 08 | 0.24 | Cutting | |
| 1255. | Nilgiri | 08 to 12 | 0.7 | Cutting | |
| 1256. | Nilgiri | 15 to 18 | 1.32 | Cutting | |
| 1257. | Nilgiri | 15 to 18 | 1.31 | Cutting | |
| 1258. | Nilgiri | 15 to 18 | 1.29 | Cutting | |
| 1259. | Nilgiri | 12 to 15 | 0.99 | Cutting | |
| 1260. | Nilgiri | 08 to 12 | 0.72 | Cutting | |
| 1261. | Nilgiri | 15 to 18 | 1.44 | Cutting | |
| 1262. | Nilgiri | 12 to 15 | 1.05 | Cutting | |
| 1263. | Nilgiri | 12 to 15 | 1.1 | Cutting | |
| 1264. | Nilgiri | 08 to 12 | 0.8 | Cutting | |
| 1265. | Nilgiri | 08 to 12 | 0.93 | Cutting | |
| 1266. | Nilgiri | 08 to 12 | 0.82 | Cutting | |
| 1267. | Nilgiri | 08 to 12 | 0.92 | Cutting | |
| 1268. | Nilgiri | 08 to 12 | 0.8 | Cutting | |
| 1269. | Nilgiri | 12 to 15 | 1.2 | Cutting | |
| 1270. | Nilgiri | 12 to 15 | 1.1 | Cutting | |
| 1271. | Nilgiri | 15 to 18 | 1.6 | Cutting | |
| 1272. | Nilgiri | 15 to 18 | 1.4 | Cutting | |
| 1273. | Nilgiri | 15 to 18 | 1.3 | Cutting | |
| 1274. | Nilgiri | 12 to 15 | 1 | Cutting | |
| 1275. | Nilgiri | 12 to 15 | 1 | Cutting | |
| 1276. | Nilgiri | 12 to 15 | 1 | Cutting | |
| 1277. | Nilgiri | 12 to 15 | 1.2 | Cutting | |
| 1278. | Nilgiri | 08 to 12 | 0.7 | Cutting | |
| 1279. | Nilgiri | 12 to 15 | 1 | Cutting | |
| 1280. | Nilgiri | 08 to 12 | 0.85 | Cutting | |
| 1281. | Nilgiri | 12 to 15 | 1.2 | Cutting | |
| 1282. | Nilgiri | 15 to 18 | 1.4 | Cutting | |
| 1283. | Nilgiri | 15 to 18 | 1.8 | Cutting | |
| 1284. | Nilgiri | 12 to 15 | 1 | Cutting | |
| 1285. | Nilgiri | 12 to 15 | 1.05 | Cutting | |
| 1286. | Nilgiri | 15 to 18 | 1.3 | Cutting | |
| 1287. | Nilgiri | 12 to 15 | 1 | Cutting | |
| 1288. | Nilgiri | 08 to 12 | 0.9 | Cutting | |
| 1289. | Nilgiri | 05 to 08 | 0.43 | Cutting | |
| 1290. | Nilgiri | 08 to 12 | 0.75 | Cutting | |
| 1291. | Nilgiri | 15 to 18 | 1.3 | Cutting | |
| 1292. | Nilgiri | 12 to 15 | 1 | Reject | |
| 1293. | Nilgiri | 15 to 18 | 1.3 | Reject | |
| 1294. | Nilgiri | 15 to 18 | 1.27 | Reject | |

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| 1295. | Nilgiri | 12 to 15 | 1.1 | Reject | |
| 1296. | Nilgiri | 15 to 18 | 1.65 | Reject | |
| 1297. | Nilgiri | 15 to 18 | 1.7 | Reject | |
| 1298. | Nilgiri | 08 to 12 | 0.95 | Reject | |
| 1299. | Nilgiri | 12 to 15 | 1.1 | Reject | |
| 1300. | Nilgiri | 12 to 15 | 1.2 | Reject | |
| 1301. | Nilgiri | 18 to 25 | 1.82 | Reject | |
| 1302. | Nilgiri | 12 to 15 | 1.2 | Reject | |
| 1303. | Nilgiri | 08 to 12 | 0.9 | Reject | |
| 1304. | Nilgiri | 12 to 15 | 0.96 | Reject | |
| 1305. | Nilgiri | 08 to 12 | 0.92 | Reject | |
| 1306. | Nilgiri | 12 to 15 | 1.1 | Reject | |
| 1307. | Nilgiri | 12 to 15 | 1.11 | Reject | |
| 1308. | Nilgiri | 15 to 18 | 1.22 | Reject | |
| 1309. | Nilgiri | 12 to 15 | 1.2 | Reject | |
| 1310. | Nilgiri | 12 to 15 | 1.18 | Reject | |
| 1311. | Nilgiri | 15 to 18 | 1.23 | Reject | |
| 1312. | Nilgiri | 15 to 18 | 1.24 | Reject | |
| 1313. | Nilgiri | 15 to 18 | 1.25 | Reject | |
| 1314. | Savar | 12 to 15 | 1.6 | Cutting | |
| 1315. | Savar | 12 to 15 | 1.6 | Cutting | |
| 1316. | Savar | 12 to 15 | 1.6 | Cutting | |
| 1317. | Savar | 12 to 15 | 1.8 | Cutting | |
| 1318. | parijatak | 05 to 08 | 0.39 | Transplant | |
| 1319. | peru | 05 to 08 | 0.25 | Transplant | |
| 1320. | peru | 05 to 08 | 0.42 | Transplant | |
| 1321. | peru | 05 to 08 | 0.23 | Transplant | |
| 1322. | peru | 05 to 08 | 0.23 | Transplant | |
| 1323. | peru | 05 to 08 | 0.45 | Transplant | |
| 1324. | pichkari | 08 to 12 | 0.7 | Cutting | |
| 1325. | pichkari | 08 to 12 | 0.5 | Cutting | |
| 1326. | pichkari | 05 to 08 | 0.4 | Cutting | |
| 1327. | pichkari | 08 to 12 | 0.85 | Cutting | |
| 1328. | pichkari | 08 to 12 | 0.95 | Cutting | |
| 1329. | pichkari | 08 to 12 | 0.5 | Cutting | |
| 1330. | pichkari | 12 to 15 | 0.97 | Trimming | |
| 1331. | pichkari | 08 to 12 | 0.9 | Trimming | |
| 1332. | pichkari | 15 to 18 | 1.3 | Trimming | |
| 1333. | pichkari | 08 to 12 | 0.95 | Trimming | |
| 1334. | pichkari | 08 to 12 | 0.7 | Trimming | |
| 1335. | pichkari | 05 to 08 | 0.35 | Trimming | |
| 1336. | pichkari | 08 to 12 | 0.7 | Trimming | |
| 1337. | pichkari | 15 to 18 | 1.5 | Trimming | |
| 1338. | Pimpal | 15 to 18 | 1.38 | Transplant | |
| 1339. | Pimpal | 12 to 15 | 1.08 | Transplant | |

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| 1340. | Pimpal | 08 to 12 | 0.92 | Transplant |
| 1341. | Pimpal | 12 to 15 | 1.1 | Transplant |
| 1342. | Pimpal | 18 to 25 | 2.1 | Transplant |
| 1343. | Pimpal | 18 to 25 | 2.1 | Transplant |
| 1344. | Pimpal | 18 to 25 | 2.1 | Transplant |
| 1345. | Pimpal | 18 to 25 | 2.1 | Transplant |
| 1346. | Pimpal | 08 to 12 | 0.77 | Transplant |
| 1347. | Pimpal | 08 to 12 | 0.67 | Transplant |
| 1348. | Pimpal | 05 to 08 | 0.36 | Transplant |
| 1349. | Pimpal | 08 to 12 | 0.5 | Transplant |
| 1350. | Tibobia | 05 to 08 | 0.3 | Transplant |
| 1351. | Tibobia | 15 to 18 | 1.36 | Cutting |
| 1352. | Tibobia | 08 to 12 | 0.85 | Cutting |
| 1353. | Rai aonla | 08 to 12 | 0.68 | Transplant |
| 1354. | Rain tree | 18 to 25 | 2.06 | Trimming |
| 1355. | Rain tree | 15 to 18 | 1.8 | Trimming |
| 1356. | Rain tree | 18 to 25 | 2 | Trimming |
| 1357. | Rain tree | 12 to 15 | 1.15 | Trimming |
| 1358. | Rain tree | 12 to 15 | 1.12 | Trimming |
| 1359. | Rain tree | 15 to 18 | 1.3 | Trimming |
| 1360. | Rain tree | 18 to 25 | 2 | Trimming |
| 1361. | Rain tree | 15 to 18 | 1.6 | Trimming |
| 1362. | Rain tree | 18 to 25 | 1.85 | Trimming |
| 1363. | Rain tree | 15 to 18 | 1.7 | Trimming |
| 1364. | Rain tree | 15 to 18 | 1.8 | Trimming |
| 1365. | Rain tree | 15 to 18 | 1.6 | Trimming |
| 1366. | Rain tree | 08 to 12 | 0.9 | Cutting |
| 1367. | Rain tree | 15 to 18 | 1.3 | Trimming |
| 1368. | Rain tree | 15 to 18 | 1.6 | Trimming |
| 1369. | Rain tree | 15 to 18 | 1.3 | Trimming |
| 1370. | Rain tree | 12 to 15 | 1.2 | Trimming |
| 1371. | Rain tree | 12 to 15 | 1.15 | Trimming |
| 1372. | Rain tree | 15 to 18 | 1.28 | Trimming |
| 1373. | Rain tree | 15 to 18 | 1.22 | Trimming |
| 1374. | Rain tree | 18 to 25 | 3.1 | Trimming |
| 1375. | Rain tree | 15 to 18 | 1.3 | Trimming |
| 1376. | Rain tree | 15 to 18 | 1.32 | Trimming |
| 1377. | Rain tree | 15 to 18 | 1.4 | Trimming |
| 1378. | Rain tree | 15 to 18 | 1.52 | Trimming |
| 1379. | Rain tree | 15 to 18 | 1.22 | Trimming |
| 1380. | Rain tree | 12 to 15 | 1.17 | Cutting |
| 1381. | Rain tree | 18 to 25 | 3.2 | Trimming |
| 1382. | Rain tree | 18 to 25 | 2.6 | Trimming |
| 1383. | Rain tree | 18 to 25 | 2.2 | Trimming |
| 1384. | Rain tree | 15 to 18 | 1.4 | Cutting |

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| | 1385. | Rain tree | 18 to 25 | 1.9 | Trimming | |
| | 1386. | Rain tree | 18 to 25 | 1.95 | Trimming | |
| | 1387. | Rain tree | 18 to 25 | 1.95 | Trimming | |
| | 1388. | Rain tree | 18 to 25 | 2.22 | Trimming | |
| | 1389. | Rain tree | 18 to 25 | 2.2 | Trimming | |
| | 1390. | Rain tree | 12 to 15 | 1.1 | Cutting | |
| | 1391. | Rain tree | 18 to 25 | 2 | Trimming | |
| | 1392. | Rain tree | 15 to 18 | 1.65 | Trimming | |
| | 1393. | Rain tree | 18 to 25 | 2.3 | Trimming | |
| | 1394. | Rain tree | 12 to 15 | 1.2 | Trimming | |
| | 1395. | Rain tree | 15 to 18 | 1.25 | Trimming | |
| | 1396. | Rain tree | 15 to 18 | 1.5 | Trimming | |
| | 1397. | Rain tree | 15 to 18 | 1.5 | Trimming | |
| | 1398. | Rain tree | 15 to 18 | 1.65 | Trimming | |
| | 1399. | Rain tree | 12 to 15 | 1.1 | Cutting | |
| | 1400. | Rain tree | 18 to 25 | 2.1 | Trimming | |
| | 1401. | Rain tree | 15 to 18 | 1.8 | Trimming | |
| | 1402. | Rain tree | 15 to 18 | 1.5 | Trimming | |
| | 1403. | Rain tree | 18 to 25 | 1.9 | Trimming | |
| | 1404. | Rain tree | 18 to 25 | 1.9 | Trimming | |
| | 1405. | Rain tree | 15 to 18 | 1.5 | Trimming | |
| | 1406. | Rain tree | 15 to 18 | 1.8 | Trimming | |
| | 1407. | Rain tree | 12 to 15 | 1.2 | Cutting | |
| | 1408. | Rain tree | 15 to 18 | 1.35 | Trimming | |
| | 1409. | Rain tree | 15 to 18 | 1.5 | Trimming | |
| | 1410. | Rain tree | 15 to 18 | 1.4 | Trimming | |
| | 1411. | Rain tree | 12 to 15 | 1.08 | Cutting | |
| | 1412. | Rain tree | 12 to 15 | 0.98 | Cutting | |
| | 1413. | Rain tree | 08 to 12 | 0.9 | Cutting | |
| | 1414. | Rain tree | 15 to 18 | 1.75 | Reject | |
| | 1415. | Rain tree | 15 to 18 | 1.6 | Cutting | |
| | 1416. | Rain tree | 08 to 12 | 0.95 | Cutting | |
| | 1417. | Rain tree | 05 to 08 | 0.4 | Cutting | |
| | 1418. | Rain tree | 08 to 12 | 0.95 | Cutting | |
| | 1419. | Rain tree | 08 to 12 | 0.8 | Cutting | |
| | 1420. | Rain tree | 05 to 08 | 0.4 | Cutting | |
| | 1421. | Rain tree | 12 to 15 | 1 | Cutting | |
| | 1422. | Rain tree | 12 to 15 | 1.2 | Cutting | |
| | 1423. | Rain tree | 08 to 12 | 0.9 | Cutting | |
| | 1424. | Rain tree | 08 to 12 | 0.8 | Cutting | |
| | 1425. | Rain tree | 05 to 08 | 0.4 | Cutting | |
| | 1426. | Rain tree | 05 to 08 | 0.4 | Cutting | |
| | 1427. | Rain tree | 12 to 15 | 1.2 | Cutting | |
| | 1428. | Rain tree | 08 to 12 | 0.7 | Cutting | |
| | 1429. | Rain tree | 15 to 18 | 1.3 | Cutting | |

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| 1430. | Rain tree | 08 to 12 | 0.5 | Cutting | |
| 1431. | Rain tree | 15 to 18 | 1.4 | Cutting | |
| 1432. | Rain tree | 08 to 12 | 0.5 | Cutting | |
| 1433. | Rain tree | 08 to 12 | 0.85 | Cutting | |
| 1434. | Ramphal | 08 to 12 | 0.58 | Transplant | |
| 1435. | Ramphal | 05 to 08 | 0.39 | Transplant | |
| 1436. | Bramhadand | 12 to 15 | 1.2 | Cutting | |
| 1437. | Bramhadand | 12 to 15 | 0.98 | Cutting | |
| 1438. | Bramhadand | 08 to 12 | 0.9 | Cutting | |
| 1439. | Bramhadand | 08 to 12 | 0.8 | Cutting | |
| 1440. | Bramhadand | 08 to 12 | 0.7 | Cutting | |
| 1441. | Bramhadand | 05 to 08 | 0.45 | Cutting | |
| 1442. | Bramhadand | 08 to 12 | 0.52 | Cutting | |
| 1443. | Bramhadand | 08 to 12 | 0.8 | Cutting | |
| 1444. | Bramhadand | 12 to 15 | 1.05 | Cutting | |
| 1445. | Bramhadand | 12 to 15 | 1 | Cutting | |
| 1446. | Bramhadand | 12 to 15 | 1.2 | Cutting | |
| 1447. | Bramhadand | 12 to 15 | 1 | Cutting | |
| 1448. | Bramhadand | 08 to 12 | 0.7 | Cutting | |
| 1449. | Bramhadand | 08 to 12 | 0.9 | Cutting | |
| 1450. | Bramhadand | 15 to 18 | 1.25 | Cutting | |
| 1451. | Bramhadand | 15 to 18 | 1.25 | Cutting | |
| 1452. | Bramhadand | 15 to 18 | 1.3 | Cutting | |
| 1453. | Bramhadand | 12 to 15 | 1.2 | Cutting | |
| 1454. | Bramhadand | 12 to 15 | 1 | Cutting | |
| 1455. | Bramhadand | 12 to 15 | 1.1 | Cutting | |
| 1456. | Bramhadand | 08 to 12 | 0.8 | Cutting | |
| 1457. | Bramhadand | 08 to 12 | 0.6 | Cutting | |
| 1458. | Bramhadand | 08 to 12 | 0.65 | Cutting | |
| 1459. | Bramhadand | 08 to 12 | 0.8 | Cutting | |
| 1460. | Bramhadand | 12 to 15 | 1.1 | Cutting | |
| 1461. | Bramhadand | 08 to 12 | 0.6 | Cutting | |
| 1462. | Bramhadand | 08 to 12 | 0.95 | Trimming | |
| 1463. | Bramhadand | 08 to 12 | 0.9 | Trimming | |
| 1464. | Bramhadand | 08 to 12 | 0.9 | Trimming | |
| 1465. | Bramhadand | 08 to 12 | 0.8 | Cutting | |
| 1466. | Bramhadand | 08 to 12 | 0.7 | Cutting | |
| 1467. | Bramhadand | 08 to 12 | 0.8 | Cutting | |
| 1468. | Bramhadand | 08 to 12 | 0.95 | Cutting | |
| 1469. | Bramhadand | 12 to 15 | 1 | Cutting | |
| 1470. | Bramhadand | 15 to 18 | 1.6 | Cutting | |
| 1471. | Bramhadand | 05 to 08 | 0.4 | Cutting | |
| 1472. | Sisoo | 08 to 12 | 0.9 | Trimming | |
| 1473. | Sisoo | 08 to 12 | 0.5 | Cutting | |
| 1474. | Sisoo | 05 to 08 | 0.3 | Cutting | |

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| 1475. | Sisoo | 12 to 15 | 0.98 | Cutting | |
| 1476. | Sisoo | 05 to 08 | 0.35 | Cutting | |
| 1477. | Sisoo | 05 to 08 | 0.4 | Cutting | |
| 1478. | Sisoo | 05 to 08 | 0.45 | Cutting | |
| 1479. | Sisoo | 05 to 08 | 0.3 | Cutting | |
| 1480. | Silvar oak | 05 to 08 | 0.38 | Cutting | |
| 1481. | Silvar oak | 08 to 12 | 0.62 | Cutting | |
| 1482. | Silvar oak | 05 to 08 | 0.3 | Cutting | |
| 1483. | Silvar oak | 08 to 12 | 0.73 | Cutting | |
| 1484. | Silvar oak | 05 to 08 | 0.35 | Cutting | |
| 1485. | Silvar oak | 08 to 12 | 0.47 | Cutting | |
| 1486. | Silvar oak | 08 to 12 | 0.48 | Cutting | |
| 1487. | Silvar oak | 08 to 12 | 0.47 | Cutting | |
| 1488. | Silvar oak | 08 to 12 | 0.85 | Cutting | |
| 1489. | Silvar oak | 15 to 18 | 1.25 | Cutting | |
| 1490. | Silvar oak | 08 to 12 | 0.47 | Trimming | |
| 1491. | Silvar oak | 05 to 08 | 0.35 | Trimming | |
| 1492. | Cherry | 05 to 08 | 0.28 | Cutting | |
| 1493. | Cherry | 05 to 08 | 0.28 | Cutting | |
| 1494. | Cherry | 05 to 08 | 0.29 | Cutting | |
| 1495. | Cherry | 05 to 08 | 0.32 | Cutting | |
| 1496. | Cherry | 05 to 08 | 0.3 | Cutting | |
| 1497. | Peltoforam | 08 to 12 | 0.5 | Cutting | |
| 1498. | Peltoforam | 05 to 08 | 0.34 | Cutting | |
| 1499. | Peltoforam | 05 to 08 | 0.38 | Cutting | |
| 1500. | Peltoforam | 08 to 12 | 0.8 | Cutting | |
| 1501. | Peltoforam | 08 to 12 | 0.75 | Cutting | |
| 1502. | Peltoforam | 15 to 18 | 1.7 | Trimming | |
| 1503. | Peltoforam | 12 to 15 | 1.05 | Trimming | |
| 1504. | Peltoforam | 12 to 15 | 1.05 | Trimming | |
| 1505. | Subabhul | 08 to 12 | 0.58 | Cutting | |
| 1506. | Subabhul | 05 to 08 | 0.42 | Cutting | |
| 1507. | Subabhul | 08 to 12 | 0.52 | Cutting | |
| 1508. | Subabhul | 05 to 08 | 0.3 | Cutting | |
| 1509. | Subabhul | 05 to 08 | 0.25 | Cutting | |
| 1510. | Subabhul | 08 to 12 | 0.52 | Cutting | |
| 1511. | Subabhul | 15 to 18 | 1.3 | Cutting | |
| 1512. | Subabhul | 05 to 08 | 0.32 | Cutting | |
| 1513. | Subabhul | 08 to 12 | 0.56 | Cutting | |
| 1514. | Subabhul | 08 to 12 | 0.76 | Cutting | |
| 1515. | Subabhul | 08 to 12 | 0.7 | Cutting | |
| 1516. | Subabhul | 15 to 18 | 1.22 | Cutting | |
| 1517. | Subabhul | 08 to 12 | 0.85 | Cutting | |
| 1518. | Subabhul | 05 to 08 | 0.3 | Cutting | |
| 1519. | Subabhul | 05 to 08 | 0.32 | Cutting | |

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| 1520. | Subabhul | 08 to 12 | 0.61 | Cutting | |
| 1521. | Subabhul | 05 to 08 | 0.3 | Cutting | |
| 1522. | Subabhul | 08 to 12 | 0.7 | Cutting | |
| 1523. | Subabhul | 05 to 08 | 0.4 | Cutting | |
| 1524. | Subabhul | 12 to 15 | 1.1 | Trimming | |
| 1525. | Subabhul | 12 to 15 | 1.15 | Trimming | |
| 1526. | Umbar | 08 to 12 | 0.9 | Transplant | |
| 1527. | Umbar | 05 to 08 | 0.45 | Transplant | |
| 1528. | Umbar | 12 to 15 | 1.05 | Transplant | |
| 1529. | Umbar | 12 to 15 | 1.2 | Transplant | |
| 1530. | Umbar | 08 to 12 | 0.8 | Transplant | |
| 1531. | Umbar | 12 to 15 | 0.97 | Reject | |
| 1532. | Umbar | 08 to 12 | 0.65 | Transplant | |
| 1533. | Umbar | 12 to 15 | 1.2 | Transplant | |
| 1534. | Umbar | 12 to 15 | 1.05 | Reject | |
| 1535. | Wad | 05 to 08 | 0.41 | Transplant | |
| 1536. | Wad | 05 to 08 | 0.31 | Transplant | |
| 1537. | Wad | 05 to 08 | 0.44 | Transplant | |
| 1538. | Wad | 05 to 08 | 0.22 | Transplant | |
| 1539. | Wad | 08 to 12 | 0.85 | Transplant | |
| 1540. | Wad | 05 to 08 | 0.3 | Transplant | |
| 1541. | Vaval | 05 to 08 | 0.26 | Cutting | |
| 1542. | Vaval | 05 to 08 | 0.25 | Cutting | |
| 1543. | Vaval | 05 to 08 | 0.37 | Cutting | |
| 1544. | Vaval | 08 to 12 | 0.54 | Cutting | |
| 1545. | Vaval | 05 to 08 | 0.35 | Cutting | |
| 1546. | Vaval | 08 to 12 | 0.93 | Cutting | |
| 1547. | Vaval | 05 to 08 | 0.22 | Cutting | |
| 1548. | Vaval | 08 to 12 | 0.55 | Cutting | |
| 1549. | Vaval | 15 to 18 | 1.6 | Cutting | |
| 1550. | Vaval | 12 to 15 | 1.2 | Cutting | |
| 1551. | Vaval | 15 to 18 | 1.4 | Cutting | |
| 1552. | Vaval | 08 to 12 | 0.55 | Cutting | |
| 1553. | Vaval | 08 to 12 | 0.54 | Cutting | |
| 1554. | Vaval | 05 to 08 | 0.23 | Cutting | |
| 1555. | Vaval | 15 to 18 | 1.6 | Trimming | |
| 1556. | Vaval | 12 to 15 | 1.2 | Trimming | |
| 1557. | Vaval | 08 to 12 | 0.55 | Cutting | |
| 1558. | Vilayati babul | 05 to 08 | 0.37 | Cutting | |
| 1559. | Vilayati babul | 08 to 12 | 0.55 | Cutting | |
| 1560. | Vilayati babul | 08 to 12 | 0.75 | Cutting | |
| 1561. | Vilayati | 05 to 08 | 0.45 | Cutting | |

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| | | chinch | | | | |
| | 1562. | Vilayati chinch | 08 to 12 | 0.5 | Cutting | |
| | 1563. | Vilayati chinch | 05 to 08 | 0.45 | Cutting | |
| | 1564. | Vilayati chinch | 08 to 12 | 0.8 | Cutting | |
| | 1565. | Vilayati chinch | 08 to 12 | 0.78 | Cutting | |
| | 1566. | Vilayati chinch | 08 to 12 | 0.65 | Cutting | |
| | 1567. | Vilayati chinch | 05 to 08 | 0.23 | Cutting | |
| | 1568. | Vilayati chinch | 08 to 12 | 0.56 | Cutting | |
| | 1569. | Vilayati chinch | 05 to 08 | 0.22 | Cutting | |
| | 1570. | Vilayati chinch | 15 to 18 | 1.34 | Cutting | |
| | 1571. | Vilayati chinch | 08 to 12 | 0.62 | Cutting | |
| | 1572. | Vilayati chinch | 05 to 08 | 0.3 | Cutting | |
| | 1573. | Vilayati chinch | 05 to 08 | 0.22 | Cutting | |
| | 1574. | Vilayati chinch | 08 to 12 | 0.92 | Cutting | |
| | 1575. | Vilayati chinch | 05 to 08 | 0.28 | Cutting | |

| अर्जदाराचे नाव वृक्षांचे ठिकाण व इतर आवश्यक माहिती | अर्जदाराचे नाव वृक्षांचे ठिकाण व इतर आवश्यक माहिती | वृक्षांचे वय (वर्ष) | वृक्षांची बुंधा लपेटी (मी) | वृक्ष तोडणे/पुन रोपन/ना कारणे/छा टणी | अभिप्राय |
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| १ | २ | ४ | ५ | ६ | ७ |
| मा. कार्यकारी अभियंता, (पंचवटी), सा.बां.वि. , नाशिक वृक्षांचे ठिकाण:- मौजे नाशिक शहर २ सर्व्हे क्र. ३२६, ३२७/१, ३२७/२, ३२८/१, ३२९, ३३०/१, ३३०/२, ३३१, ३३२ व ३३३ साधुग्राम, तपोवन नाशिक साधुग्राम, अंतिम लेआऊट सार्वजनिक बांधकाम विभाग व नगरनियोजन विभाग नाशिक मनपा तर्फे सादर केल्यानुसार | आकाशनिम | ०५ ते ०८ | ०.३२ | तोडणे | उपरोक्त विषयान्वये मा. कार्यकारी अभियंता (पंचवटी), सा.बां वि मनपा, नाशिक यांचे मार्फत प्राप्त प्रस्तावानुसार आगामी सिंहस्थ चे दृष्टीने साधुग्राम चे विकासकामात मनपा मालकीचे नमुद वृक्ष हे बाधित होत आहेत असे कळविले आहे. तरी प्रस्तावात सादर केलेल्या प्रकल्प नकाशानुसार (लेआऊट) व प्राप्त वृक्षांच्या यादीनुसार सादर जागेवर एकुण १८२५ विविध प्रजातीचे वृक्ष असल्याबाबत कळविले आहे, यानुसार मनपा मालकीचे विविध प्रजातीचे एकुण १५७५ वृक्ष हे प्रत्यक्ष बांधकामात तसेच येणे जाणेचे रस्त्यात त्याचप्रमाणे दुचाकी व चारचाकी पार्कींग चे कामात अडथळा निर्माण करत आहेत याबाबतही अर्जदार यांनी वृक्षांची यादीनुसार कळविले आहे. तरी सादर नमुद ठिकाणी वृक्षांची पाहणी व पंचनामा करतेवेळी अर्जदार व त्यांचे अधिनस्त कर्मचारी , |
| | आकाशनिम | ८ ते १० | ०.३५ | तोडणे | |
| | आकाशनिम | ८ ते १० | ०.४४ | नाकारणे | |
| | आकाशनिम | ८ ते १० | ०.९७ | नाकारणे | |
| | आकाशनिम | ८ ते १० | १.४ | नाकारणे | |
| | आंबा | ०८ ते १० | ०.२ | पुनरोपन | |
| | आंबा | ०८ ते १० | ०.४ | पुनरोपन | |
| | आंबा | ११ ते १५ | ०.३५ | पुनरोपन | |
| | आंबा | ११ ते १५ | ०.६ | पुनरोपन | |
| | आंबा | ११ ते १५ | ०.३ | पुनरोपन | |
| | आंबा | ११ ते १५ | ०.४५ | पुनरोपन | |
| | आंबा | ५ ते ८ | ०.३५ | पुनरोपन | |
| | आंबा | ५ ते ८ | ०.३६ | पुनरोपन | |
| | आंबा | ५ ते ८ | ०.४८ | पुनरोपन | |
| | आंबा | ५ ते ८ | ०.३७ | पुनरोपन | |
| | आंबा | ५ ते ८ | ०.३ | पुनरोपन | |
| | आंबा | ५ ते ८ | ०.२८ | पुनरोपन | |
| | आंबा | ५ ते ८ | ०.३८ | पुनरोपन | |
| | अशोक | ०८ ते १० | ०.५७ | पुनरोपन | |
| | बाभुळ | ०५ ते १० | ०.३५ | तोडणे | |
| बाभुळ | ०५ ते १० | ०.३७ | तोडणे | | |
| बाभुळ | ०५ ते १० | ०.९ | तोडणे | | |
| बाभुळ | ०५ ते १० | ०.८२ | तोडणे | | |
| बाभुळ | ०५ ते १० | ०.४५ | तोडणे | | |
| बाभुळ | ०५ ते १० | ०.३५ | तोडणे | | |
| बाभुळ | ०५ ते १० | ०.३२ | तोडणे | | |
| बाभुळ | ०५ ते १० | ०.३२ | तोडणे | | |
| बाभुळ | ०५ ते १० | ०.५ | तोडणे | | |
| बाभुळ | ०५ ते १० | ०.३५ | तोडणे | | |

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| | बाभुळ | ०५ ते १० | ०.४५ | तोडणे | नगरनियोजन विभागाचे अधिकारी कर्मचारी, मा. उद्यान अधिक्षक, मा. वृक्ष अधिकारी तथा विभागीय अधिकारी, तसेच उद्यान निरीक्षक पंचवटी व त्यांचे अधिनस्त कर्मचारी समक्ष उपस्थित होते तरी अर्जदार यांनी सादर केलेल्या साधुग्राम अंतिम लेआऊट नुसार (प्रकल्प नकाशा) वृक्षांची पाहणी व पंचनामा करून सर्वानुमते प्रकल्पात बाधित होत असलेल्या एकुण १५७५ वृक्षांपैकी प्रकल्पात प्रत्यक्ष बाधित होणारे, येणे जोणेचे जाणेचे रस्त्यात त्याचप्रमाणे दुचाकी व चारचाकी पार्कींग चे कामात अडथळा असलेले तसेच पाहणी मध्ये निदर्शनास आल्यानुसार काही वृक्ष हे बुंध्याला कुजलेले/किडग्रस्त असल्याने व काही वृक्ष हे झुकलेले तसेच वाळलेले असल्याने धोकादायक झाल्यामुळे एकुण विविध प्रजातीचे एकुण ८९७ वृक्ष हे बुंध्यापासुन तोडणे आवश्यक वाटते ७१ वृक्ष पुनर्रोपन तसेच विविध प्रजातीचे एकुण ५६७ वृक्षांची आवश्यकतेनुसार छाटणी करणे आवश्यक वाटते व उर्वरित ४० वृक्ष हे तोडणेची आवश्यकता वाटत नाही, तरी सदर प्रस्तावाबाबत पुढील अंतिम निर्णयास्तव |
| | बाभुळ | ०५ ते १० | ०.३७ | तोडणे | |
| | बाभुळ | ०५ ते १० | ०.३५ | तोडणे | |
| | बाभुळ | ०५ ते १० | ०.४२ | तोडणे | |
| | बाभुळ | ०५ ते १० | ०.५५ | तोडणे | |
| | बाभुळ | ०५ ते १० | ०.२५ | तोडणे | |
| | बाभुळ | ०५ ते १० | ०.३२ | तोडणे | |
| | बाभुळ | ०५ ते १० | ०.४८ | तोडणे | |
| | बाभुळ | ०५ ते १० | ०.४९ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.३६ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.८५ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.४५ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.७८ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.६५ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.९ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.४ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.९ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२२ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२६ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२४ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२८ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२४ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.९३ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.८५ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.३ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२२ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२५ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२८ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.८५ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.६५ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.३२ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.४५ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.४६ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.६४ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.६४ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.६८ | तोडणे | |

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| | बाभुळ | ०८ ते १२ | ०.५६ | तोडणे | सविनय सादर. |
| | बाभुळ | ०८ ते १२ | ०.५५ | तोडणे | सबब सदर |
| | बाभुळ | ०५ ते ०८ | ०.४४ | तोडणे | प्रकल्पाकरिता वृक्ष |
| | बाभुळ | ०५ ते ०८ | ०.३२ | तोडणे | तोडणे/छाटणी/पुनरोपन/नाका |
| | बाभुळ | ०५ ते ०८ | ०.३५ | तोडणे | रणे बाबत उपरोक्त संदर्भ क्र. |
| | बाभुळ | ०८ ते १२ | ०.४९ | तोडणे | २ चे नमुद कायद्यान्वये दिनांक |
| | बाभुळ | ०५ ते ०८ | ०.४५ | तोडणे | १२/११/२०२५ रोजी हरकती |
| | बाभुळ | ०५ ते ०८ | ०.३५ | तोडणे | तथा सुचना मागविणेकामी |
| | बाभुळ | ०५ ते ०८ | ०.३६ | तोडणे | स्थानिक वृत्तपत्रात जाहिर |
| | बाभुळ | ०५ ते ०८ | ०.४२ | तोडणे | नोटीस देणेत आली होती |
| | बाभुळ | ०५ ते ०८ | ०.३८ | तोडणे | त्यानुसार मोठया प्रमाणात |
| | बाभुळ | ०५ ते ०८ | ०.३५ | तोडणे | लेखी, ऑनलाइन तसेच ईमेल |
| | बाभुळ | ०५ ते ०८ | ०.२५ | तोडणे | द्वारे हरकती तथा सुचना प्राप्त |
| | बाभुळ | ०५ ते ०८ | ०.३ | तोडणे | झाल्या असल्यामुळे दिनांक |
| | बाभुळ | ०५ ते ०८ | ०.४३ | तोडणे | २४/११/२०२५ रोजी हरकती |
| | बाभुळ | ०८ ते १२ | ०.४६ | तोडणे | तथा सुचनांबाबत सुनावणी |
| | बाभुळ | ०८ ते १२ | ०.६८ | तोडणे | घेणेत आली तरी सुनावणी |
| | बाभुळ | ०८ ते १२ | ०.५२ | तोडणे | अहवाल व सुनावणी आदेश |
| | बाभुळ | ०५ ते ०८ | ०.३६ | तोडणे | तसेच प्राप्त हरकती/सुचना |
| | बाभुळ | ०५ ते ०८ | ०.४२ | तोडणे | प्रस्तावासोबत जोडल्या आहेत |
| | बाभुळ | ०५ ते ०८ | ०.३५ | तोडणे | तरी सुनावणी अहवाल व |
| | बाभुळ | ०५ ते ०८ | ०.३२ | तोडणे | सुनावणी आदेश तसेच प्राप्त |
| | बाभुळ | ०८ ते १२ | ०.६५ | तोडणे | हरकती तथा सुचनांचे |
| | बाभुळ | ०५ ते ०८ | ०.३४ | तोडणे | अवलोकन होणेस विनंती |
| | बाभुळ | ०५ ते ०८ | ०.३६ | तोडणे | आहे अवलोकन होऊन मान्य |
| | बाभुळ | ०५ ते ०८ | ०.२५ | तोडणे | असल्यास सदर प्रस्तावातील |
| | बाभुळ | ०५ ते ०८ | ०.२ | तोडणे | वृक्षांबाबत अंतिम निर्णयास्तव |
| | बाभुळ | ०५ ते ०८ | ०.२२ | तोडणे | सविनय सादर. |
| | बाभुळ | ०५ ते ०८ | ०.२२ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२५ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२८ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२९ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.२४ | तोडणे | |
| | बाभुळ | ०८ ते १२ | ०.६२ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.३५ | तोडणे | |
| | बाभुळ | ०५ ते ०८ | ०.३४ | तोडणे | |

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| | बाभुळ | ०५ ते ०८ | ०.२५ | छाटणी | |
| | बाभुळ | ०५ ते ०८ | ०.३६ | छाटणी | |
| | बाभुळ | ०५ ते ०८ | ०.३५ | छाटणी | |
| | बाभुळ | ०५ ते ०८ | ०.३४ | छाटणी | |
| | बाभुळ | ०८ ते १२ | ०.४६ | छाटणी | |
| | बाभुळ | ०५ ते ०८ | ०.२५ | छाटणी | |
| | बाभुळ | ०८ ते १२ | ०.९ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.२५ | छाटणी | |
| | बाभुळ | ०८ ते १२ | ०.६२ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.१७ | छाटणी | |
| | बाभुळ | १२ ते १५ | १ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.६ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.४५ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.५ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.४ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.२१ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.२ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.३ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.४ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.०५ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.१ | छाटणी | |
| | बाभुळ | १२ ते १५ | १ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.४ | छाटणी | |
| | बाभुळ | ०८ ते १२ | ०.८५ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.२ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.३ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.०५ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.१ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.१ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.६ | छाटणी | |
| | बाभुळ | १२ ते १५ | १ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.२२ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.३५ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.३ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.२२ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.१ | छाटणी | |

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| | बाभुळ | १५ ते १८ | १.८ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.२२ | छाटणी | |
| | बाभुळ | ०८ ते १२ | ०.८५ | छाटणी | |
| | बाभुळ | ०८ ते १२ | ०.८७ | छाटणी | |
| | बाभुळ | ०८ ते १२ | ०.९२ | छाटणी | |
| | बाभुळ | १८ ते २५ | २.४ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.२१ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.१ | छाटणी | |
| | बाभुळ | १८ ते २५ | २.६ | छाटणी | |
| | बाभुळ | १८ ते २५ | १.९ | छाटणी | |
| | बाभुळ | १८ ते २५ | २.४ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.१ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.५ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.२ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.१३ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.२ | छाटणी | |
| | बाभुळ | १८ ते २५ | २.४ | छाटणी | |
| | बाभुळ | १५ ते १८ | १.६ | छाटणी | |
| | बाभुळ | १२ ते १५ | १.२ | छाटणी | |
| | बाभुळ | १८ ते २५ | २ | छाटणी | |
| | बाभुळ | १८ ते २५ | २.२२ | छाटणी | |
| | बेल | १५ ते १८ | १.८ | पुनर्रोपन | |
| | बेल | ०५ ते ०८ | ०.२५ | पुनर्रोपन | |
| | बेल | ०५ ते ०८ | ०.३५ | पुनर्रोपन | |
| | बकाम | ०५ ते ०८ | ०.३२ | तोडणे | |
| | ब्लॉक फायकस | ०५ ते ०८ | ०.४५ | पुनर्रोपन | |
| | ब्लॉक फायकस | ०५ ते ०८ | ०.३३ | पुनर्रोपन | |
| | भेंडी | ०५ ते ०८ | ०.४ | तोडणे | |
| | भोकर | ०५ ते ०८ | ०.३६ | पुनर्रोपन | |
| | भोकर | ०८ ते १२ | ०.९ | तोडणे | |
| | भोकर | १२ ते १५ | १.१ | तोडणे | |
| | बोर | ०५ ते ०८ | ०.३८ | तोडणे | |
| | बोर | ०८ ते १२ | ०.७५ | छाटणी | |
| | बोर | ०८ ते १२ | ०.६५ | तोडणे | |
| | बोर | ०५ ते ०८ | ०.३९ | तोडणे | |
| | बोर | ०८ ते १२ | ०.६५ | तोडणे | |

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| | बोर | ०५ ते ०८ | ०.२६ | तोडणे | |
| | बोर | ०५ ते ०८ | ०.२२ | तोडणे | |
| | बोर | ०५ ते ०८ | ०.२ | तोडणे | |
| | बोर | ०८ ते १२ | ०.७ | तोडणे | |
| | बोर | ०८ ते १२ | ०.५ | तोडणे | |
| | बोर | ०५ ते ०८ | ०.३४ | तोडणे | |
| | बोर | ०८ ते १२ | ०.६५ | तोडणे | |
| | बॉटल ब्रश | ०८ ते १२ | ०.८ | तोडणे | |
| | बॉटल ब्रश | ०८ ते १२ | ०.७ | तोडणे | |
| | बॉटल ब्रश | ०८ ते १२ | ०.९२ | छाटणी | |
| | बॉटल ब्रश | ०८ ते १२ | ०.९ | छाटणी | |
| | बॉटल ब्रश | ०८ ते १२ | ०.९२ | छाटणी | |
| | बॉटल ब्रश | ०५ ते ०८ | ०.४ | छाटणी | |
| | बॉटल ब्रश | ०८ ते १२ | ०.५६ | छाटणी | |
| | बॉटल ब्रश | ०८ ते १२ | ०.४६ | छाटणी | |
| | चंदन | ०५ ते ०८ | ०.२२ | पुनरोपन | |
| | चंदन | ०५ ते ०८ | ०.२४ | पुनरोपन | |
| | चंदन | ०५ ते ०८ | ०.१४ | पुनरोपन | |
| | चंदन | ०५ ते ०८ | ०.२४ | पुनरोपन | |
| | बदाम | ०८ ते १२ | ०.५९ | तोडणे | |
| | बदाम | ०५ ते ०८ | ०.४५ | तोडणे | |
| | बदाम | ०५ ते ०८ | ०.२७ | तोडणे | |
| | बदाम | ०५ ते ०८ | ०.२२ | पुनरोपन | |
| | ऑस्ट्रेलियन बाभुळ | ०८ ते १२ | ०.७५ | तोडणे | |
| | ऑस्ट्रेलियन बाभुळ | ०८ ते १२ | ०.६ | तोडणे | |
| | ऑस्ट्रेलियन बाभुळ | १२ ते १५ | १.०५ | छाटणी | |
| | गुलमोहर | ०५ ते ०८ | ०.२२ | तोडणे | |
| | गुलमोहर | १२ ते १५ | ०.९७ | तोडणे | |
| | गुलमोहर | ०८ ते १२ | ०.६९ | तोडणे | |
| | गुलमोहर | ०८ ते १२ | ०.६५ | तोडणे | |
| | गुलमोहर | १५ ते १८ | १.४ | तोडणे | |
| | गुलमोहर | ०८ ते १२ | ०.७५ | तोडणे | |
| | गुलमोहर | ०८ ते १२ | ०.८२ | तोडणे | |

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| | गुलमोहर | ०८ ते १२ | ०.८ | तोडणे | |
| | गुलमोहर | १५ ते १८ | १.३ | तोडणे | |
| | गुलमोहर | १२ ते १५ | १.१ | तोडणे | |
| | गुलमोहर | १२ ते १५ | १.२ | छाटणी | |
| | गुलमोहर | १५ ते १८ | १.४ | छाटणी | |
| | गुलमोहर | १२ ते १५ | १.१ | छाटणी | |
| | गुलमोहर | १५ ते १८ | १.६ | छाटणी | |
| | गुलमोहर | १८ ते २५ | २.२५ | छाटणी | |
| | गुलमोहर | ०५ ते ०८ | ०.२२ | छाटणी | |
| | गुलमोहर | १२ ते १५ | १ | छाटणी | |
| | गुलमोहर | ०८ ते १२ | ०.६९ | छाटणी | |
| | गुलमोहर | ०८ ते १२ | ०.६५ | छाटणी | |
| | गुलमोहर | १२ ते १५ | ०.९७ | छाटणी | |
| | गुलमोहर | ०५ ते ०८ | ०.२५ | छाटणी | |
| | जांभुळ | ०८ ते १२ | ०.८ | तोडणे | |
| | जांभुळ | ०८ ते १२ | ०.६५ | तोडणे | |
| | जांभुळ | ०५ ते ०८ | ०.३२ | पुनरोपन | |
| | जांभुळ | ०५ ते ०८ | ०.२२ | पुनरोपन | |
| | जांभुळ | १८ ते २५ | २.४ | नाकरणे | |
| | जांभुळ | ०८ ते १२ | ०.६५ | नाकरणे | |
| | कदंब | ०८ ते १२ | ०.८ | तोडणे | |
| | कदंब | ०५ ते ०८ | ०.३२ | पुनरोपन | |
| | कडुनिंब | १५ ते १८ | १.८ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.६ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.८७ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.२५ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.५५ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.७५ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.३ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.२३ | छाटणी | |
| | कडुनिंब | १५ ते १८ | १.५४ | छाटणी | |
| | कडुनिंब | १२ ते १५ | १.२ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.७५ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.६ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.९५ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.७५ | तोडणे | |

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| | कडुनिंब | ०८ ते १२ | ०.५ | तोडणे | |
| | कडुनिंब | ०५ ते ०८ | ०.२५ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.५४ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.२५ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.७५ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.३ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.७ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.८ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.२३ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.४७ | तोडणे | |
| | कडुनिंब | ०५ ते ०८ | ०.३५ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.५५ | तोडणे | |
| | कडुनिंब | ०५ ते ०८ | ०.२५ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.६ | तोडणे | |
| | कडुनिंब | ०८ ते १२ | ०.८७ | तोडणे | |
| | कडुनिंब | १५ ते १८ | १.७ | तोडणे | |
| | कडुनिंब | १२ ते १५ | १ | तोडणे | |
| | कडुनिंब | १२ ते १५ | १.१ | तोडणे | |
| | कडुनिंब | १२ ते १५ | १.२ | तोडणे | |
| | कडुनिंब | ०५ ते ०८ | ०.२ | तोडणे | |
| | कांचन | ०५ ते ०८ | ०.४२ | पुनरोपन | |
| | करंज | ०५ ते ०८ | ०.२ | पुनरोपन | |
| | करंज | ०५ ते ०८ | ०.१८ | पुनरोपन | |
| | करंज | ०५ ते ०८ | ०.३ | पुनरोपन | |
| | करंज | ०८ ते १२ | ०.६७ | तोडणे | |
| | करंज | ०५ ते ०८ | ०.२६ | पुनरोपन | |
| | करंज | ०८ ते १२ | ०.५५ | पुनरोपन | |
| | करंज | ०५ ते ०८ | ०.१६ | पुनरोपन | |
| | करंज | ०८ ते १२ | ०.९५ | नाकारणे | |
| | करंज | १५ ते १८ | १.४ | नाकारणे | |
| | करंज | १२ ते १५ | १.२ | नाकारणे | |
| | करंज | ०८ ते १२ | ०.६७ | नाकारणे | |
| | करंज | ०८ ते १२ | ०.५५ | नाकारणे | |
| | करंज | ०८ ते १२ | ०.६७ | नाकारणे | |
| | करंज | ०८ ते १२ | ०.८ | नाकारणे | |
| | काशिद | ०५ ते ०८ | ०.२२ | तोडणे | |

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| | काशिद | ०८ ते १२ | ०.७ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.८२ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.६२ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३८ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३६ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.५३ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.४८ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२२ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.४७ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३८ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२४ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.१७ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२८ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३२ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२५ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३८ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.६३ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३९ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३९ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३७ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.४८ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.७५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.५७ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४२ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.६५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.८२ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.६ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.८६ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.९५ | तोडणे | |
| | काशिद | १२ ते १५ | ०.९६ | तोडणे | |

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| | काशिद | ०८ ते १२ | ०.७५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.६५ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३८ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.६ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.४८ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३२ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.८८ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३७ | तोडणे | |
| | काशिद | १२ ते १५ | ०.९८ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३७ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४२ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.७ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.५५ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२८ | तोडणे | |
| | काशिद | १५ ते १८ | १.२५ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२६ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.८५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.९३ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.५ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४५ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२५ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.५ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२४ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३२ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.२५ | तोडणे | |
| | काशिद | ०८ ते १२ | ०.५ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.३३ | तोडणे | |
| | काशिद | ०५ ते ०८ | ०.४ | तोडणे | |

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| | काशिद | ०५ ते ०८ | ०.३ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.४५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७५ | छाटणी | |
| | काशिद | १२ ते १५ | १.१५ | छाटणी | |
| | काशिद | १२ ते १५ | १ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.९५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.८ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.४५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.८५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.२ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.२५ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३४ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.४४ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.४९ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.८ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.९ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५७ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.९३ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३६ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.४५ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७६ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५३ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.४ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३९ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.४५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७३ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५३ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३ | छाटणी | |

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| | काशिद | ०८ ते १२ | ०.६५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७८ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७७ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६२ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६५ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.४७ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७१ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.२२ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३२ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३५ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३६ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.९ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.४४ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६४ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.५३ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.८५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.८ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६५ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.४ | छाटणी | |
| | काशिद | ०५ ते ०८ | ०.३५ | छाटणी | |

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|--|-------|----------|------|-------|--|
| | काशिव | ०८ ते १२ | ०.९५ | छाटणी | |
| | काशिव | १२ ते १५ | १ | छाटणी | |
| | काशिव | १२ ते १५ | १.१ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.६७ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.९५ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.८८ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.६५ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.७५ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.७ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.८५ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.८ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.८५ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.६५ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.६४ | छाटणी | |
| | काशिव | ०५ ते ०८ | ०.४४ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.९ | छाटणी | |
| | काशिव | १२ ते १५ | ०.९८ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.९२ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.५५ | छाटणी | |
| | काशिव | १२ ते १५ | १.१४ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.८ | छाटणी | |
| | काशिव | १५ ते १८ | १.७ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.६६ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.७ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.५ | छाटणी | |
| | काशिव | १५ ते १८ | १.५ | छाटणी | |
| | काशिव | १२ ते १५ | १.०७ | छाटणी | |
| | काशिव | १२ ते १५ | १.१३ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.९ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.८ | छाटणी | |
| | काशिव | १२ ते १५ | १.१ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.९ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.८२ | छाटणी | |
| | काशिव | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिव | १२ ते १५ | १.१ | छाटणी | |
| | काशिव | १२ ते १५ | १ | छाटणी | |

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| | काशिद | १२ ते १५ | १ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.९५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.८ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.८ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.९ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६ | छाटणी | |
| | काशिद | १२ ते १५ | १.१ | छाटणी | |
| | काशिद | १२ ते १५ | १ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.९५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.९ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.७ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.८५ | छाटणी | |
| | काशिद | ०८ ते १२ | ०.६५ | छाटणी | |
| | काशिद | १२ ते १५ | १.०६ | छाटणी | |
| | काशिद | १२ ते १५ | १.१ | छाटणी | |
| | काशिद | १५ ते १८ | १.८ | छाटणी | |
| | कवठ | १२ ते १५ | १.२ | तोडणे | |
| | खजुर | ०८ ते १२ | ०.७८ | पुनर्रोपन | |
| | खाया | १२ ते १५ | १.४ | तोडणे | |
| | नारळ | १२ ते १५ | १.१६ | तोडणे | |
| | नारळ | ०८ ते १२ | ०.७८ | तोडणे | |
| | नारळ | ०८ ते १२ | ०.९ | तोडणे | |
| | नारळ | ०८ ते १२ | ०.८५ | तोडणे | |
| | नारळ | ०८ ते १२ | ०.७५ | तोडणे | |
| | नारळ | ०८ ते १२ | ०.७२ | तोडणे | |
| | नारळ | ०८ ते १२ | ०.९ | नाकारणे | |
| | नारळ | १२ ते १५ | ०.९८ | नाकारणे | |
| | नारळ | ०८ ते १२ | ०.८ | नाकारणे | |
| | नारळ | १२ ते १५ | १.१ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.६ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.८४ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.४ | तोडणे | |

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| | निलगिरी | १८ ते २५ | २.१ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.६५ | तोडणे | |
| | निलगिरी | ०५ ते ०८ | ०.३८ | तोडणे | |
| | निलगिरी | ०५ ते ०८ | ०.२४ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.७ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.३२ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.३१ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.२९ | तोडणे | |
| | निलगिरी | १२ ते १५ | ०.९९ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.७२ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.४४ | तोडणे | |
| | निलगिरी | १२ ते १५ | १.०५ | तोडणे | |
| | निलगिरी | १२ ते १५ | १.१ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.८ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.९३ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.८२ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.९२ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.८ | तोडणे | |
| | निलगिरी | १२ ते १५ | १.२ | तोडणे | |
| | निलगिरी | १२ ते १५ | १.१ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.६ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.४ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.३ | तोडणे | |
| | निलगिरी | १२ ते १५ | १ | तोडणे | |
| | निलगिरी | १२ ते १५ | १ | तोडणे | |
| | निलगिरी | १२ ते १५ | १ | तोडणे | |
| | निलगिरी | १२ ते १५ | १.२ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.७ | तोडणे | |
| | निलगिरी | १२ ते १५ | १ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.८५ | तोडणे | |
| | निलगिरी | १२ ते १५ | १.२ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.४ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.८ | तोडणे | |
| | निलगिरी | १२ ते १५ | १ | तोडणे | |
| | निलगिरी | १२ ते १५ | १.०५ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.३ | तोडणे | |

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| | निलगिरी | १२ ते १५ | १ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.९ | तोडणे | |
| | निलगिरी | ०५ ते ०८ | ०.४३ | तोडणे | |
| | निलगिरी | ०८ ते १२ | ०.७५ | तोडणे | |
| | निलगिरी | १५ ते १८ | १.३ | तोडणे | |
| | निलगिरी | १२ ते १५ | १ | नाकारणे | |
| | निलगिरी | १५ ते १८ | १.३ | नाकारणे | |
| | निलगिरी | १५ ते १८ | १.२७ | नाकारणे | |
| | निलगिरी | १२ ते १५ | १.१ | नाकारणे | |
| | निलगिरी | १५ ते १८ | १.६५ | नाकारणे | |
| | निलगिरी | १५ ते १८ | १.७ | नाकारणे | |
| | निलगिरी | ०८ ते १२ | ०.९५ | नाकारणे | |
| | निलगिरी | १२ ते १५ | १.१ | नाकारणे | |
| | निलगिरी | १२ ते १५ | १.२ | नाकारणे | |
| | निलगिरी | १८ ते २५ | १.८२ | नाकारणे | |
| | निलगिरी | १२ ते १५ | १.२ | नाकारणे | |
| | निलगिरी | ०८ ते १२ | ०.९ | नाकारणे | |
| | निलगिरी | १२ ते १५ | ०.९६ | नाकारणे | |
| | निलगिरी | ०८ ते १२ | ०.९२ | नाकारणे | |
| | निलगिरी | १२ ते १५ | १.१ | नाकारणे | |
| | निलगिरी | १२ ते १५ | १.११ | नाकारणे | |
| | निलगिरी | १५ ते १८ | १.२२ | नाकारणे | |
| | निलगिरी | १२ ते १५ | १.२ | नाकारणे | |
| | निलगिरी | १२ ते १५ | १.१८ | नाकारणे | |
| | निलगिरी | १५ ते १८ | १.२३ | नाकारणे | |
| | निलगिरी | १५ ते १८ | १.२४ | नाकारणे | |
| | निलगिरी | १५ ते १८ | १.२५ | नाकारणे | |
| | सावर | १२ ते १५ | १.६ | तोडणे | |
| | सावर | १२ ते १५ | १.६ | तोडणे | |
| | सावर | १२ ते १५ | १.६ | तोडणे | |
| | सावर | १२ ते १५ | १.८ | तोडणे | |
| | पारिजातक | ०५ ते ०८ | ०.३९ | पुनर्रोपन | |
| | पेरु | ०५ ते ०८ | ०.२५ | पुनर्रोपन | |
| | पेरु | ०५ ते ०८ | ०.४२ | पुनर्रोपन | |
| | पेरु | ०५ ते ०८ | ०.२३ | पुनर्रोपन | |
| | पेरु | ०५ ते ०८ | ०.२३ | पुनर्रोपन | |

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| | पेरु | ०५ ते ०८ | ०.४५ | पुनरोपन | |
| | पिचकारी | ०८ ते १२ | ०.७ | तोडणे | |
| | पिचकारी | ०८ ते १२ | ०.५ | तोडणे | |
| | पिचकारी | ०५ ते ०८ | ०.४ | तोडणे | |
| | पिचकारी | ०८ ते १२ | ०.८५ | तोडणे | |
| | पिचकारी | ०८ ते १२ | ०.९५ | तोडणे | |
| | पिचकारी | ०८ ते १२ | ०.५ | तोडणे | |
| | पिचकारी | १२ ते १५ | ०.९७ | छाटणी | |
| | पिचकारी | ०८ ते १२ | ०.९ | छाटणी | |
| | पिचकारी | १५ ते १८ | १.३ | छाटणी | |
| | पिचकारी | ०८ ते १२ | ०.९५ | छाटणी | |
| | पिचकारी | ०८ ते १२ | ०.७ | छाटणी | |
| | पिचकारी | ०५ ते ०८ | ०.३५ | छाटणी | |
| | पिचकारी | ०८ ते १२ | ०.७ | छाटणी | |
| | पिचकारी | १५ ते १८ | १.५ | छाटणी | |
| | पिंपळ | १५ ते १८ | १.३८ | पुनरोपन | |
| | पिंपळ | १२ ते १५ | १.०८ | पुनरोपन | |
| | पिंपळ | ०८ ते १२ | ०.९२ | पुनरोपन | |
| | पिंपळ | १२ ते १५ | १.१ | पुनरोपन | |
| | पिंपळ | १८ ते २५ | २.१ | पुनरोपन | |
| | पिंपळ | १८ ते २५ | २.१ | पुनरोपन | |
| | पिंपळ | १८ ते २५ | २.१ | पुनरोपन | |
| | पिंपळ | १८ ते २५ | २.१ | पुनरोपन | |
| | पिंपळ | ०८ ते १२ | ०.७७ | पुनरोपन | |
| | पिंपळ | ०८ ते १२ | ०.६७ | पुनरोपन | |
| | पिंपळ | ०५ ते ०८ | ०.३६ | पुनरोपन | |
| | पिंपळ | ०८ ते १२ | ०.५ | पुनरोपन | |
| | टिबोबिया | ०५ ते ०८ | ०.३ | पुनरोपन | |
| | टिबोबिया | १५ ते १८ | १.३६ | तोडणे | |
| | टिबोबिया | ०८ ते १२ | ०.८५ | तोडणे | |
| | राई आवळा | ०८ ते १२ | ०.६८ | पुनरोपन | |
| | रेन्ट्री | १८ ते २५ | २.०६ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.८ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | २ | छाटणी | |
| | रेन्ट्री | १२ ते १५ | १.१५ | छाटणी | |
| | रेन्ट्री | १२ ते १५ | १.१२ | छाटणी | |

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| | रेन्ट्री | १५ ते १८ | १.३ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | २ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.६ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | १.८५ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.७ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.८ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.६ | छाटणी | |
| | रेन्ट्री | ०८ ते १२ | ०.९ | तोडणे | |
| | रेन्ट्री | १५ ते १८ | १.३ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.६ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.३ | छाटणी | |
| | रेन्ट्री | १२ ते १५ | १.२ | छाटणी | |
| | रेन्ट्री | १२ ते १५ | १.१५ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.२८ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.२२ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | ३.१ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.३ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.३२ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.४ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.५२ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.२२ | छाटणी | |
| | रेन्ट्री | १२ ते १५ | १.१७ | तोडणे | |
| | रेन्ट्री | १८ ते २५ | ३.२ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | २.६ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | २.२ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.४ | तोडणे | |
| | रेन्ट्री | १८ ते २५ | १.९ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | १.९५ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | १.९५ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | २.२२ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | २.२ | छाटणी | |
| | रेन्ट्री | १२ ते १५ | १.१ | तोडणे | |
| | रेन्ट्री | १८ ते २५ | २ | छाटणी | |
| | रेन्ट्री | १५ ते १८ | १.६५ | छाटणी | |
| | रेन्ट्री | १८ ते २५ | २.३ | छाटणी | |
| | रेन्ट्री | १२ ते १५ | १.२ | छाटणी | |

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| | सेन्ट्री | १५ ते १८ | १.२५ | छाटणी | |
| | सेन्ट्री | १५ ते १८ | १.५ | छाटणी | |
| | सेन्ट्री | १५ ते १८ | १.५ | छाटणी | |
| | सेन्ट्री | १५ ते १८ | १.६५ | छाटणी | |
| | सेन्ट्री | १२ ते १५ | १.१ | तोडणे | |
| | सेन्ट्री | १८ ते २५ | २.१ | छाटणी | |
| | सेन्ट्री | १५ ते १८ | १.८ | छाटणी | |
| | सेन्ट्री | १५ ते १८ | १.५ | छाटणी | |
| | सेन्ट्री | १८ ते २५ | १.९ | छाटणी | |
| | सेन्ट्री | १८ ते २५ | १.९ | छाटणी | |
| | सेन्ट्री | १५ ते १८ | १.५ | छाटणी | |
| | सेन्ट्री | १५ ते १८ | १.८ | छाटणी | |
| | सेन्ट्री | १२ ते १५ | १.२ | तोडणे | |
| | सेन्ट्री | १५ ते १८ | १.३५ | छाटणी | |
| | सेन्ट्री | १५ ते १८ | १.५ | छाटणी | |
| | सेन्ट्री | १५ ते १८ | १.४ | छाटणी | |
| | सेन्ट्री | १२ ते १५ | १.०८ | तोडणे | |
| | सेन्ट्री | १२ ते १५ | ०.९८ | तोडणे | |
| | सेन्ट्री | ०८ ते १२ | ०.९ | तोडणे | |
| | सेन्ट्री | १५ ते १८ | १.७५ | नाकारणे | |
| | सेन्ट्री | १५ ते १८ | १.६ | तोडणे | |
| | सेन्ट्री | ०८ ते १२ | ०.९५ | तोडणे | |
| | सेन्ट्री | ०५ ते ०८ | ०.४ | तोडणे | |
| | सेन्ट्री | ०८ ते १२ | ०.९५ | तोडणे | |
| | सेन्ट्री | ०८ ते १२ | ०.८ | तोडणे | |
| | सेन्ट्री | ०५ ते ०८ | ०.४ | तोडणे | |
| | सेन्ट्री | १२ ते १५ | १ | तोडणे | |
| | सेन्ट्री | १२ ते १५ | १.२ | तोडणे | |
| | सेन्ट्री | ०८ ते १२ | ०.९ | तोडणे | |
| | सेन्ट्री | ०८ ते १२ | ०.८ | तोडणे | |
| | सेन्ट्री | ०५ ते ०८ | ०.४ | तोडणे | |
| | सेन्ट्री | ०५ ते ०८ | ०.४ | तोडणे | |
| | सेन्ट्री | १२ ते १५ | १.२ | तोडणे | |
| | सेन्ट्री | ०८ ते १२ | ०.७ | तोडणे | |
| | सेन्ट्री | १५ ते १८ | १.३ | तोडणे | |
| | सेन्ट्री | ०८ ते १२ | ०.५ | तोडणे | |

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|--|-----------|----------|------|---------|--|
| | रेन्ट्री | १५ ते १८ | १.४ | तोडणे | |
| | रेन्ट्री | ०८ ते १२ | ०.५ | तोडणे | |
| | रेन्ट्री | ०८ ते १२ | ०.८५ | तोडणे | |
| | रामफळ | ०८ ते १२ | ०.५८ | पुनरोपन | |
| | रामफळ | ०५ ते ०८ | ०.३९ | पुनरोपन | |
| | ब्रम्हदंड | १२ ते १५ | १.२ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | ०.९८ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.९ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.८ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.७ | तोडणे | |
| | ब्रम्हदंड | ०५ ते ०८ | ०.४५ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.५२ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.८ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | १.०५ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | १ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | १.२ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | १ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.७ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.९ | तोडणे | |
| | ब्रम्हदंड | १५ ते १८ | १.२५ | तोडणे | |
| | ब्रम्हदंड | १५ ते १८ | १.२५ | तोडणे | |
| | ब्रम्हदंड | १५ ते १८ | १.३ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | १.२ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | १ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | १.१ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.८ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.६ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.६५ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.८ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | १.१ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.६ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.९५ | छाटणी | |
| | ब्रम्हदंड | ०८ ते १२ | ०.९ | छाटणी | |
| | ब्रम्हदंड | ०८ ते १२ | ०.९ | छाटणी | |
| | ब्रम्हदंड | ०८ ते १२ | ०.८ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.७ | तोडणे | |

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| | ब्रम्हदंड | ०८ ते १२ | ०.८ | तोडणे | |
| | ब्रम्हदंड | ०८ ते १२ | ०.९५ | तोडणे | |
| | ब्रम्हदंड | १२ ते १५ | १ | तोडणे | |
| | ब्रम्हदंड | १५ ते १८ | १.६ | तोडणे | |
| | ब्रम्हदंड | ०५ ते ०८ | ०.४ | तोडणे | |
| | सिसू | ०८ ते १२ | ०.९ | छाटणी | |
| | सिसू | ०८ ते १२ | ०.५ | तोडणे | |
| | सिसू | ०५ ते ०८ | ०.३ | तोडणे | |
| | सिसू | १२ ते १५ | ०.९८ | तोडणे | |
| | सिसू | ०५ ते ०८ | ०.३५ | तोडणे | |
| | सिसू | ०५ ते ०८ | ०.४ | तोडणे | |
| | सिसू | ०५ ते ०८ | ०.४५ | तोडणे | |
| | सिसू | ०५ ते ०८ | ०.३ | तोडणे | |
| | सिल्वर ओक | ०५ ते ०८ | ०.३८ | तोडणे | |
| | सिल्वर ओक | ०८ ते १२ | ०.६२ | तोडणे | |
| | सिल्वर ओक | ०५ ते ०८ | ०.३ | तोडणे | |
| | सिल्वर ओक | ०८ ते १२ | ०.७३ | तोडणे | |
| | सिल्वर ओक | ०५ ते ०८ | ०.३५ | तोडणे | |
| | सिल्वर ओक | ०८ ते १२ | ०.४७ | तोडणे | |
| | सिल्वर ओक | ०८ ते १२ | ०.४८ | तोडणे | |
| | सिल्वर ओक | ०८ ते १२ | ०.४७ | तोडणे | |
| | सिल्वर ओक | ०८ ते १२ | ०.८५ | तोडणे | |
| | सिल्वर ओक | १५ ते १८ | १.२५ | तोडणे | |
| | सिल्वर ओक | ०८ ते १२ | ०.४७ | छाटणी | |
| | सिल्वर ओक | ०५ ते ०८ | ०.३५ | छाटणी | |
| | चेरी | ०५ ते ०८ | ०.२८ | तोडणे | |
| | चेरी | ०५ ते ०८ | ०.२८ | तोडणे | |
| | चेरी | ०५ ते ०८ | ०.२९ | तोडणे | |
| | चेरी | ०५ ते ०८ | ०.३२ | तोडणे | |
| | चेरी | ०५ ते ०८ | ०.३ | तोडणे | |
| | सोनमोहर | ०८ ते १२ | ०.५ | तोडणे | |
| | सोनमोहर | ०५ ते ०८ | ०.३४ | तोडणे | |
| | सोनमोहर | ०५ ते ०८ | ०.३८ | तोडणे | |
| | सोनमोहर | ०८ ते १२ | ०.८ | तोडणे | |
| | सोनमोहर | ०८ ते १२ | ०.७५ | तोडणे | |
| | सोनमोहर | १५ ते १८ | १.७ | छाटणी | |

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| | सोनमोहर | १२ ते १५ | १.०५ | छाटणी | |
| | सोनमोहर | १२ ते १५ | १.०५ | छाटणी | |
| | सुबाभुळ | ०८ ते १२ | ०.५८ | तोडणे | |
| | सुबाभुळ | ०५ ते ०८ | ०.४२ | तोडणे | |
| | सुबाभुळ | ०८ ते १२ | ०.५२ | तोडणे | |
| | सुबाभुळ | ०५ ते ०८ | ०.३ | तोडणे | |
| | सुबाभुळ | ०५ ते ०८ | ०.२५ | तोडणे | |
| | सुबाभुळ | ०८ ते १२ | ०.५२ | तोडणे | |
| | सुबाभुळ | १५ ते १८ | १.३ | तोडणे | |
| | सुबाभुळ | ०५ ते ०८ | ०.३२ | तोडणे | |
| | सुबाभुळ | ०८ ते १२ | ०.५६ | तोडणे | |
| | सुबाभुळ | ०८ ते १२ | ०.७६ | तोडणे | |
| | सुबाभुळ | ०८ ते १२ | ०.७ | तोडणे | |
| | सुबाभुळ | १५ ते १८ | १.२२ | तोडणे | |
| | सुबाभुळ | ०८ ते १२ | ०.८५ | तोडणे | |
| | सुबाभुळ | ०५ ते ०८ | ०.३ | तोडणे | |
| | सुबाभुळ | ०५ ते ०८ | ०.३२ | तोडणे | |
| | सुबाभुळ | ०८ ते १२ | ०.६१ | तोडणे | |
| | सुबाभुळ | ०५ ते ०८ | ०.३ | तोडणे | |
| | सुबाभुळ | ०८ ते १२ | ०.७ | तोडणे | |
| | सुबाभुळ | ०५ ते ०८ | ०.४ | तोडणे | |
| | सुबाभुळ | १२ ते १५ | १.१ | छाटणी | |
| | सुबाभुळ | १२ ते १५ | १.१५ | छाटणी | |
| | उंबर | ०८ ते १२ | ०.९ | पुनरोपन | |
| | उंबर | ०५ ते ०८ | ०.४५ | पुनरोपन | |
| | उंबर | १२ ते १५ | १.०५ | पुनरोपन | |
| | उंबर | १२ ते १५ | १.२ | पुनरोपन | |
| | उंबर | ०८ ते १२ | ०.८ | पुनरोपन | |
| | उंबर | १२ ते १५ | ०.९७ | नाकारणे | |
| | उंबर | ०८ ते १२ | ०.६५ | पुनरोपन | |
| | उंबर | १२ ते १५ | १.२ | पुनरोपन | |
| | उंबर | १२ ते १५ | १.०५ | नाकारणे | |
| | वड | ०५ ते ०८ | ०.४१ | पुनरोपन | |
| | वड | ०५ ते ०८ | ०.३१ | पुनरोपन | |
| | वड | ०५ ते ०८ | ०.४४ | पुनरोपन | |
| | वड | ०५ ते ०८ | ०.२२ | पुनरोपन | |

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| | वड | ०८ ते १२ | ०.८५ | पुनर्रोपन | |
| | वड | ०५ ते ०८ | ०.३ | पुनर्रोपन | |
| | वावळ | ०५ ते ०८ | ०.२६ | तोडणे | |
| | वावळ | ०५ ते ०८ | ०.२५ | तोडणे | |
| | वावळ | ०५ ते ०८ | ०.३७ | तोडणे | |
| | वावळ | ०८ ते १२ | ०.५४ | तोडणे | |
| | वावळ | ०५ ते ०८ | ०.३५ | तोडणे | |
| | वावळ | ०८ ते १२ | ०.१३ | तोडणे | |
| | वावळ | ०५ ते ०८ | ०.२२ | तोडणे | |
| | वावळ | ०८ ते १२ | ०.५५ | तोडणे | |
| | वावळ | १५ ते १८ | १.६ | तोडणे | |
| | वावळ | १२ ते १५ | १.२ | तोडणे | |
| | वावळ | १५ ते १८ | १.४ | तोडणे | |
| | वावळ | ०८ ते १२ | ०.५५ | तोडणे | |
| | वावळ | ०८ ते १२ | ०.५४ | तोडणे | |
| | वावळ | ०५ ते ०८ | ०.२३ | तोडणे | |
| | वावळ | १५ ते १८ | १.६ | छाटणी | |
| | वावळ | १२ ते १५ | १.२ | छाटणी | |
| | वावळ | ०८ ते १२ | ०.५५ | तोडणे | |
| | विलायती बाभुळ | ०५ ते ०८ | ०.३७ | तोडणे | |
| | विलायती बाभुळ | ०८ ते १२ | ०.५५ | तोडणे | |
| | विलायती बाभुळ | ०८ ते १२ | ०.७५ | तोडणे | |
| | विलायती चिंच | ०५ ते ०८ | ०.४५ | तोडणे | |
| | विलायती चिंच | ०८ ते १२ | ०.५ | तोडणे | |
| | विलायती चिंच | ०५ ते ०८ | ०.४५ | तोडणे | |
| | विलायती चिंच | ०८ ते १२ | ०.८ | तोडणे | |
| | विलायती चिंच | ०८ ते १२ | ०.७८ | तोडणे | |
| | विलायती चिंच | ०८ ते १२ | ०.६५ | तोडणे | |
| | विलायती चिंच | ०५ ते ०८ | ०.२३ | तोडणे | |
| | विलायती चिंच | ०८ ते १२ | ०.५६ | तोडणे | |
| | विलायती चिंच | ०५ ते ०८ | ०.२२ | तोडणे | |
| | विलायती चिंच | १५ ते १८ | १.३४ | तोडणे | |
| | विलायती चिंच | ०८ ते १२ | ०.६२ | तोडणे | |

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| | विलायती चिंच | ०५ ते ०८ | ०.३ | तोडणे | |
| | विलायती चिंच | ०५ ते ०८ | ०.२२ | तोडणे | |
| | विलायती चिंच | ०८ ते १२ | ०.९२ | तोडणे | |
| | विलायती चिंच | ०५ ते ०८ | ०.२८ | तोडणे | |

